

**COMMITTEE**  
**ON**  
**GOVERNMENT ASSURANCES**  
**(2020-2021)**  
**(SEVENTEENTH LOK SABHA)**  
**TWENTY-FIRST REPORT**

**REQUESTS FOR DROPPING OF**  
**ASSURANCES**  
**(ACCEDED TO )**

*Presented to Lok Sabha on.....०९.....०३..... 2021*



**LOK SABHA SECRETARIAT**  
**NEW DELHI**

**March, 2021/ Phalgun, 1942 (Saka)**



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\* Implementation Report laid on 20/09/2020

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**COMPOSITION OF THE COMMITTEE  
ON GOVERNMENT ASSURANCES\*  
(2020 - 2021)**

**SHRI RAJENDRA AGRAWAL**

- Chairperson

**MEMBERS**

2. Shri Sudip Bandyopadhyay
3. Shri Nihal Chand Chauhan
4. Shri Gaurav Gogoi
5. Shri Nalin Kumar Kateel
6. Shri Ramesh Chander Kaushik
7. Shri Kaushalendra Kumar
8. Shri Ashok Mahadeorao Nete
9. Shri Santosh Pandey
10. Shri Pashupati Kumar Paras
11. Shri M.K. Raghavan
12. Shri Chandra Sekhar Sahu
13. Dr. Bharatiben Dhirubhai Shyal
14. Shri Indra Hang Subba
15. Smt. Supriya Sule

**SECRETARIAT**

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S. L. Singh - Deputy Secretary

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\* The Committee has been constituted w.e.f. 09 October, 2020 *vide* Para No. 1773 of Lok Sabha Bulletin Part-II dated 16 October, 2020





## INTRODUCTION

I, the Chairperson of the Committee on Government Assurances (2020-2021), having been authorized by the Committee to submit the Report on their behalf, present this Twenty-First Report (17th Lok Sabha) of the Committee on Government Assurances.

2. The Committee on Government Assurances (2019-2020) at their sitting held on 22 July, 2020 *inter-alia* considered Memorandum Nos. 159 to 183, containing requests received from various Ministries/Departments for dropping of 40 pending Assurances and decided to drop 33 Assurances.
3. At their sitting held on 03 December, 2020, the Committee on Government Assurances (2020-2021) considered and adopted this Report.
4. The Minutes of the aforesaid sittings of the Committee form part of the Report.

NEW DELHI;  
05 March, 2021  
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14 Phalgun, 1942 (Saka)

**RAJENDRA AGRAWAL,  
CHAIRPERSON,  
COMMITTEE ON GOVERNMENT ASSURANCES**



## REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give Assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. An Assurance is required to be implemented by the Ministry concerned within a period of three months. In case, the Ministry finds it difficult to implement the Assurances on one ground or the other, it is required to request the Committee on Government Assurances to drop the Assurance and such requests are considered by the Committee on merits and decisions taken to drop an Assurance or otherwise.

2. The Committee on Government Assurances (2019-2020) considered Twenty-Five Memoranda (Appendix-I) containing requests received from various Ministries/Departments for dropping of 40 pending Assurances at their sitting held on 22 July, 2020.

3. After having considered the grounds cited by the Ministries/Departments, the Committee are convinced and decide to drop the following 33 Assurances :-

S. No.	SQ/USQ No. & Date	Ministry	Subject
1	USQ No. 1456 dated 03.12.2012	Environment, Forest and Climate Change	Status of 'World Heritage' (Appendix - II)
2	USQ No. 2755 dated 10.12.2012	Defence (Department of Defence)	Defence University (Appendix - III)

S. No.	SQ/USQ No. & Date	Ministry	Subject
3	USQ No. 2188 dated 22.08.2013	Corporate Affairs	Cartelisation by Oil Companies (Appendix - IV)
4	USQ No. 2621 dated 26.08.2013	Defence (Department of Defence)	Defence Deals (Appendix - V)
5	USQ No. 2299 dated 18.12.2013	Education (Department of Higher Education)	Education Commission (Appendix - VI)
6 *	USQ No. 3207 dated 11.02.2014	Home Affairs	Proposal for Coastal Security (Appendix - VII)
7	USQ No. 4003 dated 06.08.2014	Department of Space	Satellite Launch Pads (Appendix - VIII)
8	USQ No. 3573 dated 15.12.2014	Culture	Central Library Services (Appendix - IX)
9	General Discussion dated 16.12.2014 regarding The National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Bill	Housing and Urban Affairs	The National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Bill (Appendix - X)
10	(i) USQ No. 526 dated 26.02.2015 (ii) USQ No. 1265 dated 03.03.2016 (iii) USQ No. 1976 dated 05.05.2016 (iv) USQ No. 4360 dated 11.08.2016 (v) USQ No. 223 dated 16.11.2016  (vi) USQ No. 1159 dated 23.11.2016  (vii) USQ No. 4372 dated 29.03.2017  (viii) USQ No. 4329 dated 21.03.2018  (ix) SQ No. 219 dated 01.08.2018	Law and Justice (Legislative Department)	(i) Electoral Reforms  (ii) Electoral Reforms  (iii) Electoral Reforms  (iv) Electoral Reforms  (v) Amendment in Representation of People's Act (vi) Alternative Electoral Modes (vii) Disclosure of Contribution to Political Parties (viii) Derecognition of Political Parties (ix) Electoral Reforms (Appendix - XI)

\* Implementation Report laid on 20/09/2020

S. No.	SQ/USQ No. & Date	Ministry	Subject
11	USQ No. 4282 dated 18.12.2014	Shipping	Sagarmala Project (Appendix - XII)
12	(i) USQ No. 4631 dated 22.12.2014  (ii) USQ No. 2166 dated 01.01.2018  (iii) USQ No. 5700 dated 02.04.2018	Culture	(i) Classical Status to Marathi Language  (ii) Status of Classical Language to Marathi  (iii) Classical Status of Marathi Language (Appendix - XIII)
13	USQ No. 4844 dated 23.12.2014	Home Affairs	Cases Handed Over to NIA (Appendix - XIV)
14	(i) USQ No. 745 dated 27.02.2015  (ii) USQ No. 2474 dated 11.03.2016	Defence (Department of Ex- Servicemen Welfare)	(i) Veterans Commission  (ii) National Commission for Ex-Servicemen (Appendix - XV)
15	USQ No. 1784 dated 05.03.2015	Power	Pending Power Projects/Proposals (Appendix - XVI)
16	(i) USQ No. 5250 dated 24.04.2015  (ii) USQ No. 1639 dated 25.11.2016	Health and Family Welfare (Department of Health and Family Welfare)	(i) National E-Health Authority  (ii) Safeguarding Patients Privacy (Appendix - XVII)
17	USQ No. 30 dated 30.11.2015	Culture	Financial Mismanagement at Bharat Natyam Centre (Appendix - XVIII)
18	USQ No. 2429 dated 14.12.2015	Petroleum and Natural Gas	Investments Abroad by Companies (Appendix - XIX)
19	USQ No. 774 dated 01.03.2016	Food Processing Industries	Food Processing Units In Andhra Pradesh (Appendix - XX)
20	USQ No. 701 dated 01.03.2016	NITI Aayog	Task Force on Agricultural Reforms (Appendix - XXI)

21	SQ No. 83 dated 02.03.2016 (Supplementary by Shri Dharmendra Yadav, M.P.)	Railways	Railway Development Fund (Appendix – XXII)
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4. The details of the Assurances arising out of the replies and the reason(s) advanced by the Ministries/Departments for dropping of the above mentioned 33 Assurances are given in Appendices -II to XXII.

5. The Minutes of the sitting of the Committee held on 22 July, 2020, whereunder the requests for dropping of the Assurances were considered, are given in Appendix-XXIII.

NEW DELHI;

65 March, 2021

14 Phalguna, 1912 (Saka)

**RAJENDRA AGRAWAL,  
CHAIRPERSON,  
COMMITTEE ON GOVERNMENT ASSURANCES**

**COMMITTEE ON GOVERNMENT ASSURANCES (2019-2020)**

Statement showing summary of requests received from various Ministries/Departments regarding dropping of Assurances and Considered by the Committee on 22 July, 2020

SI No.	Memo No.	Question/Discussion References	Ministry/Deptt.	Department	Brief Subject
1	159	USQ No. 1456 dated 03.12.2012	Environment, Forest and Climate Change		Status of 'World Heritage'
2	160	USQ No. 2755 dated 10.12.2012	Defence	Department of Defence	Defence University
3	161	USQ No. 2188 dated 22.08.2013	Corporate Affairs		Cartelisation by Oil Companies
4	162	USQ No. 2621 dated 26.08.2013	Defence	Department of Defence	Defence Deals
5	163	USQ No. 2299 dated 18.12.2013	Education	Department of Higher Education	Education Commission
6	164	USQ No. 3207 dated 11.02.2014	Home Affairs		Proposal for Coastal Security
7	165	USQ No. 4003 dated 06.08.2014	Space	Department of Space	Satellite Launch Pads
8	166	USQ No. 3573 dated 15.12.2014	Culture		Central Library Services
9	167	USQ No. 3554 dated 15.12.2014	Culture		Misappropriation of Funds by IGNSA
10	168	General Discussion dated 16.12.2014 regarding The National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Bill	Housing and Urban Affairs		The National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Bill

SI No.	Memo No.	Question/Discussion References	Ministry/Deptt.	Department	Brief Subject
11	169	(i) USQ No. 4176 dated 18.12.2014 (ii) USQ No. 526 dated 26.02.2015 (iii) USQ No. 1265 dated 03.03.2016 (iv) USQ No. 1976 dated 05.05.2016 (v) USQ No. 4360 dated 11.08.2016 (vi) USQ No. 85 dated 16.11.2016 (vii) USQ No. 223 dated 16.11.2016 (viii) USQ No. 1159 dated 23.11.2016 (ix) USQ No. 4372 dated 29.03.2017 (x) USQ No. 4600 dated 29.03.2017 (xi) USQ No. 4329 dated 21.03.2018 (xii) SQ No. 219 dated 01.08.2018	Law and Justice	Legislative Department	(i) Amendment in Laws Dealing with Elections (II) Electoral Reforms  (iii) Electoral Reforms  (iv) Electoral Reforms  (v) Electoral Reforms  (vi) Electoral Reforms  (vii) Amendment in Representation of People's Act  (viii) Alternative Electoral Modes  (ix) Disclosure of Contribution to Political Parties (x) Violation of Election Regulation  (xi) Derecognition of Political Parties  (xii) Electoral Reforms
12	170	USQ No. 4282 dated 18.12.2014	Shipping		Sagarmala Project



SI No.	Memo No.	Question/Discussion References	Ministry/Deptt.	Department	Brief Subject
13	171	(i) USQ No. 4631 dated 22.12.2014 (ii) USQ No. 2166 dated 01.01.2018 (iii) USQ No. 5700 dated 02.04.2018	Culture		(i) Classical Status to Marathi Language (ii) Status of Classical Language to Marathi (iii) Classical Status of Marathi Language
14	172	USQ No. 4844 dated 23.12.2014	Home Affairs		Cases Handed Over to NIA
15	173	(i) USQ No. 745 dated 27.02.2015 (ii) USQ No. 2474 dated 11.03.2016	Defence	Department of Ex-Servicemen Welfare	(i) Veterans Commission (ii) National Commission for Ex-Servicemen
16	174	USQ No. 1784 dated 05.03.2015	Power		Pending Power Projects/Proposals
17	175	(i) USQ No. 5250 dated 24.04.2015 (ii) USQ No. 1639 dated 25.11.2016	Health and Family Welfare	Department of Health and Family Welfare	(i) National E-Health Authority (ii) Safeguarding Patients Privacy
18	176	USQ No. 30 dated 30.11.2015	Culture		Financial Mismanagement at Bharat Natyam Centre
19	177	SQ No. 145 dated 09.12.2015 (Supplementary by Smt. Poonam Mahajan, M.P.)	Housing and Urban Affairs		Housing Scheme for Government Employees
20	178	USQ No. 2429 dated 14.12.2015	Petroleum and Natural Gas		Investments Abroad by Companies
21	179	USQ No. 3049 dated 17.12.2015	Power		Hydro Dam Project on Siang River
22	180	USQ No. 774 dated 01.03.2016	Food Processing Industries		Food Processing Units in Andhra Pradesh
23	181	USQ No. 701 dated 01.03.2016	NITI Aayog		Task Force on Agricultural Reforms

SI No.	Memo No.	Question/Discussion References	Ministry/Deptt.	Department	Brief Subject
24	182	SQ No. 83 dated 02.03.2016 (Supplementary by Shri Dharmendra Yadav, M.P.)	Railways		Railway Development Fund
25	183	USQ No. 1277 dated 02.05.2016	Culture		Setting up of NSD Centres

MEMORANDUM No. 159

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1456 dated 03.12.2012 regarding "Status of 'World Heritage'"

On 03 December, 2012, Shri B. Y. Raghavendra, M.P., addressed an Unstarred Question No. 1456 to the Minister of Environment and Forests. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Environment, Forest and Climate Change within three months from the date of the reply but the Assurance is yet to be implemented.
3. The Ministry of Environment, Forest and Climate Change *vide* OM File No.17-160/2013-WL-I dated 30 August, 2013 and O.M. F. No. 17-160/2013-WL (pt) dated 17 October, 2018 and 4 July, 2019 have stated as under:

"World Heritage sites in Western Ghats include the existing National Parks/Sanctuaries/Reserves Forests in the Western Ghats and are governed by the existing laws and regulations framed for the National Parks/Sanctuaries/Reserves Forests. The High Level Working Group has been constituted to study the preservation of the ecology, environmental integrity and holistic development of the Western Ghats, which will develop conservation and management plans for the Western Ghats. This itself is an action taken by the Ministry and it is an ongoing process. The outcome of the study is not likely to influence the status of the inscription and therefore does not constitute an Assurance in context of the question as such."

4. In view of the above, the Ministry, with the approval of the then Minister of State for Environment, Forest and Climate Change, have requested the Committee to drop the Assurance.

The Committee may consider.

Dated:- 16/07/2020

New Delhi



GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT AND FORESTS

Annexure

LOK SABHA

UNSTARRED QUESTION NO: 1456

ANSWERED ON: 03.12.2012

STATUS OF 'WORLD HERITAGE'

B. Y. RAGHAVENDRA

(a) whether the Western Ghats sites are declared as 'World Heritage' in the country;

(b) if so, whether some States have raised objections in this regard;

(c) if so, the details thereof; and

(d) the steps taken by the Government in this regard?

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:-

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS  
(SHRIMATI JAYANTHI NATARAJAN)

(a) Yes, Sir. The World Heritage Committee has inscribed the Western Ghats on the World Heritage List during July, 2012. 39 Sites in the Western Ghats situated in the States of Kerala, Karnataka, Tamil Nadu and Maharashtra have been included in the UNESCO World Heritage List the details of which are at Annexure - I.

(b) & (c) The Government of Karnataka had requested this Ministry for deletion of Pushpagiri Wildlife Sanctuary, Brahmagiri Wildlife Sanctuary, Talacauvery Wildlife Sanctuary, Padinaiknad Reserve Forests, Kudremukh National Park, Someshwara Wildlife Sanctuary, Someshwara Reserve Forests Agumbe Reserve Forests and Balahalli Reserve forests from the list of 'World Heritage Sites', and for withdrawing the nomination submitted to UNESCO in respect of these sites. In its response, the Government of India has clarified to the Government of Karnataka that the State Government of Karnataka was kept informed at each stage, viz., Identification of the 39 sites and submission of the proposal to UNESCO. It has further been clarified to the State Government that the designation of Western Ghats sites of Karnataka as World Heritage Site is to give due recognition to the efforts of the local communities and the State Government of Karnataka in protecting and saving these pristine landscapes, and is in no way intended or expected to affect the implementation of our State policies or legislative framework. The UNESCO- World Heritage Convention gives due respect to the sovereignty of the State on whose territory the heritage site is situated, without prejudicing the property rights determined by the respective national legislations. The State Government has also been assured that the proposed sites will receive the co-operation of the international community, particularly in respect of financial, scientific and technical support.

(d) This Ministry has constituted 'Western Ghats Natural Heritage Management Committee' for effective conservation, protection and management of natural heritage sites of Western Ghats and also constituted 'High Level Working Group' to study the preservation of the ecology, environmental integrity and holistic development of the Western Ghats in view of their rich and unique biodiversity and also implication of recognition of Western Ghats in the UNESCO Heritage list.

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF THE LOK SABHA UNSTARRED QUESTION NO. 1456 REGARDING 'STATUS OF 'WORLD HERITAGE' ' BY SHRI B. Y. RAGHAVENDRA DUE FOR REPLY ON 3.12.2012.

Sites in the Western Ghats included in the UNESCO World Heritage List

S.No.	Site Name	Area (km <sup>2</sup> )	State
1.	Kalakad-Mundanthurai Tiger Reserve	895.00	Tamil Nadu
2.	Shendurney Wildlife Sanctuary	171.00	Kerala
3.	Neyyar Wildlife Sanctuary	128.00	Kerala
4.	Peppara Wildlife Sanctuary	53.00	Kerala
5.	Kulathupuzha Range	200.00	Kerala
6.	Palode Range	165.00	Kerala
7.	Periyar Tiger Reserve	777.00	Kerala
8.	Ranni Forest Division	828.53	Kerala
9.	Konni Forest Division	261.43	Kerala
10.	Achankovil Forest Division	219.90	Kerala
11.	Srivilliputtur Wildlife Sanctuary	485.00	Tamil Nadu
12.	Tirunelveli (North) Forest Division (part)	234.67	Tamil Nadu
13.	Eravikulam National Park (and proposed extension)	127.00	Kerala
14.	Grass Hills National Park	31.23	Tamil Nadu
15.	Karian Shola National Park	5.03	Tamil Nadu
16.	Karian Shola (part of Parambikulam Wildlife Sanctuary)	3.77	Kerala
17.	Mankulam Range	52.84	Kerala
18.	Chinnar Wildlife Sanctuary	90.44	Kerala
19.	Mannavan Shola	11.26	Kerala
20.	Silent Valley National Park	89.52	Kerala
21.	New Amarambalam Reserved Forest	246.97	Kerala
22.	Mukurti National Park	78.50	Tamil Nadu
23.	Kalikavu Range	117.05	Kerala
24.	Attapadi Reserved Forest	65.75	Kerala
25.	Pushpagiri Wildlife Sanctuary	102.59	Karnataka
26.	Brahmagiri Wildlife Sanctuary	181.29	Karnataka
27.	Talacauvery Wildlife Sanctuary	105.00	Karnataka
28.	Padinalknad Reserved Forest	184.76	Karnataka
29.	Kerti Reserved Forest	79.04	Karnataka
30.	Aralam Wildlife Sanctuary	55.00	Kerala
31.	Kudremukh National Park	600.32	Karnataka
32.	Someshwara Wildlife Sanctuary	88.40	Karnataka
33.	Someshwara Reserved Forest	112.92	Karnataka
34.	Agumbe Reserved Forest	57.09	Karnataka
35.	Balahalli Reserved Forest	22.63	Karnataka
36.	Kas Plateau	11.42	Maharashtra
37.	Koyna Wildlife Sanctuary	423.55	Maharashtra
38.	Chandoli National Park	308.90	Maharashtra
39.	Radhanagari Wildlife Sanctuary	282.35	Maharashtra
<b>GRAND-TOTAL</b>		<b>7,953.15</b>	

*Appendix - III*

**LOK SABHA SECRETARIAT**  
**COMMITTEE ON GOVERNMENT ASSURANCES**  
**MEMORANDUM NO. 160**

**Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 2755 dated 10.12.2012 regarding "Defence University".**

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On 10<sup>th</sup> December 2012, Shri Ponnamb Prabhakar, M.P., addressed an Unstarred Question No. 2755 to the Minister of Defence. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Defence within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Defence vide O.M. No. 9(21)/US(SSC)12/D(GS.II) dated 12<sup>th</sup> June 2019 have stated as under:-

*"At present, the consultative process on the draft Cabinet Note is in progress. However, this Ministry is of the view that establishment of Indian Defence University (IDU) and its constituents will spread to several years and the financial components in establishing IDU is likely to vary from time to time according to its requirement. Further, Policy decision to have a separate Act for IDU University is yet to be finalized. Therefore, fulfilling the Assurance by seeking grant of extension would not serve the purpose considering the above facts of the case."*

4. In view of the above, the Ministry, with the approval of Raksha Rajya Mantri, have requested the Committee to drop the Assurance.

The Committee may consider.

NEW DELHI:

DATED: 16/07/2020



LOK SABHA

UNSTARRED QUESTION NO.2755

TO BE ANSWERED ON THE 10<sup>TH</sup> DECEMBER, 2012

Defence University

2755. SHRI PONNAM PRABHAKAR:

Will the Minister of DEFENCE रक्षा मंत्री  
be pleased to state:

- (a) whether the Government is working on National Defence University; and  
(b) if so, the details thereof and outcome thereof?

MINISTER OF DEFENCE A N S W E R

रक्षा मंत्री

(SHRI A.K. ANTONY)  
श्री ए. के. अन्टनी

(a) & (b): Yes, Madam. The Union Cabinet, in its meeting held on 13<sup>th</sup> May, 2010, has accorded "in principle" approval to setting up of Indian National Defence University (INDU) at Binola in District Gurgaon, Haryana. Government of Haryana has acquired the land for INDU. Educational Consultant of India Limited (EdCIL) has been appointed as consultant for preparation of Detailed Project Report, Layout Plan and Act & Statutes for setting up of the university.

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*Appendix-IV*

**LOK SABHA SECRETARIAT**  
**COMMITTEE ON GOVERNMENT ASSURANCES**  
**MEMORANDUM NO. 161**

**Subject:** Request for dropping of Assurance given in reply to Unstarred Question No. 2188 dated 22.08.2013 regarding "Cartelisation by Oil Companies".

\*\*\*\*

On 22 August, 2013, Shri Eknath M. Galkwad and some other MPs addressed an Unstarred Question No. 2188 to the Minister of Corporate Affairs. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Corporate Affairs within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Corporate Affairs vide O.M. No. 6/32/2013-CS dated 17 June, 2014 had requested to drop the Assurance on the following grounds:—

*"That as the matter before Competition Commission of India (CCI) are quasi-judicial proceedings and as such no definite time limit could be prescribed for their completion. In the meanwhile, CCI has informed this Ministry that India Oil Corporation Ltd., & Anr. has filed Writ Petition (C) 7303/2013 against the order of the Commission directing investigation by DG, CCI into the alleged cartelization/anti-competitive behavior by the Oil Companies. The matter was listed on 27th May, 2014 before the Hon'ble Delhi High Court. The Learned Judge heard the counsels for petitioner and CCI briefly and directed that the matter be listed on August 26<sup>th</sup> and August 27<sup>th</sup> of 2014. As such the matter has become sub-judice also and therefore, it will not be possible for the CCI to take any further action in the matter to fulfill the Assurance."*

4. The above request for dropping the Assurance was considered by the Committee at their Sitting held on 12.08.2015 and it was decided not to drop the Assurance. The Committee accordingly presented their Twenty-Fourth Report (16th Lok Sabha) on 21 December 2015 and urged upon the Ministry to apprise the Committee of the outcome of the hearing in the Delhi High Court.

5. However, the Ministry of Corporate Affairs vide O.M. No. 6/32/2013-CS dated 19 June, 2019 have stated as under:-

*"The Commission undertook two cases of alleged anti-competitive behavior of certain Public Sector Oil Marketing Companies [Indian Oil Corporation Limited (IOCL), Bharat Petroleum Corporation Limited (BPCL), Hindustan Petroleum Corporation Limited (HPCL) titled (i) CCI Case No. 26/2010: Reliance Industries Limited (Informant) vs. Indian Oil Corporation Limited & Others and (ii) Suo-motu Case No. 03/2013: Re Fixing of Petrol Price by Public Sector Oil Marketing Companies.*

The Commission considered the entire material on record and opined that there exists a prima facie case and directed Director General (DG) to make an investigation into the matter vide order dated 20.07.2010 under section 26(1) of the Act.

In the meanwhile, in both the cases, jurisdiction of CCI has been challenged by filing writ petitions [WP No. 8211/2010 and WP No. 7303/2013 respectively] by Public Sector Oil Marketing Companies (OMC) before Hon'ble High Court of Delhi and investigation has been stayed by the Hon'ble High Court in both the cases vide order dated 08.12.2010 and 22.11.2013 respectively. As a consequence of this stay, the Director General, CCI is unable to initiate and conclude the investigation proceedings.

CCI had filed four early hearing applications in the matter [CM No. 32509/2017 in August, 2017; CM No. 45478/2017 in December, 2017, CM No. 28401/2018 in July, 2018 and CM No. 32421/2017 was filed in August, 2017 respectively] and the same were dismissed as not feasible. CCI again requested the Hon'ble Court for early hearing in both the cases citing public interest and the matter is currently pending for hearing by the Delhi High Court."

6. In view of the above, the Ministry, with the approval of the Minister of State (Corporate Affairs) have once again requested the Committee to drop the Assurance.

The Committee may reconsider.

NEW DELHI:

DATED: 16/07/2020

GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS

Annexure

LOK SABHA  
UNSTARRED QUESTION NO.2188  
ANSWERED ON THURSDAY, THE 22<sup>ND</sup> AUGUST, 2013  
[SRAVANA 31, 1935 (SAKA)]

CARTELISATION BY OIL COMPANIES

QUESTION

2188. SHRI EKNATH M. GAIKWAD:  
SHRI A. GANESHAMURTHI:  
SHRI ANAND PRAKASH PARANJPE:  
SHRI B. B. PATIL:

Will the Minister of CORPORATE AFFAIRS कारपोरेट कार्य मंत्री  
be pleased to state:

- (a) whether Competition Commission of India has started any investigation into the alleged cartelisation by oil marketing companies in fixing petrol prices;
- (b) if so, the details thereof including the names of oil companies being probed;
- (c) whether the Government has fixed any time-frame to complete the investigations; and
- (d) if so, the details thereof?

ANSWER

THE MINISTER OF STATE  
(INDEPENDENT CHARGE)  
IN THE MINISTRY OF CORPORATE AFFAIRS

(SHRI SACHIN PILOT)

कारपोरेट कार्य मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार)

(श्री सचिन पायलट)

(a) & (b) Yes, Madam. The Competition Commission of India (CCI) has taken suo moto cognizance of prima facie anti-competitive behavior of certain Oil Marketing Companies, namely, Indian Oil Corporation Limited, Hindustan Petroleum Corporation Limited and Bharat Petroleum Corporation Limited and has referred the matter to Director General, CCI for investigation.

(c) & (d) The CCI has given time upto 2<sup>nd</sup> October, 2013 to DG, CCI to submit the investigation report.

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*Appendix - V*

**LOK SABHA SECRETARIAT**  
**COMMITTEE ON GOVERNMENT ASSURANCES**  
**MEMORANDUM NO. 162**

**Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 2621 dated 26.08.2013 regarding "Defence Deals".**

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On 26<sup>th</sup> August, 2013, Shri C. Rajendran, M.P. addressed an Unstarred Question No. 2621 to the Minister of Defence. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Defence within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Defence vide O.M. F. No. 2/76/2013-D(GS-IV) dated 3<sup>rd</sup> December, 2015 had requested to drop the Assurance on the following grounds:

*"That as per DAC decision on 29.08.2014, the current tenders for 197 plus 187 R&S helicopters and 56 naval Utility helicopters have been retracted. However, the case registered by CBI on 03.01.2014 is still under investigation by CBI. In case of VVIP/VIP helicopters procurement the CBI have informed that their investigation into the case relating to VVIP/VIP Procurement is still underway. As it is not possible to know the time-line for completion of CBI investigations, the matter is open-ended and therefore, it is requested that the Parliament Assurance may kindly be dropped."*

4. The above request for dropping of the Assurance was considered by the Committee at their Sitting held on 6<sup>th</sup> October, 2016 and it was decided not to drop the Assurance. The Committee accordingly presented their Fifty-Eighth Report (16<sup>th</sup> Lok Sabha) on 11 April 2017 wherein the Committee inter-alia expressed that the matter is of national concern and sensitive which should be brought to its logical conclusion. The Committee, therefore, desired that the Ministry must enhance the level of co-ordination with CBI for proper and expeditious investigation into the case and the details thereof apprised to the Committee so as to fulfill the Assurance.

5. However, the Ministry of Defence vide O.M. No. F.No.2/76/2013-D(GS-IV) dated 31<sup>st</sup> December 2019 have now stated as under:-

*"As mentioned in the Assurance, the status of investigation by the CBI in the two deals relating to VVIP Helicopter case and in procurement of Reconnaissance and Surveillance Helicopters as intimated by the CBI is as under:*

RC 217201A0013 dated 12.03.2013 (VVIP Helicopter case)	A charge sheet was filed on 01.09.2017 in the Court of Special Judge, CBI Cases, Patiala House Courts, New Delhi against ACM (Retd.) Shashinder Pal Tyagi, Air Marshal (Retd.) Jaspal Singh Gujral, Mr. Sanjeev Tyagi @ Julie Tyagi, Mr. Gautam Khaitan, Mr. Giuseppe Orsi, Mr. Bruno Spagnolini, Mr. Guido Ralph Haschke, Mr. Carlo Valentino Gerosa, Mr. Christian Michel James, M/s Finmeccanica (now M/s Leonardo S.P.A), M/s Agusta Westland International Ltd. (AWIL), UK and M/s IDS Information Technology and Engineering
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RC 2172014A0002 dated 03.01.2014 (R&S helicopters)	<p>Sari, Tunisia (IDS, Tunisia) for commission of offences punishable u/s 120B r/w 420 IPC and r/w Sec. 7,8,9,12 and 13(2) r/w 13(1)(d) of PC Act 1988 and substantive offences thereof. The Hon'ble Court has taken cognizance of the offences and issued process for appearance of the accused persons. Now the case is fixed on 18.12.2019 for appearance of accused persons/further proceedings.</p> <p>With regard to money trail and other aspects of the offences, further investigation is underway. During investigation, Letters Rogatory (LRs) were sent to the competent Central/Judicial Authorities of Italy, United Kingdom (UK), Mauritius, Singapore, Tunisia, British Virgin Islands (BVI), Switzerland, United Arab Emirates (UAE) and United States of America (USA). However, only part execution reports of LRs have been received from aforesaid countries. Full execution report received from BVI. In pursuance of extradition request, fugitive Christian Michel Jams was extradited to India from UAE on 04.12.2018. On his extradition, he was arrested by CBI. Presently he is in Judicial Custody.</p> <p>Letters Rogatory (LR) execution report from Switzerland is awaited.</p>
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*As may be seen from the above that the investigation in the matter by the CBI is continuing for over 5-6 years and is likely to continue for some time. In the case of VVIP helicopters, CBI has filed a charge sheet and the Hon'ble court has taken cognizance of the offences and issued process for appearance of the accused persons. With regard to money trail and other aspect of the offences, further investigation is underway. Regarding the case of R&S helicopters, CBI has informed that LR execution report from Switzerland is still awaited. Thus, as far as Ministry of Defence is concerned, the matter is under investigation by CBI and no action is pending on part of this Ministry."*

6. In view of the above, the Ministry, with the approval of Hon'ble Raksha Mantri, have once again requested the Committee to drop the Assurance.

The Committee may reconsider.

NEW DELHI:

DATED: 16/07/2020



LOK SABHA

UNSTARRED QUESTION NO.2621

TO BE ANSWERED ON THE 26<sup>TH</sup> AUGUST, 2013

Defence Deals

2621. SHRI C. RAJENDRAN:

Will the Minister of DEFENCE रक्षा मंत्री  
be pleased to state:

- (a) whether the Government has made any new defence deals with other countries of the world recently;
- (b) If so, the details thereof, country-wise;
- (c) the steps taken by the Government to implement these deals in a transparent manner;
- (d) whether any irregularities have been found in some of the defence deals recently and if so, the details thereof;
- (e) the status of investigation in these deals; and
- (f) the steps taken by the Government to curb the irregularities in defence deals?

A N S W E R.

MINISTER OF DEFENCE

रक्षा मंत्री

(SHRI A.K. ANTONY)

(श्री ए. के. अन्टनी)

(a) & (b): Yes, Madam. Contracts for the procurement of defence equipments have been signed with companies in various countries including Russia, USA, Israel, Switzerland, France, United Kingdom, Germany, Poland, Singapore etc. The equipment covers various types of weapon systems and platforms. Details are at Annexure-1.

(c) The Standard clauses in a contract include the following to ensure transparency:-

- (i) Signing of Pre Integrity Pact.
- (ii) Penalty for use of undue influence.
- (iii) Prohibiting use of agents and payment of commissions.

(d) & (e): There have been certain allegations of irregularities in the procurement process in an Air Force case of VVIP helicopters and an Army case of Reconnaissance and Surveillance helicopters. Both cases have been referred to CBI for investigation.

(f) Procurement of Defence Equipment is carried out as per the Defence Procurement Procedure (DPP) and Defence Procurement Manual (DPM). This procedure contains stringent provisions aimed at ensuring the highest degree of probity, public accountability and transparency.

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**ANNEXURE-1 REFERRED IN THE REPLY GIVEN IN PARTS (a) & (b) OF  
LOK SABHA UNSTARRED QUESTION NO. 2821 FOR ANSWER ON  
26.8.2013**

**Major contract signed with foreign countries during 2012-13:**

**ARMY**

S. No.	Country	Nos. of contract
1.	ISRAEL	5
2.	RUSSIA	5

**AIR FORCE**

S. No.	Country	Nos. of contract
1.	GERMANY	1
2.	ISRAEL	1
3.	RUSSIA	1
4.	SWITZERLAND	1
5.	USA	3

**NAVY**

S. No.	Country	Nos. of contract
1.	USA	3
2.	RUSSIA	3
3.	ISRAEL	1
4.	FRANCE	1

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Appendix-VI

LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES  
MEMORANDUM No. 163

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 2299 dated 18.12.2013 regarding "Education Commission".

On 18 December, 2013, Shri Anto Antony, M.P., addressed an Unstarred Question No. 2299 to the Minister of Human Resource Development. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Human Resource Development (Department of Higher Education) within three months from the date of the reply but the Assurance is yet to be implemented.
3. The Ministry of Human Resource Development (Department of Higher Education) *vide* O.M. F. No. 6-16/2013-PN-I dated 18 February, 2019 and 8 July, 2019 have furnished the following information in this regard:

**"I. Present Status of the Assurance**

In pursuance of announcement made by the then Hon'ble Prime Minister on 15th August, 2011, Government decided to set up an Education Commission to make recommendations for improvements at all levels of education. The Constitution & Terms of Reference of proposed Education Commission were to be finalized by the government after wide consultation. In this regard two meetings i.e. 6th March, 2013 and 5th June, 2013 were held. However, Terms of Reference could not be finalized. Hence, the aforementioned Assurance could not be fulfilled so far. The extension in time for fulfillment of the Assurance was sought upto 17-03-2015.

In the meanwhile, Government has decided to review the existing Education Policy through a Consultative Process for which Bottom-up approach has been adopted instead of setting up a Commission.

**II. Need for review of existing National Policy on Education (NPE)**

The National Policy on Education, 1986, as amended in 1992, (NPE) has been the guiding document for the policies of the Central Government in the Education Sector. NPE has stood the test of time but in the last twenty years education scenario has seen monumental changes. Hence, the Government proposes to review the current Policy and formulate a New Education Policy aimed at meeting following needs:-

- Free and compulsory elementary education - Rights based approach and student entitlements;
- Shift from literacy and basic education to secondary, higher, technical and professional education;
- Emphasis on quality at all levels;
- Importance of skills/vocational education and equivalence with formal education qualifications;
- Charter a path for socially and regionally equitable education;
- Need for innovative ways of student financing;
- Empowering teachers, address teacher shortages at all levels;
- 21st Century challenges-globalization and liberalization;
- Education in human values, fostering social responsibility, engaging with community; Evolve relevant curriculum with changes in learning theories and pedagogic practices;
- Importance of use of technology in education;
- Life-long education through distance and open education;
- Multi-disciplinary and inter-disciplinary nature of learning and knowledge;
- Focus on research & innovation;
- Participation of local bodies and civil society;
- Autonomy & Accountability;
- Efficient use of public resources and ways of enhancing private investment and funding.

The Government has initiated the process of formulating a New Education Policy to meet the changing dynamics of the population's requirement with regard to quality education, innovation and research, aiming to make India a knowledge superpower by equipping its students with the necessary skills and knowledge and to eliminate the shortage of manpower in Science, Technology, Academics and Industry. The Government intends to formulate this Policy through wide consultations with the Stakeholders of the Ministry and citizens of the country.

### III. Consultation Process

(i) Traditionally, previous Commissions for driving Education Policy have undertaken a common approach which included the following:

- Top down approach based on setting up expert task force, working groups and/or sub-committees.
- Each group was based on a thematic topic.
- Recommendations were made based on field visits, discussions, conference/workshops, interviews, limited citizen outreach, special studies, meetings with consultation leaders and elected officials.
- The consultation process involved multiple stakeholders including Government, Academia, Industry, Experts and Media.
- The consultation time taken varied from six months to three years.

(ii) While past consultative processes have been extensive, they have taken a top-down approach, depending on limited feedback from field workers and stakeholders on the ground who are responsible for implementing the Education Policy. Further, they have been thematic based, with discussions being held in silos.

(iii) In view of the limitations of the earlier processes, a time-bound, bottom-up consultative process has been adopted which consists of multi-stakeholder Task Force at the National Level. A detailed consultation process has been put in place, in order to elicit views of all stakeholders ranging from the common man or ordinary citizen to students, teachers, faculty, scientist, educationists and academicians, NGOs, civil society. Everyone will have an opportunity to give their views/suggestions/inputs on each of the themes.

(iv) The Consultation process for formulation of the New Education Policy through seeking suggestions on a total of 33 themes (13 themes on School Education and 20 themes on Higher Education) from the Gram Panchayat level through Block & District to State and National level has already been launched on 26 January, 2015 at [www.MyGov.in](http://www.MyGov.in)

(v) The Government is in the process of formulating a New Education Policy for which it carried out a highly participative, inclusive and multi-pronged consultation process, through online, grassroots and thematic expert consultations. For this purpose, a Committee for the Draft National Education Policy under the Chairmanship of Dr. K. Kasturirangan was constituted, which has submitted its Draft National Education Policy 2019 (Draft NEP-2019) to the Ministry on 31st May 2019. The Draft NEP 2019 proposes many recommendations for improving the quality of school education as well as higher education. The Draft National Education Policy 2019 has been uploaded on Ministry of Human Resource Development's website at [https://mhrd.gov.in/sites/upload\\_files/mhrd/files/Draft NEP 2019 EN Revised.pdf](https://mhrd.gov.in/sites/upload_files/mhrd/files/Draft%20NEP%202019%20EN%20Revised.pdf) and also at [innovate.mygov.in](http://innovate.mygov.in) platform at <https://innovate.mygov.in/list-nep/>. At this stage, suggestions/comments have been invited from various stakeholders including the public, Government of India Ministries and State Governments. The Governments will finalize the National Education Policy only after examining the inputs/suggestions and comments of all stakeholders.

Since the New Education Policy is in an advanced stage of finalisation, there is no need to set up an Education Commission for the time being."

4. In view of the above, the Ministry, with the approval of the then Minister of State for Human Resource Development, have requested the Committee to drop the Assurance.

The Committee may consider.

Dated:- 16/07/2020

New Delhi

GOVERNMENT OF INDIA  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
DEPARTMENT OF HIGHER EDUCATION

LOK SABHA  
UNSTARRED QUESTION NO.2299  
TO BE ANSWERED ON 18.12.2013

EDUCATION COMMISSION

2299. SHRI ANTO ANTONY:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the present status of the proposed Education Commission being set up to reform education system in the country;
- (b) whether the Government has finalized the structure and Terms of Reference of the proposed Commission; and
- (c) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE  
DEVELOPMENT

(DR. SHASHI THAROOR)

(a) to (c): Yes, Madam. In pursuance of the announcement made by the Prime Minister on 15th August, 2011, the Government has decided to set up an Education Commission to make recommendations for improvements at all levels of education. The Composition and Terms of Reference of the proposed Commission are being finalized in consultation with the stakeholders.

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LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES  
MEMORANDUM No. 164

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 3207 dated 11.02.2014 regarding "Proposal For Coastal Security".

On 11 February, 2014, Shri Hamdullah Sayeed, M.P., addressed an Unstarred Question No. 3207 to the Minister of Home Affairs. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Home Affairs *vide* OM F. No.2/1/2020-Coastal Security dated 08 June, 2020 have stated as under:

"It has been decided with the approval of the Competent Authority that, due to under utilization and poor maintenance of the 204 boats supplied under the Phase-I of the Scheme, due to the Coastal States/UTs not being able, to enhance capability of existing personnel and/or provide dedicated manpower for Coastal Security, the procurement of new boats under Phase-II may not be pursued presently. The Phase-II of the Scheme has ended on 31.03.2020."

4. In view of the above, the Ministry, with the approval of the Minister of Home Affairs, have requested the Committee to drop the Assurance.

The Committee may consider.

Dated:- 16/07/2020

New Delhi



GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS

LOK SABHA  
UNSTARRED QUESTION NO. 3207

TO BE ANSWERED ON THE 11<sup>th</sup> FEBRUARY, 2014/MAGHA 22, 1935 (SAKA)

PROPOSAL FOR COASTAL SECURITY

3207. SHRI HANDULLAH SAYEED:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has received any proposal from the UT Administration of Lakshadweep under the Coastal Security Scheme during the last three years; and

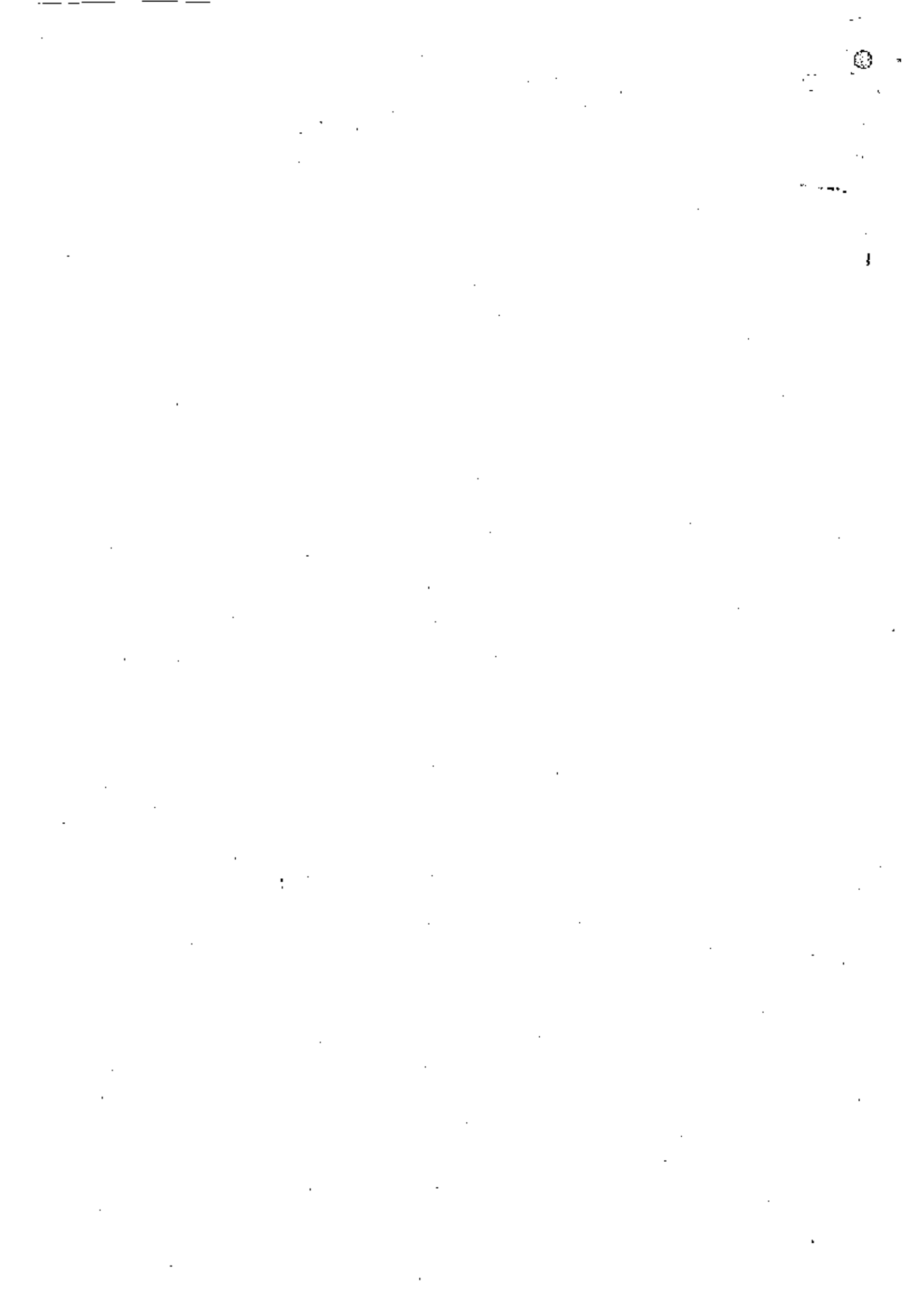
(b) if so, the details thereof and the action taken by the Government thereon?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b) : The Government of India has released Rs. 309.19 lakh out of the sanctioned amount of Rs. 349.60 lakh to the Union Territory of Lakshadweep for the implementation of Phase-II of the Coastal Security Scheme effective from 01.04.2011, which includes the components of 3 Coastal Police Stations (CPS), 2 Jetties, 6 Nos. of 12-Ton Boats, 12 Nos. of Rigid Inflatable Boats (RIBs), 3 Nos. of Four-Wheelers, 6 Nos. of Two-Wheelers and a lump sum amount of Rs. 15 lakh per CPS for the purchase of surveillance equipments, computer systems and furniture. However, the UT Administration of Lakshadweep has requested for supply of 3 Nos. of 10-12 Mtr. RIBs, and 9 Nos. of 7 Mtr. RIBs, which is in the process of procurement.

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MEMORANDUM No. 165

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 4003 dated 06.08.2014 regarding "Satellite Launch Pads"

On 06 August, 2014, Shri B.V. Naik, M.P., addressed an Unstarred Question No. 4003 to the Prime Minister. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Department of Space within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Department of Space vide O.M. F.No. 22014/21/2012/Sec.V dated 24 July, 2015 had requested to drop the Assurance on the following grounds:-

"That the above Assurance relates to setting up a new satellite launching pad, referred as Third Launch Pad, at Sriharikota. The Third Launch Pad is intended to support increased launch frequency, launching requirements of future advanced launch vehicles and also serve as a redundant launch pad for the GSLV MIII class of vehicles. Detailed studies on possible concepts/options and preliminary configuration have been carried out. The possible site for the Third Launch Pad has been identified in Sriharikota taking into account, the safety distances and maximal utilization of existing launch pad facilities.

Further work on design of the launch pad will be taken up at an appropriate time after finalizing the configuration of the advanced launch vehicle, readiness of the advanced launch vehicles, operationalisation of GSLV MIII, programmatic requirements and resource availability.

Finalisation of the configuration of advanced launch vehicles and their readiness, operationalisation of GSLV-MkIII, are long drawn technological process and it is not feasible to associate a fixed timeline for the completion at this stage. Also, there are technological uncertainties involved in future programmatic requirements and resource availability at this stage.

In view of the above, It is requested to kindly delete the above said Assurance from the list of pending Assurances of Department of Space".

4. The above request for dropping the Assurance was placed before the Committee at their sitting held on 18 April 2016 and the Committee decided not to accede to the request of the Department. The Committee accordingly presented their 40th Report (16th Lok Sabha) on 11 August, 2016 inter-alia urging the Department to be proactive and make earnest efforts under a well formulated vision to expedite setting up of the Third Launch Pad so as to fulfill the Assurance.

5. However, the Department of Space *vide* OM No. DS\_5-17014/6/2018-Sec\_5-DOS dated 03 July 2018 have stated as under:-

"The establishment of the Third Launch Pad is closely linked with the finalization of the configuration of future launch vehicles with increased payload capability. The establishment of a Third Launch Pad is a long term activity, as it can be taken up only after the necessary studies and careful consideration of the future requirements for space transportation systems."

6. In view of the above, the Department, with the approval of the Minister of State (PMO), have requested the Committee to drop the Assurance.

The Committee may re-consider.

DATED :- 16/07/2020

NEW DELHI

GOVERNMENT OF INDIA  
MINISTRY OF SPACE  
LOK SABHA

UNSTARRED QUESTION NO: 4003

ANSWERED ON: 06.08.2014

SATELLITE LAUNCH PADS

B.V. NAYAK

Will the Minister of

SPACE

be pleased to state:-

- (a) the details of the satellite launch pads in the country;
- (b) the details of countries that have used these launch pads during the last three years and the revenue earned as a result thereof, year-wise;
- (c) whether the Government is planning to set up new satellite launch pads and if so, the details thereof; and
- (d) the budgetary allocation made to the Department of Space and the amount spent for Research and Design (R&D) along with the achievements made during the above period?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PG & PENSIONS AND IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH):

(a) India has two operational satellite launch pads located at Satish Dhawan Space Centre, Sriharikota.

(b) The launch pads at Satish Dhawan Space Centre, Sriharikota are used exclusively for launch vehicles developed by ISRO. However, India's Polar Satellite Launch Vehicle (PSLV), has launched 10 satellites of eight foreign countries (Austria, Canada, Denmark, France, Japan, Luxembourg, Singapore, United Kingdom) during the last three years. These satellites belonging to foreign countries are launched by ISRO, on a commercial basis, under a contract between foreign countries and Antrix Corporation Ltd., a commercial arm of ISRO.

The revenue earned by Antrix Corporation Ltd. through launch of these satellites during last three financial years, year-wise is as follows:

Financial Year	Revenue Earned
2011-12	USD- 1,000,000 Euro 540,000
2012-13	Euro 21,095,000
2013-14	-

(c) Yes Madam. The Government is considering setting up a new satellite launching pad, referred as Third Launch Pad, at Sriharikota. The Third Launch Pad is intended to support increased launch frequency, provide active redundancy to existing launch pads and to support launching requirements of advanced launch vehicles. The possible sites for the Third Launch Pad has been identified in Sriharikota taking into account the safety distances and maximal utilization of existing launch pad facilities.

(d) The budgetary allocation made to Department of Space during the last three years are:

Financial Year	Amount Allocated			Actuals
	Budget Estimates	Revised	Estimates	
2011-12	6626.04	4432.30		3798.78
2012-13	6715.04	4800.03		4856.28
2013-14	6792.04	5172.04		5168.95

The details of amount spent for R&D, under the Plan budget of Department of Space, which includes Development of Earth Observation Satellites, INSAT/GSAT system, Development of Launch Vehicles, Space Applications and Space Science & Planetary exploration during the last three years are:

Financial Year	Amount Allocated		Spent	
	(Plan) Budget Estimates	Revised	Estimates	Total
2011-12	5708.04	3432.03		2791.61
2012-13	5615.04	3800.03		3783.73
2013-14	5615.04	4000.04		3997.93

Major achievements of Department of Space, during the last three years (2011-14) include:

- i. Launch of India's first interplanetary mission to Mars, Mars Orbiter Mission
- ii. Augmentation of Earth Observation capability with launch of indigenous Radar Imaging Satellite (RISAT-1) having day & night capability under all weather conditions; Indo-French Joint Missions viz. Satellite for ARGOS and ALTika (SARAL) for oceanographic studies and Megha-Tropiques for tropical weather/climate studies; Resourcesat-2 for natural resources surveys; Advanced Weather satellite, INSAT-3D and science satellite YOUTH SAT.
- iii. Indigenous development and flight testing of cryogenic engine and stage on board GSLV-D5.
- iv. Operational flights of Polar Satellite Launch Vehicle (PSLV-C16 to C22 & PSLV-C25).
- v. Development and qualification of large solid state booster (S200) and higher thrust liquid stage (J110) stages for the next generation launch vehicle GSLV-Mk III.
- vi. Augmentation of INSAT/GSAT system with Five communication satellites namely, GSAT-7, GSAT-8, GSAT-10, GSAT-12 and GSAT-14 adding 89 transponders in Ku, C, Extended C, S and UHF bands to the transponder capacity.
- vii. Establishment of GPS Aided Geo-Augmented Navigation for safety of life applications for civil

aviation sector.

iii. Launch of first Indian Regional Navigation Satellite, IRNSS-1A.





Appendix - IX

**LOK SABHA SECRETARIAT**  
**COMMITTEE ON GOVERNMENT ASSURANCES**  
**MEMORANDUM NO. 166**

**Subject:** Request for dropping of Assurance given in reply to Unstarred Question No. 3573 dated 15.12.2014 regarding "Central Library Services".

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On 15<sup>th</sup> December 2014, Dr. Kulamani Samal, M.P., addressed an Unstarred Question No. 3573 to the Minister of Culture. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Culture within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Culture *vide* O.M. F.No. 1-8/2014-Lib. dated 26<sup>th</sup> November 2019 have stated as under:-

"Status of the Recruitment Rules (RRs) in respect of Central Reference Library, Kolkata, Delhi Public Library, Delhi and Khuda Bakhsh Oriental Public Library, Patna is as under:

- i) **Central Reference Library (CRL), Kolkata:** Recruitment Rules (RRs) in respect of Librarian, CRL have been revised and notified on 08.09.2014. Revision of RR in respect of other posts viz. LDC & MTS have also been revised and notified on 26.09.2015. The process of revising/framing of RRs involved consultations with other Nodal Agencies. As such the delay was inevitable.
- ii) **Delhi Public Library (DPL), Delhi:** The proposed RRs for the post of Director General were received from DPL on 31.10.2014. After obtaining approval from Hon'ble Culture Minister, the approved RRs were sent to DPL for taking approval from Delhi Library Board (DLB) on 05.08.2016. The RRs duly approved by DLB were received on 07.09.2016 and published on 18.10.2016. RRs for the other posts were approved by DLB. Hence, the RRs of all posts in DPL have since been finalized/approved by DPL and this Ministry.
- iii) **Khuda Bakhsh Oriental Public Library (KBOPL), Patna:** A Committee for review of RRs was constituted by Library Board. The proposed RRs, duly revised by the Committee, were received on 13.01.2019. This Ministry had sought further clarifications from KBOPL. The same have been received from KBOPL on 18.08.2019. Since, the recommendations of 7<sup>th</sup> Central Pay Commission (CPC) are in vogue, the revision of RRs is also required by way of amendment to incorporate changes necessary due to the implementation of 7<sup>th</sup> CPC report, orders/instructions on the subject, essential qualifications relevant to a given post, pay scale and amendments required in specific columns of RRs. Accordingly, the revision of RRs of various posts is in active consideration of this Ministry as per the 7<sup>th</sup> CPC's recommendations.

From the facts above, it can be seen that the RRs in respect of CRL and DPL have since been revised/finalized. The revision of RRs of various posts in KBOPL is to be finalized in accordance with recommendations of 7<sup>th</sup> CPC in consultation with the Legislative Department of the Ministry of Law and Justice. It is also stated that RRs is

reviewed once in 5 years as per Department of Personnel & Training's guidelines on framing/ amendment/relaxation with a view to effecting such change as are necessary to bring them in conformity with the changed position, including additions to or reductions in the strength of the lower and higher level posts. Apart from this, the revision in RRs is also made by way of amendment to incorporate changes due to implementation of Central Pay Commission Report, orders/instructions on the subject, essential qualifications to a given post, pay scale and amendments in a specific column of RRs etc. Due to these reasons, the revision of RRs is a continuous process. Since, the recommendations of 7<sup>th</sup> CPC are in vogue, it is not required to continue with the aforesaid Assurance on revision of RRs with respect to KBOPL in pursuance of the 6<sup>th</sup> CPC.

In addition to above, it is also stated that there is no Central Library Service in existence. Since the revision of RRs is a continuous process, no action is pending with respect to revision of Recruitment Rules for the Central Government Librarians belonging to Central Library Service in pursuance of the 6<sup>th</sup> CPC."

4. In view of the above, the Ministry, with the approval of the Minister of Culture, have requested the Committee to drop the Assurance.

The Committee may consider.

NEW DELHI:

DATED: 16/07/2020

GOVERNMENT OF INDIA  
MINISTRY OF CULTURE

LOK SABHA  
UNSTARRED QUESTION NO.3573  
TO BE ANSWERED ON DECEMBER 15, 2014

CENTRAL LIBRARY SERVICES

3573. DR. KULAMANI SAMAL:

Will the **Minister of CULTURE** be pleased to state:

- (a) whether the Government has revised the Recruitment Rules for the Central Government Librarians belonging to Central Library Service in pursuance of the 6<sup>th</sup> Central Pay Commission (CPC);
- (b) if so, the details thereof and if not, the reasons therefor; and
- (c) the time by which the recommendations of CPC are likely to be implemented for the librarians?

ANSWER

MINISTER OF STATE (I/C) FOR CULTURE AND TOURISM  
(DR. MAHESH SHARMA)

- (a) Yes, madam. Action has since been initiated to revise the Recruitment Rules of Librarians in respect of the Central Libraries under the Library Division of the Ministry.
- (b) There are six libraries under the administrative control of Library Division of Ministry of Culture namely; National Library, Kolkata, Central Reference Library, Kolkata, Delhi Public Library, Delhi, Raja Rammohun Roy Library Foundation, Kolkata, Khuda Bakhsh Oriental Public Library, Patna & Rampur Raza Library, Rampur. The details regarding revision of Recruitment Rules are annexed at Annexure 'A'.
- (c) Since, the process of revising/framing of Recruitment Rules involve consultations with other Nodal Agencies, the time frame cannot be put on.

LOK SABHA UNSTARRED QUESTION NO. 3573 FOR 15.12.2014

NATIONAL LIBRARY, KOLKATA

Process has been initiated by the Government to revise the Recruitment Rules for Librarian.

CENTRAL REFERENCE LIBRARY, KOLKATA

Recruitment Rules in respect of Librarian, CRL has been revised. Revision of Recruitment Rules in respect of other posts is under active consideration.

RAMPUR RAZA LIBRARY, RAMPUR

Process has been initiated by the Government to revise the Recruitment Rules for Librarians.

RAJA RAMMOHUN ROY LIBRARY FOUNDATION, KOLKATA

Recruitment Rules in respect of Library & Information Assistant has been revised.

KHUDA BAKHSH ORIENTAL PUBLIC LIBRARY, PATNA

Revision of Recruitment Rules shall be finalized on receipt of the proposed Recruitment Rules from the Library.

DELHI PUBLIC LIBRARY, DELHI

Revision of Recruitment Rules shall be finalized on receipt of the proposed Recruitment Rules duly approved by the Delhi Library Board.

LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES

MEMORANDUM No. 168

Appendix - X

Subject: Request for dropping of Assurance given in reply to the discussion on the National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Bill."

On 16 December, 2014, the following Assurance was given during the discussion on the National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Bill by Shri M. Venkaiah Naidu, Minister of Urban Development and Housing and Urban Poverty Alleviation :-

"Someone asked me, "can you give an Assurance that you will not come to this House for further extension?"

"I hope so. By 2017, this issue has to be resolved, to the extent possible, to the satisfaction of one and all. I will try to definitely work in that direction of not coming back to this House for further extension. I will do my best. This much Assurance I can give you."

2. The above reply was treated as Assurance and was required to be implemented within three months of the reply but the assurance is still pending.

3. The Ministry of Housing and Urban Affairs *vide* F. No. H-11016/7/2015-DD-I dated 07.03.2018 have requested to drop the above Assurance on the following grounds:-

"The Parliament has since passed the National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Bill, 2017 to give the extension of time to the National Capital Territory of Delhi (Special Provisions) (Second) Act, 2011 for further period of three years i.e. w.e.f from 1<sup>st</sup> January, 2018 to 31<sup>st</sup> December, 2020, except for the provision for Urban Street Vendors for whom detail provisions have been made in the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014. Parliament has already extended the validity of the 2011 Act upon 31st December, 2020."

4. In view of the above, the Ministry, with the approval of Minister of State (Independent Charge) of the Ministry of Housing and Urban Affairs, have requested the Committee drop the above Assurance.

The Committee may consider.

DATED : 16/07/2020

NEW DELHI

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*Discussion on the National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Bill dt. 16/12/2014*

SHRI M. VENKAIAH NAIDU: Hon. Deputy Speaker, around 17 of our colleagues from various States and shades including all six MPs, of course, 7<sup>th</sup> MP is our hon. Minister, of Delhi have spoken on this Bill.

Sir, to some extent, I agree with Tathagata Satapathyji but he is not there. If you look at it from one side, it is pro-poor, supporting the helpless, accepting the reality and then moving forward. If you look at it from another side, what I spoke yesterday in the House about not allowing unauthorized construction and collusion between officers, builders, individuals and others, there is a dichotomy on this. In my own mind, I have not convinced fully. But at the same time, at the end of the day, what is the reality? If you look at the reality then you will find the answer automatically.

I have heard all these people namely Shri Parvesh Sahib Singh Verma, Shri Deepender Singh Hooda, Shrimati K. Maragatham, Prof. Saugata Roy, Shri Tathagata Satpathy, Shri Shirang Appa Barne, Dr. A. Sampath, Shri B. Vinod kumar, Shri Bhagwant Mann, Dushyantji, Shri Ramesh Bidhuri, Shri Manoj Tiwari, Maheshji, Dr. Udit Raj, Shrimati Meenakashi Lekhi and other friends. Shri Manoj Tiwari ji went even to the extent of singing a song saying, "Venkaiahji, I love you." I have no problem with that. My wife is not going to misunderstand you because many people love me and write love letters to me since my younger days. That is not for other reasons but for political and public activities. So, I have no problem on that count. My wife is here only in Delhi. I will tell her definitely that there is one more person who has joined ...

*(Interruptions)*

SHRI MALLIKARJUN KHARGE (GULBARGA): Why do you have such doubt in your mind? ... *(Interruptions)*

SHRI M. VENKAIAH NAIDU: There is no doubt in my mind. If there is any doubt in your mind, it should be removed. That is all. ... *(Interruptions)*

SHRI MALVIKARJUN KHARGE : You are speaking from your heart. That is why, I said it. ... (*Interruptions*)

SHRI M. VENKALAH NAIDU: Yes, I am speaking from my heart. There is no doubt about it.

When Prof. Saugata Rai was speaking, I asked him: "Do you have any suggestions?" It is because there are serious issues involved. At the end of the debate, if you go by the reality of Delhi and if people can visit some parts of Delhi, they can understand the reality. In Sangam Vihar, which is within the city, around five lakh people are living there but in the Master Plan, it is shown as forest land. There is not even an iota of forest anywhere there. What should I do? Can I go and then make them vacate? Even if I want, can I do it? Is it possible? That is another issue. Then, Sonia Vihar has half a lakh population; Burari has two lakh population; Rihala has 2 lakh population; Molarband has one lakh population; Badarpur Extension A & B has one lakh population; Mithapur Sakthi Vihar has one and a half lakh population, it is a riverbed also; Mahavir Enclave has five lakh population; Vishwas Nagar has one lakh population; Bhagawan Nagar has one lakh population. There are many areas like this. The people are living in these areas for years. As someone has said, they have electricity connection, drinking water connection and also other facilities provided by respective civic agencies and the government day-to-day. This is one side of the picture.

The other side of the picture is that. Some people are saying: "What is happening to these politicians? Delhi is the Capital of the country. Delhi is our pride. They are destroying the beauty by encouraging unauthorized construction and allowing 20 feet road. They are allowing people to come and occupy land and then demand regularization. Since they are all politicians, they try to regularize it." This view is also there. As someone has rightly said, I am not denying it but, at the same time, we belong to different parties and are here in Parliament to serve people. We have to go by the general view. But, at the same time, on a basic



principle of public order and a civic order, we have to create awareness among the people, and then take people also along with us.

As Shri Deepender was telling in the morning about bulldozer and all, there is an emotive issue involved in that. In this deep winter, can anybody with common sense try to remove people even if there is a Court Order? They should have gone to the Tribunal and explained to them by saying: "Sir, we are in the end of November. It is very cold in Delhi."

Sir, sometimes I feel odd to be in Delhi and the dress which I am wearing is not to my liking. I feel uncomfortable. I am comfortable like you, Sir, in our own traditional dress; with shirt and dhoti we feel elated and happy also. Even, Shri Kharge ji also would feel happy in the traditional dress. The problem is this. Can you allow health to be affected? In Delhi, suddenly, at times, the temperature comes down. In such a situation, if somebody goes and removes people and put them on road, naturally there will be reaction. I do admit it. But the other side, as I told you, is that we have to regulate the growth. Otherwise, we will have only slums around; we have unauthorized colonies and then we will face a situation where people will say: "दिल्ली क्या है, नेशनल कैपिटल क्या है. what is this country? They do not have any minimum standard."

Sir, the other day I was in Spain. I was landing from the flight. I saw from the flight the Barcelona city. When I was about to land, I saw one, two, three, four, five, six, seven, eight lanes on every side. They are all with similar dimensions. They have planned it. It is not that they have not developed. They have developed also but at the same time they have preserved their ancient heritage, culture and also retained their architecture. They have carried out improvements by retaining their architecture and at the same they made changes. We have to really create awareness among the people in this country also and then slowly try to implement the rules and regulations. For that, you need time. I do not want to get into any blame game; there is no meaning in that and no purpose will be served.

No purpose would be served by saying 'who is responsible for this haphazard growth of Delhi, how many years you have ruled, how many years we have ruled.' The point is to accept the reality.

Shri Tathagata Satpathy had asked as to what was the urgency. He is not here now. He said, it is being done because the elections are round the corner. It is not because of elections. If we do not extend it further beyond 31st January, 2015, the next day, scaling, removal of encroachments, unauthorised and irregular colonies will start. There will be hue and cry in Delhi. There would be a massive human problem.

Some hon. Member was telling that people have come from distant places like Kerala, Tamil Nadu, etc. So, Delhi is a mini India. People from different parts of the country came here and are settling here. They do not have adequate means of livelihood. Initially, they tried to stay in some Government places and then from the Government places, they tried to move to better housing facilities.

Sir, Meenakshiji was telling that there was no proper colonisation. There were no private people coming forward to develop colonies initially, and the Government was going slow - whichever Government was there. So, the Government does not provide housing. There is no adequate housing. There is a shortage of housing in Delhi as well as in the entire country. But the private people have not come forward, with the result, people have settled haphazardly in different parts of Delhi. That is the reality of the situation.

That being the case, after so much of introspection, internal consultation, I have come to the conclusion that there is no way other than extending the date. That is the background. I want to be frank with the House. I am also doing it with a heavy heart. Some people may criticise me tomorrow. Some people may appreciate me; others may criticise me saying that 'during this man's period, this has been extended by three years and this haphazard situation has continued.'

Even if you have the magic wand, it is not easy to do all these things. Finalisation of master plan, regularisation of unauthorised colonies, taking care of

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the environmental aspects, and all are all not the easy things to do. Then, there are three Municipal Councils. We have NDMC. We have DDA. We have National Capital Region Board about which Deependra Hoodaji was telling that it must have more teeth and power. I am happy that he has realised it now because this Board periodically meets and passes some resolutions, which are not binding on States. So, if a Board presided over by a Minister passes a resolution and if the others do not accept it or do not act upon it, it has no meaning. So, definitely, the Board has to be given more teeth, but that can be done only in consultation with the stakeholders including those from the nearby States – Haryana, Uttar Pradesh, Rajasthan. I have to take all of them into confidence before going further in this.

Sir, what is the time at my disposal? I am only seven months old – not in age but in this Ministry. Frankly, I am also trying to understand things. I always believe that the Ministers, politicians and people in public life must go on – earn, earn, earn, no – learn, learn, learn. That is the real thing. So, that being the case, I am trying to learn.

I think, Meenakshiji has also told about Jagmohanji. He is a different man. He has a vision, he has a clarity. He had the dynamism at that time in that age. He was able to do certain things. But otherwise, dealing with problems of Delhi, is like dealing with the country, I must confess it in this House. I have been studying it.

Sir, there is a paucity of time. I thought I must get some more time so that we – my officers, all the seven MPs of Delhi, and other interested parties – should take all these inputs. Our hon. Member from Haryana, Deependraji made certain suggestions; an MP from Uttar Pradesh, Shri Kanwar Singh Tanwar had also made his suggestions; and then, an hon. Member from Rajasthan also made his points. So, we should take all these inputs and then go for a comprehensive master plan. Mr. Dushyant Singh was suggesting certain things. We have to take care of all these aspects and then finalise the master plan. It is not that easy. Even if you have intellect, even if you are ready to work hard, it is not that easy to do things.

Sir, somebody was saying, can you allow vertical construction in the farmhouses? If it is allowed, it cannot be a farmhouse at all. Its beauty would be lost. Already, some people have mishandled it and some people have gone for extra constructions etc. That is another issue. So, any action you take, there will be reaction. I was discussing with my ministerial colleague, Harsh Vardhan Ji. Harsh Vardhan Ji represents the other side. The Delhi middle class and the educated people have a different view about this. But the poor people, the lower middle class, the working class and the people, who have come from different parts of the country, have a different view. So, you have to marry somewhere. That is the effort I am making. Someone asked me, "Can you give an assurance that you will not come to this House for further extension?" I hope so. By 2017, this issue has to be resolved, to the extent possible, to the satisfaction of one and all. I will try to definitely work in that direction of not coming back to this House for further extension. I will do my best. This much assurance I can give you. I do not know what exactly it will happen at all but at the same time I have the confidence that with the cooperation of the Members from different sides, we will try to do it.

But the Master Plan has to be completed by 2015. You cannot wait till 2017 for completion of the Master Plan. The finalisation of the Master Plan has to be done at the earliest. Once the Master Plan is finalised, then we must go for implementation.

Also, with regard to the issue that was raised about generation of black money, this is another issue. The point is, the moment you allow regularisation and the moment you allow people to sell or purchase their properties, there will be some transactions. In those transactions, definitely, money also will change hands. That being the case, some money should come for the development of Delhi city. That should be in white. So, how do you go about it? That is also an important aspect on which we have to really show interest.

Sir, certain important points were made by the hon. Members because it is a very serious subject. Shri Parvesh Sahib Singh Verma said that 25-30 lakh people are going to be affected by this decision either way. I agree with him. That is why, the Government has taken it on top priority.

Then, with regard to the background of Delhi, I am happy Deepender Ji has recalled the background of Delhi. Sometimes, I feel, instead of Delhi, it should have been either Indraprastha or Hastinapura. Some such historical name should have been more appropriate for this city. I am not proposing anything. Do not worry. Tomorrow, again you will be saying, we want Adjournment Motion. Venkaiah Naidu wants to change the name. This is there. We should always feel proud of our ancestors, our heritage and culture. As he said rightly टोक्यो के बाद दिल्ली बड़ा शहर है। Shanghai and all other cities come next. If that being the case, you have to see that Delhi's unique character and also its beauty are maintained, to the extent possible. So, we will definitely make efforts in that direction.

Time bound regularisation also has been suggested. The hon. Members also said that we should not look at Delhi in isolation. Yes, we must go for a comprehensive plan for the entire NCR region. I agree with our hon. Members. I will keep it in mind while finalising the Master Plan. Then, with regard to giving more powers to the NCR Planning Board, I welcome that suggestion. I will keep that also in mind.

Then, with regard to the suggestion of Madam Maragatham and what she said, though it is not directly connected with the Bill, it is a reality. A lot of people, who have come from other parts of the country, do not have Aadhaar card; they do not have ration card; and they do not have the other means here. A special drive has to be taken up to take care of them because I know people coming from Tamil Nadu, Karnataka, Andhra Pradesh and the North-East do not have anybody here to depend. So, definitely, those people have to be given a helping hand by the administration. I have already told my Ministry to give a special treatment to the people who have come from far off places.

Then, their educational needs, their cultural aspirations and their other requirements have to be taken care of. That is why, the Government is a little liberal in giving Tamil Education Society, Bengal Education Society or even Telugu Education Society a number of schools. Recently, the Kannada people also met me. In this connection, I would also like to tell the House that we have to respect the heroes of different regions. So, I take the House into confidence and then say that recently I suggested to them that near the Karnataka Bhavan, the Metro Station has to be named after Sir Mokshagundam Visvesvaraya Metro Railway Station. That has been the suggestion and it has been accepted.

Then, another one is about Shrimati Durgabai Deshmukh, great freedom fighter. Kharge Ji will be knowing better. Shrimati Deshmukh is the first Finance Minister's wife and also a woman reformer.

One metro railway station is going to be named after her name. These are all small things. But this will really send a message that Delhi takes care of everybody and then remembers all the national heroes, who have contributed their might for social reforms, for freedom movement or for other activities in the country.

Then, there are 1200 and plus unauthorised colonies in Delhi. What you are going to do with regard to unauthorised colonies is another issue. I can take the House into confidence because nothing is secret that is engaging my attention. I have already held a discussion with the Lt. Governor. I held discussion with the Chief Secretary. I held discussion with different agencies of Delhi Government. I also held discussions with my Minister and then six Members of Parliament. I also held discussion with other people. I am in touch with the Law Department and the Legislative Department. The Government is moving in the direction of regularising those colonies where poor people have been living for years together. That also is unwell. The final details can be given only after the final contours are adopted and accepted by relevant authorities. Certain things are to be done by Delhi Government. Certain things have to be done by Central Government. So,

keeping that in mind, we are moving in that direction. I want to share this with our hon. Members.

Prof. Saugata Roy said that there is a lopsided development in Delhi. I do agree with him. With regard to DDA and with regard to L&DO, there has to be one point of guidance for them. If there are two different agencies, definitely there will be some practical problem. I will discuss it with the hon. Prime Minister and also with my colleagues and try to find out a solution at the earliest.

Many people have suggested me to take a final decision in respect of unauthorised colonies. I have told you that we are going to take a final decision at the earliest. With regard to J.J. colonies and valuation of the land and stopping of the black money, I have already mentioned that it will also attract our attention.

कुछ लोगों ने कहा है कि यह समस्या केवल दिल्ली की नहीं है, बल्कि पूरे देश की है। मगर केन्द्र सरकार देश में अलग-अलग शहरों के लिए कानून नहीं बना सकती है। दिल्ली यूनियन टेरिटोरी और देश की राजधानी भी है। इसलिए हम इनिशियटिव लेकर कानून बना रहे हैं। बाकी इलाकों में वहाँ की प्रदेश सरकारें वहाँ के रेगुलेशन के बारे में ध्यान देकर काम करें। Urban Development is a State subject. We will only give broad guidelines and broad models. But the final decision has to be taken by urban local bodies and the State Government. Legislation is the job of the State Government and other regulations are done by local bodies.

Some hon. Member said that if the Government is not able to provide basic amenities to the poor people, then what will happen? It is our endeavour to see that basic amenities are provided to the poor people. The poor of this country have primary right over the land and also over the resources. That is very clear. They are our brothers. Irrespective of their caste, creed, sex, religion and regions, they are our people.

Some Members talk about the basic amenities, particularly public transport. Yesterday, we discussed it also. There are more than 80 lakh plus vehicles in Delhi. You cannot go on adding vehicles. The problem is that adding vehicles also has become a form of prestige. In some families there is a car for each member of the family. If they have wealth, we have no problem. It is not the question of

wealth alone. It is a question of congestion you are creating on the roads of Delhi putting the common man to hardship. That is a big problem. This is not acceptable. So, we must have a comprehensive transport policy on MRTS, BRTS and also metro rail. Metro rail is the need of the hour. But it is also, cost prohibitive. With regard to BRT we had some mixed experience earlier. But, at the same time, there are some good examples also. I am told about Ahmedabad and Jaipur. Some people are also talking about indoor system. I do not know what exactly they are talking about. We have to take their experience also because it is for the National Capital Delhi. Before moving further, I will study those experiences and then try to move forward.

Everyone, particularly, the Delhi Members and people who are aside with Delhi including Shri Bhagwant Mann and other people have suggested that this cut-off date has to be extended. Since the last two days I have been holding consultations and discussions with regard to the extension of the cut-off date. As of now, the cut-off date is 2007. As I was discussing earlier, what is the reality? Can you remove people who have settled after 2007 and who have been living in that place by 2014? In the original Bill it is 2007. So, Deputy-Speaker, Sir, with your permission, I want to move an amendment also. Seven of the Delhi Members have given a notice for moving amendment for extending the cut-off date from February or March of 2007 to end of 2014, but I am willing to go by the collective wisdom of the Members of the House and I want it to be extended by 1<sup>st</sup> June 2014.

Another issue raised is that it is supposed to be the greenest Capital. What will happen if you do this? This is a big question, and I have no readymade answer to this. Let me be frank that I have no readymade answer to this. Some time back, I developed the habit of coming by Metro, and whenever I come from outside I get on to a Metro and travel happily. It takes 18 minutes to my house and the amount of greenery in the initial entry point really makes you very happy as everything is green and nothing else is seen, and the moment you cross the greenery and come



to the other areas -- because the train will be moving -- you will see what is happening. It is a pathetic condition. But at the same time, the planners, rules and the people at that time could not prevent it, and there may be valid reasons for it also. This has become a reality, and that is why this extension is being accepted. Otherwise, Shri Dushyant, as a youngster who had education abroad, was going by the real conditions in India. We have to accept the reality and try to take care of it.

But we should also slowly evolve a method, and I have three things in mind that everyone in Delhi -- in the coming days -- should follow, namely, rainwater harvesting must be made a must; solar lighting must be made a must; LED lighting must be made a must; and planting trees, growing it, and then supporting them should also become a part of our campaign. This campaign will succeed only if it becomes a people's campaign, and secondly, it should be part of the urban plan approval by the Municipal Authorities.

Madam Jayalalithaa, the former Chief Minister of Tamil Nadu, some time back had made it mandatory to have rainwater harvesting. I can tell you about it as I frequently go to that side. My daughter also lives there. So, I have the experience. Rainwater harvesting has helped Chennai, which was starving without water earlier. There are some more examples of other States also about rainwater harvesting. The watershed movement in Gujarat has caught up the imagination as also the housing projects in Maharashtra even by earlier Congress Governments also. There are examples of housing projects of Maharashtra and Gujarat. Maharashtra has just now come to BJP, but earlier it was held by Congress for a long time. So, these are some shining examples from where we can take clues and try to implement them in our respective areas also. ... (Interruptions)

SHRI N.K. PREMACHANDRAN (KOLLAM): You did not mention the example of Kerala.

SHRI M. VENKAIAH NAIDU : Kerala is God's own country. I am thankful to the people of Kerala that they are not destroying the nature. I salute them because if you go to Kerala, there is no match to Kerala because on the one side there is

greenery and on the other there is water, and whenever you call for water, it will come in the evening.

SHRI KODIKUNNIL SURESH (MAVELIKKARA): You should come and stay there.

SHRI M. VENKALAH NAIDU : In your Idukki forest?

SHRI KODIKUNNIL SURESH : But your Party is not there.

SHRI M. VENKALAH NAIDU : You are trying your best to help my Party also.

One meaningful suggestion that has been given with regard to putting it online is this. I firmly believe that we must try to reduce human involvement to the extent possible and try to make online application, sanction, and renewal. As regards information, everybody must be in a position to access what is the information; what its present situation is; where does his application stand; and whether it has been sanctioned or not. That will really eliminate corruption to the maximum possible extent. I do not say that it will be totally eliminated because in this country there is no dearth of intelligence, as far as the corrupt fellows are concerned. If you come up with some idea, they will come up with some counter-idea next day morning. That is the situation. At the same time, I totally agree with the suggestion. I have already started implementing it in CPWD. The details of more than 2,500 works of CPWD have been put online now. One can visit the site to find out at what stage it is, why there is delay, what the scheduled time is and what the scheduled time of completion is, etc. One can see these details on the site. I have told the authorities that within six months the entire CPWD activities must go online. I know what the impression of people is about CPWD. Keeping that in mind, we are trying to cleanse the system.

The hon. Members have given suggestions with regard to the holistic Master Plan, the National Capital Regional Planning Board being strengthened, regularisation of unauthorised colonies, and consultations with the elected Governments. However, the reason why I am not taking action on all these things is that I want to have an elected Government in Delhi. After all, they represent the

people better than us. They know the ins and outs of Delhi and they have the full knowledge. The Members of the Legislative Assembly of Delhi and the elected Chief Minister or other Ministers will have full understanding and they know the local situation better than the Central Government, though the Central Government as on today can take care of the State also because there is no elected Government; the Lieutenant Governor also works in unison with the Government of India.

Digitisation of all maps is an important issue. I have already given direction to digitise all maps and put them online. I hope my officers will be able to complete it at the earliest. Three MCDs have already said that they are in an advanced stage. DDA and NDMC have also been directed to do it by 1<sup>st</sup> January 2015. I told the DDA that everything should be online. DDA is again another white elephant, which is what people say. However, I want to make DDA to live up to the expectations of the people. That is why I have told them to start doing this.

I want to share another important information with the people. Some time back, one of the prominent newspapers of Delhi, I have no hesitation in taking the name of that newspaper, *The Hindustan Times*, conducted a debate among various well-meaning people where a lot of professionals have come together. They gave certain suggestions. On those suggestions, I had an interaction and now I have appointed a committee headed by my Secretary, Urban Development, Shri Shankar Aggarwal with representatives of different Ministries because Delhi's development is linked with National Highways, Railways, Environment Ministry, Defence Ministry, the Delhi Government and the DDA. All these departments are involved. So, we have appointed a committee and that committee held a number of sittings. They have now given a report on decongesting Delhi, which is also placed online. I would request all the Members and also the general public to please see it online and if you have any suggestions with regard to decongesting Delhi, you are welcome to give your suggestions. After receiving the suggestions, the

Government will finalise the decongestion plan. I am planning to have a meeting with other colleague Ministers also because the Prime Minister said, "Instead of talking to each other on files, talk together in person." So, I will be convening a meeting of my colleagues also and then we will be able to finalise the plan for decongestion of Delhi. I will take the advice of the Haryana Government, the Rajasthan Government and also the Uttar Pradesh Government in this regard to the extent the areas fall in their jurisdiction because it is interconnected with Delhi. Keeping that in mind, we will do it.

If the House agrees, afterwards I will move the amendments. Thank you.

HON. DEPUTY-SPEAKER: The question is:

"That the Bill to amend the National Capital Territory of Delhi Laws (Special Provisions) Second Act, 2011, be taken into consideration."

*The motion was adopted.*

HON. DEPUTY-SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

**Clauses 2 to 4**

**Amendment of Long Title,  
Preamble and Section 1**

HON. DEPUTY-SPEAKER: The question is:  
"That clauses 2 to 4 stand part of the Bill."

*The motion was adopted.*

*Clauses 2 to 4 were added to the Bill.*

**Clause 5**

**Amendment of Section 3**

*Amendments made:*

*Page 2, after line 5, insert—*

“(a) in sub-section (1), in clause (c), for the words, figures and letters “up to the 8<sup>th</sup> day of February, 2007”, the words, figures and letters “up to the 1<sup>st</sup> day of June, 2014” shall be substituted;

(aa) in sub-section (2), in clause (ii), for the words, figures and letters “up to the 8<sup>th</sup> day of February, 2007”, the words, figures and letters “up to the 1<sup>st</sup> day of June, 2014” shall be substituted; (1)

Page 2, line 6, for “(a)”, substitute “(aaa)” (2)

(Shri M. Venkaiah Naidu)

HON. DEPUTY SPEAKER: The question is:

“That clause 5, as amended, stand part of the Bill.”

*The motion was adopted.*

*Clause 5, as amended, was added to the Bill.*

*Clause 1, the Enacting Formula and the Long Title were added to the Bill.*

SHRI M. VENKAIAH NAIDU: I beg to move:

“That the Bill, as amended, be passed.”

HON. DEPUTY SPEAKER: The question is:

“That the Bill, as amended, be passed.”

*The motion was adopted.*

SHRI M. VENKAIAH NAIDU: I would like to thank the entire House for their support.



LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES

MEMORANDUM No. 169

Subject: \* Request for dropping of Assurances given in replies to:-

- (i) Unstarred Question No. 4176 dated 18 December, 2014 regarding "Amendment in Laws Dealing with Elections." (Annexure-I).
- (ii) Unstarred Question No. 526 dated 26 February, 2015 regarding "Electoral Reforms." (Annexure-II).
- (iii) Unstarred Question No. 1265 dated 03 March, 2016 regarding "Electoral Reforms." (Annexure-III).
- (iv) Unstarred Question No. 1976 dated 05 May, 2016 regarding "Electoral Reforms." (Annexure-IV).
- (v) Unstarred Question No. 4360 dated 11 August, 2016 regarding "Electoral Reforms." (Annexure-V).
- (vi) Unstarred Question No. 85 dated 16 November, 2016 regarding "Electoral Reforms." (Annexure-VI).
- (vii) Unstarred Question No. 223 dated 16 November, 2016 regarding "Amendment in Representation of People's Act." (Annexure-VII).
- (viii) Unstarred Question No. 1159 dated 23 November, 2016 regarding "Alternative Electoral Modes." (Annexure-VIII).
- (ix) Unstarred Question No. 4372 dated 29 March, 2017 regarding "Disclosure of Contribution to Political Parties." (Annexure-IX).
- (x) Unstarred Question No. 4600 dated 29 March, 2017 regarding "Violation of Election Regulation." (Annexure-X).
- (xi) Unstarred Question No. 4329 dated 21 March, 2018 regarding "Derecognition of Political Parties." (Annexure-XI).
- (xii) Starred Question No. 219 dated 01 August, 2018 regarding "Electoral Reforms." (Annexure-XII).

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\* The Committee considered 12 Assurances and decided to drop Assurances at S.Nos. (ii) to (v), (vii) to (ix), (xi) and (xii) and decided not to drop Assurances at S.Nos. (i), (vi) and (x).

The above mentioned Questions were asked by various M.Ps. to the Minister of Law and Justice. The contents of the Questions along with the replies of the Minister are as given in Annexures (I to XII).

2. The replies to the Questions were treated as Assurances and required to be implemented by the Ministry of Law and Justice (Legislative Department) within three months from the date of the replies but the Assurances are yet to be implemented.

3. The Ministry of Law and Justice (Legislative Department) vide O.M. No. H-11012/1/2019-Leg-II dated 6<sup>th</sup> May, 2019 have inter-alia stated as under:-

"That the Electoral Reforms is a continuous and ongoing process which requires a detailed deliberation with stake-holders before making any amendment in the relevant laws and hence, the Assurances given on this issue cannot be fulfilled within a time frame. It is also added that the Committee on Government Assurances, Lok Sabha Secretariat vide its 47<sup>th</sup> Report has already dropped 45 Assurances on this issue being satisfied with the fact as stated above."

4. In view of the above, the Ministry, with the approval of Minister of State for Law and Justice, have requested the Committee to drop the above 12 Assurances.

The Committee may consider.

DATED :- 16/07/2020

NEW DELHI:



GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT

LOK SABHA  
UNSTARRED QUESTION NO. 526  
TO BE ANSWERED ON THURSDAY, 26<sup>TH</sup> FEBRUARY, 2015

ELECTORAL REFORMS

526. SHRI P. NAGARAJAN:  
SHRI RAJU SHETTI:  
SHRIMATI SANTOSH AHLAWAT:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Law Commission of India has submitted its report on the issue of electoral reforms referred to it by the Government and if so, the details thereof along with the reaction of the Government thereto;
- (b) the number of candidates having criminal cases pending against them in various courts under cognisable and noncognisable offences who participated in the Lok Sabha/Rajya Sabha and Assembly/ Legislative Council elections in the country during the last three years;
- (c) the steps taken/being taken by the Government to restrict the entry of candidates with criminal antecedents into politics;
- (d) whether the Government has received any proposals from various States/ stakeholders regarding compulsory voting in various elections in the country; and
- (e) if so, the details thereof along with the reaction of the Government thereto?

ANSWER  
MINISTER OF LAW AND JUSTICE  
(SHRI D.V. SADANANDA GOWDA)

(a) to (e): A statement is laid on the Table of the House.



**STATEMENT REFERRED TO IN REPLIES TO PARTS (a) TO (e) OF LOK SABHA  
UNSTARRED QUESTION NO. 526 FOR ANSWER ON 26<sup>TH</sup> FEBRUARY, 2015.**

The Law Commission has submitted its 244<sup>th</sup> Report containing the following recommendations:-

(i) Disqualification on framing of charges

Suggesting insertion of a new section 8B in the Representation of the People Act, 1951, the Law Commission has recommended that:-

- (a) Only offences which have a maximum punishment of five years or above ought to be included within the remit of this provision;
- (b) Charges filed upto one year before the date of scrutiny of nominations for an election will not lead to disqualification.
- (c) The disqualification will operate till an acquittal by the trial court, or for a period of six years, whichever is earlier.
- (d) For charges framed against sitting M.Ps, the trials must be expedited so that they are conducted on a day to day basis and concluded within a 1-year period. If trial is not concluded within one year period then one of the following consequences ought to ensue:
  - The MP/MLA may be disqualified at the expiry of one year period;
  - "OR"
  - The MP/MLA's right to vote in the House as a member, remuneration and other perquisites attached to their office shall be suspended at the expiry of one-year period.

(ii) Filing of false affidavits :-

The Law Commission has recommended the following changes in the Representation of the People Act, 1951:-

- (a) Introduce enhanced sentence of a minimum of two years under section 125A of the Representation of the People Act, 1951 on the filing of false affidavits;
- (b) Include conviction under section 125A as a ground of disqualification under section 8(1) of the Representation of the People Act, 1951.
- (c) Include the offence of filing false affidavit as a corrupt practice under section 123 of the Representation of the People Act, 1951.

The above recommendations of the Law Commission are under examination of the Government.

Law Commission Report on other aspects of Electoral Reforms is awaited.

The Election Commission has stated that all candidates contesting election to either House of the Parliament, Legislative Assembly and Legislative Council, have to make declaration in Form 26 appended to the Conduct of Elections Rules, 1961 giving, among others, information about pending cases, if any, against them at the time of filing nomination, for information of the electors. Apart from displaying copies of such affidavits on the notice board of Returning Officer, during the election period, scanned copies of all these affidavits

are put in public domain by uploading them on the website of the Chief Electoral Officers with a hyperlink to ECI website so that electors can access the information. The Commission has further stated that it has not compiled information about the number of candidates who have pending cases against them.

At present, no proposal for making voting mandatory in the Parliamentary/Assembly elections is under consideration of the Government.

GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT

LOK SABHA

UNSTARRED QUESTION NO. 1265

TO BE ANSWERED ON THURSDAY, 3<sup>rd</sup> MARCH, 2016

Electoral Reforms

+1265. SHRI RAJU SHETTY:  
SHRI PREM DAS RAI:  
SHRI DINESH TRIVEDI:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Task Force set up to examine inter alia the Report Nos. 244 and 255 of the Law Commission has prepared a roadmap for implementation of various recommendations on electoral reforms including Right to Recall/Right to Reject, curbing criminalisation of politics, Government funding of elections etc.;
- (b) if so, the details and the present status thereof along with the salient measures proposed therein; and
- (c) the other measures taken/being taken by the Government to address the existing shortcomings in our electoral system till the implementation of these comprehensive reforms?

ANSWER

MINISTER OF LAW AND JUSTICE  
(SHRI D.V. SADANANDA GOWDA)

- (a) to (c): The 244<sup>th</sup> and 255<sup>th</sup> Reports of the Law Commission of India are still under examination of the Task Force constituted in the Legislative Department.
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GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT

LOK SABHA

UNSTARRED QUESTION NO. 1976

TO BE ANSWERED ON THURSDAY, 5<sup>th</sup> MAY, 2016

Electoral Reforms

1976. SHRI KAMAL NATH:  
SHRI KUNWAR PUSHPENDRA SINGH CHANDEL:  
SHRIMATI KOTHAPALLI GEETHA:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has taken any decision regarding implementation of electoral reforms in the country including holding of simultaneous elections to Lok Sabha and State Legislative Assemblies, use of Totaliser for counting of votes, facility of e-voting and revamping of Electronic Voting Machines etc. as per the recommendations made by Law Commission, Election Commission and other Committees;
- (b) if so, the details and the present status thereof;
- (c) the time-frame set for implementation of these electoral reforms in the country;
- (d) whether the Government has set up a Group of Ministers (GoM) to examine the issue of simultaneous elections to Lok Sabha and State Legislative Assemblies and if so, the details thereof; and
- (e) whether the Government had consulted various political parties/ stakeholders before setting up the GoM on the issue and if so, the details thereof along with the outcome of such consultations?

ANSWER

MINISTER OF LAW AND JUSTICE  
(SHRI D.V. SADANANDA GOWDA)

(a) to (c): The Law Commission has submitted its 244<sup>th</sup> and 255<sup>th</sup> Report containing certain recommendations on electoral reforms, including introduction of Totaliser for counting of votes. The Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice in its 79<sup>th</sup> Report has also given certain recommendations for holding of simultaneous elections to Lok Sabha and State Legislative Assemblies. These recommendations, including proposals for introduction of e-postal ballot system for overseas electors and Armed Forces Personnel and for replacement of obsolete Electronic Voting Machines, are under the consideration of the Government. Since the issues involved would require consultation with various stake holders, no specific time frame can be indicated.

(d) and (e): No, Madam.

GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT

ANNEXURE-V

LOK SABHA

UNSTARRED QUESTION NO. 4360

TO BE ANSWERED ON THURSDAY, 11<sup>th</sup> AUGUST, 2016

Electoral Reforms

4360. DR. ANBUMANI RAMADOSS:  
SHRI PINAKI MISRA

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has taken any decision regarding implementation of various recommendations given by the Law Commission, Election Commission and other Committees and if so, the details and the present status thereof;
- (b) whether the Government proposes to examine electoral system in other democratic countries and imbibe some of the better and suitable features therefrom and if so, the details thereof;
- (c) whether the Government proposes to engage experts from other countries to help in improving the electoral system in the country and if so, the details thereof;
- (d) whether any suggestions to introduce proportionate reservation system in the country have been received and if so, the reaction of the Government thereto; and
- (e) whether the Government proposes to take stringent measures to check use of money power during the elections in the country and if so, the details thereof?

ANSWER

MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS AND  
INFORMATION TECHNOLOGY  
(SHRI P. P. CHAUDHARY)

(a) to (e): The issue of electoral reforms in its entirety was referred to the Law Commission of India which has given its 244<sup>th</sup> Report on "Electoral Disqualifications" and 255<sup>th</sup> Report on "Electoral Reforms" containing, inter-alia, recommendations on proportionate representation and measures to check the use of money power in elections. The recommendations of the Law Commission are under examination.

Since the Law Commission has given its recommendations after detailed deliberations with all the stake-holders, there is no proposal of the Government to further examine the electoral system in other democratic countries or to engage experts from other countries.

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GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT

LOK SABHA

UNSTARRED QUESTION NO. 223

TO BE ANSWERED ON WEDNESDAY, 16<sup>th</sup> NOVEMBER, 2016

AMENDMENT IN REPRESENTATION OF PEOPLE'S ACT

223. SHRI A. T. NANA PATIL

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government proposes amendment in Representation of People's Act to prevent use of money power in elections;
- (b) if so, the details thereof and if not, the reasons therefor; and
- (c) the time by which an amendment bill to address the issue of use of illegal money in election to influence voters is likely to be implemented?

ANSWER

MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS  
AND INFORMATION TECHNOLOGY  
(SHRI P.P. CHAUDHARY)

(a) to (c) The Law Commission in its 255<sup>th</sup> Report has, *inter alia*, made certain recommendations aimed at curbing undue influence of money power in elections. The said recommendations are under consideration of the Government.



GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT

LOK SABHA

UNSTARRED QUESTION NO. 1159

TO BE ANSWERED ON WEDNESDAY, 23<sup>rd</sup> NOVEMBER, 2016

ALTERNATIVE ELECTORAL MODES

1159. SHRI KESINENI NANI:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has studied proposals for alternative electoral modes such as instant run off voting, multi-member constituencies, etc.; and  
(b) the reaction of the Government regarding the advantages and disadvantages of a proportional representation system over first-past-the-post?

ANSWER

MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS  
AND INFORMATION TECHNOLOGY  
(SHRI P.P.CHAUDHARY)

(a) to (b): The Law Commission, after detailed examination of the issue of 'Electoral Reforms' in its entirety, has submitted its 255<sup>th</sup> report which, inter-alia, contains a recommendation for examining the system of proportional representation vis-à-vis first-past-the-post system. The report is under consideration of the Government.

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GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT

LOK SABHA

UNSTARRED QUESTION NO. 4372

TO BE ANSWERED ON WEDNESDAY, THE 29<sup>TH</sup> MARCH, 2017

Disclosure of Contribution to Political Parties

4372. SHRI RAJENDRA AGRAWAL:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government intends to ensure disclosure of contributions to political parties to the public;
- (b) if so, the steps taken in this regard;
- (c) whether the Government intends to introduce complete State funding of elections; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE FOR LAW AND JUSTICE AND ELETRONICS  
AND INFORMATION TECHONOLY  
(SHRI P.P.CHAUDHARY)

(a) and (b):- The Law Commission of India, in its 255<sup>th</sup> Report on the issue of 'electoral reforms' has, inter-alia, recommended to make publicly available, on Election Commission's website, or on file for public inspection, on payment of prescribed fee, all the contribution reports submitted by all the political parties. The said recommendation along with other recommendations of the Law Commission are under consideration of the Government.

(c) and (d):- The Law Commission has not recommended a system of complete state funding of elections given the current economic and developmental problems of the country.

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GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT  
LOK SABHA  
UNSTARRED QUESTION NO. 4329

TO BE ANSWERED ON WEDNESDAY, 21<sup>st</sup> MARCH, 2018

**Derecognition of Political Parties**

4329. SHRI CH. MALLA REDDY:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether in August 2013, the department-related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice in their 61st report recommended that the power to derecognise parties for violating Model Code of Conduct be included in the Representation of the People Act, 1951;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) whether The National Commission to review the working of the constitution in its 2002 report called for a separate law, making provision for recognition and derecognition of political parties, if so, the details thereof;
- (d) whether the 255th report of the Law Commission on electoral reforms recommended changes to the Representation of Peoples Act to empower the poll panel, if so, the details thereof;
- (e) whether in December 2016, the Election Commission sent a set of 47 proposals on electoral reforms to the Government asking for powers to deregister a political party and to be authorised to issue necessary orders regulating registration and deregistration of political parties; and
- (f) if so, the details thereof and the status of the said proposal?

**ANSWER**

**MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE AFFAIRS  
(SHRI P.P. CHAUDHARY)**

(a) to (f): The issue of electoral reforms in its entirety was examined by the Law Commission having regard to the Reports of various Committees in the past, including the reports of the Department-related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice and National Commission to review the working of the Constitution. The Law Commission in its 255<sup>th</sup> Report has, inter-

alia, made certain recommendations for empowering the Election Commission for deregistration of political parties for non-compliance of the proposed provisions for regulation of the parties and also for failure to contest Parliamentary or State elections for ten consecutive years.

The Election Commission in December, 2016 had requested the Government to expedite the implementation of the recommendations of the Law Commission on electoral reforms, including the recommendations for empowering the Election Commission for deregistration of the political parties. The matter is under examination.

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GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT

LOK SABHA

STARRED QUESTION NO. \*219

TO BE ANSWERED ON WEDNESDAY, 01<sup>st</sup> AUGUST, 2018

ELECTORAL REFORMS

\*219. SHRI C. N. JAYADEVAN:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether it is a fact that majority of the political parties have opposed the idea of holding simultaneous election for the Lok Sabha and the State Assemblies, if so, the details thereof and the reaction of the Government thereto;
- (b) whether it is a fact that many pressing electoral reforms such as curbing the use of black money to fund election etc. as recommended by a Committee on Electoral Reforms are pending; and
- (c) if so, the details thereof and the reaction of the Government thereto along with the steps taken by the Government to bring in electoral reforms so as to make the election process transparent?

ANSWER

MINISTER OF LAW AND JUSTICE AND ELECTRONICS AND  
INFORMATION TECHNOLOGY  
(SHRI RAVI SHANKAR PRASAD)

(a) to (c): A statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN RESPECT OF PART (a) TO (c) OF THE  
LOK SABHA STARRED QUESTION NO. \*219 DATED 01<sup>ST</sup> AUGUST, 2013**

(a) to (c): The Department Related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice had examined the issue of simultaneous elections to Lok Sabha and State Legislative Assemblies in consultation with various stake-holders including the Election Commission of India. The Committee has given certain recommendations in this regard in its 79<sup>th</sup> report. The matter now stands referred to the Law Commission for further examination to work out practicable road map and framework for simultaneous elections to Lok Sabha and State Assemblies.

2. Further, the issue of electoral reforms in its entirety, was examined by the Law Commission in the recent past. After consulting various stake-holders, the Law Commission has submitted its 255<sup>th</sup> report containing, *inter-alia*, purposive recommendations on Election Finance aimed at curbing use of black money in election funding. The recommendations are under examination of the Government at present.

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Appendix - XII

LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES

MEMORANDUM No. 170

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 4282 dated 18.12.2014 regarding "Sagarmala Project"

On 18 December, 2014, Shrimati P.K. Sreemathi Teacher and Shrimati Kirron Kher, M.Ps., addressed an Unstarred Question No. 4282 to the Minister of Shipping. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Shipping within three months from the date of the reply but the Assurance is yet to be implemented.
3. The Ministry of Shipping *vide* O.M. No. H-11016/110/2014-PD-I dated 24.04.2018 have stated as under:-

"As per the current status related to the project, Government of Kerala is in the process of selecting a Technical Consultant for preparation of revised Detail Project Report (DPR) for development of Azhikkal Port. As the matter is being pending for a long time and based on the current status of the project, no exact time limit can be fixed for completion of the project."

4. In view of the above, the Ministry, with the approval of the then Minister of State (Shipping & Finance), have requested the Committee to drop the above Assurance.

The Committee may consider.

DATED :- 16/07/2020

NEW DELHI

GOVERNMENT OF INDIA  
MINISTRY OF SHIPPING

LOK SABHA  
UNSTARRED QUESTION NO.4282  
TO BE ANSWERED ON 18TH DECEMBER, 2014

SAGARMALA PROJECT

4282. SHRIMATI P.K. SREEMATHI TEACHER:  
SHRIMATI KIRRON KHERR:

Will the Minister of SHIPPING be pleased to state:

पोत परिवहन मंत्री

- (a) whether major ports in the country are losing market share to non-major ports;
- (b) if so, the details and the reasons therefor;
- (c) the details with regard to the Sagarmala Project including the steps taken for implementation of this project and the cost estimated along with its likely benefits;
- (d) whether the Government has received any proposal from Kerala State Government for development of Azhikkal Port of Kannur district; and
- (e) if so, the status thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF SHIPPING  
(SHRI PON. RADHAKRISHNAN)

(a)&(b): Market share of cargo handled by Major Ports and Non-Major Ports in the last two years i.e. 2012-13 and 2013-14 is given below:-

Year	(in million tonnes)	
	Major Ports	Non-Major Ports
2012-13	545.79 (58.5%)	383.13 (41.5%)
2013-14	555.48 (57.11%)	417.12 (42.89%)

- (c) Government of India is in the process of evolving a model of port-led development through the Sagar Mala Project which would connect the ports with their hinterland through road, rail, inland waterways and also promote coastal shipping.
- (d) Yes, Madam.
- (e) A Technical Committee set up by Government of India examined the proposal of Government of Kerala for development of Azhikkal Port and prepared a study report. The report was sent to Government of Kerala on 22.5.2013 for comments which is awaited.

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## COMMITTEE ON GOVERNMENT ASSURANCES

MEMORANDUM No. 71

Subject: Request for dropping of Assurances given in replies to:-

- (i) USQ No. 4631 dated 22.12.2014 regarding "Classical status to Marathi Language";
- (ii) USQ No. 2166 dated 01.01.2018 regarding "Status of Classical Language to Marathi"; and,
- (iii) USQ No. 5700 dated 02.04.2018 regarding "Classical status of Marathi Language";

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The above mentioned Questions were asked by various M.Ps. to the Minister of Culture. The contents of the Questions along with the replies of the Ministers are as given in Annexures I to III.

2. The replies to the Questions were treated as Assurances by the Committee and required to be implemented by the Ministry of Culture within three months from the date of the replies but the Assurances are yet to be implemented.

3. In this regard, the Ministry of Culture *vide* their O.M. F.No. Akd-17/3/2018-Akad/224, F.No. Akd-17/11/2019-Akad/226 and F.No. Akd-17/12/2019-Akad/222 dated 05.05.2020, 01.05.2020 and 05.05.2020 respectively have stated as under:-

"A proposal for granting Classical status to Marathi Language was received from Marathi Language Department, Government of Maharashtra. The said proposal was placed before the Committee of Linguistic Experts for consideration. However, in the light of several Writ Petitions filed by Shri R. Gandhi in the Hon'ble High Court of Judicature at Madras on the subject, it was decided to wait for the outcome of the said Writ Petitions. The Hon'ble High Court of Judicature at Madras has disposed of the Writ petitions *vide* common order dated 08.08.2016 declining to interfere in the matter and disposed of all the Writ Petitions. The proposal was again under active consideration in consultation with other Ministries and Committee of Linguistic Experts through Sahitya Akademi.

Recently, the Government has nominated two more members i.e. Prof. Arun Diwaker Nath Bajpai (Former Vice Chancellor-Himachal University, Riva University) and Prof. Arunoday Saha (Former Vice Chancellor - Central University, Tripura) to the Linguistic Experts Committee in place of two vacancies caused by resignation of Dr. V.C. Kulandal Swamy and demise of Prof. Bh. Krishnamurti. Now the Committee is to review the criteria to classify a language as "Classical Language" and also to find out how many other languages are likely to become eligible to be classified as "Classical Language" under the reviewed guidelines. Inter-Ministerial consultations will follow. As the matter is under consideration, hence no time frame to fulfill the Assurance can be decided."

4. In view of the above, the Ministry, with the approval of the Minister (Independent Charge) for Culture, have requested the Committee to drop these three Assurances.

The Committee may consider.

NEW DELHI:

DATED: 16/07/2020

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GOVERNMENT OF INDIA  
MINISTRY OF CULTURE

LOK SABHA

UNSTARRED QUESTION NO. 4631  
TO BE ANSWERED ON 22.12.2014

CLASSICAL STATUS TO MARATHI LANGUAGE

4631. SHRI RAHUL SHEWALE:  
SHRI VINAYAK BHAURAO RAUT:  
DR. K. KAMARAJ:

Will the Minister of CULTURE be pleased to state:

- (a) the total number of classical languages recognized by the Government;
- (b) whether the Government has received any proposals from the State Government of Maharashtra and the Abhijit Marathi Bhasha Samitee for conferring the status of classical language to Marathi language;
- (c) if so, the details thereof along with the criteria adopted by the Government in this regard;
- (d) whether the Government has taken any decision on the above proposal; and
- (e) if so, the details thereof and if not, the reasons therefor along with the present status of the proposal?

ANSWER

MINISTER OF STATE (IC) FOR CULTURE & TOURISM AND  
MINISTER OF STATE FOR CIVIL AVIATION

(DR. MAHESH SHARMA)

- (a): Madam, So far 6 languages i.e. Tamil, Sanskrit, Telugu, Kannada, Malyalam & Odia have been recognized as classical languages.
- (b),(c),(d)&(e) : A report from Government of Maharashtra (Department of Marathi Language) is under consideration of this Ministry. No proposal has been received from Abhijit Marathi Bhasha Samitee. The criteria laid down by the Government of India is as under :-
  - (i) High antiquity of its early texts/recorded history over a period of 1500-2000 years;
  - (ii) A body of ancient literature/texts, which is considered a valuable heritage by generations of speakers;
  - (iii) The literary tradition be original and not borrowed from another speech community;
  - (iv) The classical language and literature being distinct from modern, there may also be a discontinuity between the classical language and its later forms or its offshoots.

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GOVERNMENT OF INDIA  
MINISTRY OF CULTURE

LOK SABHA

UNSTARRED QUESTION NO. +2166  
TO BE ANSWERED ON 01.01.2018

STATUS OF CLASSICAL LANGUAGE TO MARATHI

+ 2166. SHRI KAPIL MORESHWAR PATIL:

Will the Minister of CULTURE be pleased to state:

- the number of ancient languages granted status of classical language by the Government;
- the criterion adopted by the Government for granting classical language status to a particular language;
- whether the Government has received any proposal from Maharashtra Government and Abhijaat Marathi Bhasha Samiti for grant of classical language status to Marathi; and
- if so, the details thereof and the action taken by the Government thereon?

ANSWER

MINISTER OF STATE (I/C) FOR CULTURE AND MINISTER OF STATE FOR  
ENVIRONMENT, FOREST & CLIMATE CHANGE

(DR. MAHESH SHARMA)

- So far six languages i.e. Tamil, Sanskrit, Telugu, Kannada, Malayalam and Odia have been given status of classical languages.
- The Criteria adopted by the Government to determine the eligibility of a language for granting classical language status, are as under:
  - High antiquity of its early texts/ recorded history over a period of 1500-2000 years;
  - A body of ancient literature/ texts, which is considered a valuable heritage by generations of speakers;
  - The literary tradition be original and not borrowed from another speech community;
  - The classical language and literature being distinct from modern, there may also be a discontinuity between the classical language and its later forms or its offshoots.
- &(d): Yes, Sir. A proposal for granting of classical status to Marathi language has been received from Marathi Language Department, Government of Maharashtra. The said proposal was placed before the Committee of Linguistic Experts for its consideration. The said Committee recommended the grant of classical status to Marathi language and the said recommendations are under consideration of the Ministry. However, in the light of several Writ Petitions filed by Shri R. Gandhi in the High Court of Judicature at Madras on the subject, it was decided to wait for the outcome of the said Writ Petitions. The Hon'ble High Court of Judicature at Madras has disposed of the Writ Petitions vide common order dated 08.08.2016 declining to interfere in the matter and disposed of all the petitions. Consequently, the proposal for grant of classical status to Marathi language is again under active consideration of this Ministry.

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LOK SABHA

UNSTARRED QUESTION NO. 5700  
TO BE ANSWERED ON 02.04.2018

**CLASSICAL STATUS OF MARATHI LANGUAGE**

**5700: DR. KIRIT SOMAIYA:**

Will the Minister of CULTURE be pleased to state:

- (a) whether a proposal to grant Classical Status to Marathi Language is under consideration of the Government since long;
- (b) if so, the details thereof;
- (c) whether the Government of Maharashtra has sent a revised proposal last year to the Government;
- (d) If so, the details thereof; and
- (e) the time by which the said proposal of granting Classical Status to Marathi Language will be considered?

**MINISTER OF STATE (IC) FOR CULTURE &  
MINISTER OF STATE FOR ENVIRONMENT, FOREST & CLIMATE CHANGE**

**(DR. MAHESH SHARMA)**

**ANSWER**

(a) & (b): Yes, Madam. A proposal for granting classical status to Marathi Language was received from Marathi Language Department, Government of Maharashtra. The said proposal was placed before the Committee of Linguistic Experts for its consideration. The said Committee recommended the grant of classical status to Marathi language. However, in the light of several Writ Petitions filed by Shri R. Gandhi in the High Court of Judicature at Madras on the subject, it was decided to wait for the outcome of the said Writ Petitions. The Hon'ble High Court of Judicature at Madras has disposed off the Writ Petitions vide common order dated 08.08.2016 declining to interfere in the matter and disposed off all the petitions. Consequently, the revised proposal for grant of classical status to Marathi language is under consideration of this Ministry.

(c) & (d): No, Madam.

(e): No time-frame for granting Classical Status to Marathi Language can be fixed.

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Appendix - XII

LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES  
MEMORANDUM No. 172

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 4844 dated 23.12.2014 regarding "Cases Handed over to NIA"

On 23 December, 2014 Shri C.S. Putta Raju, M.P., addressed an Unstarred Question No. 4844 to the Minister of Home Affairs. The text of the Question along with the reply of the Minister are as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of reply but the Assurance is yet to be implemented.
3. The Ministry of Home Affairs vide O.M. F. No.I-13012/13/2014-IS-IV dated 09 March, 2015 had requested to drop the Assurance on the following grounds:-

"That while indicating the status of the cases handed over the NIA it had, *inter alia*, been stated that 26 cases are under investigation which have been treated as Assurance. Since the NIA is an Investigation Agency and cases are entrusted to the Agency for investigation on regular and continuous basis. Certain number of cases remain under investigation at any particular time and it is not possible to complete investigation of all cases at given time as new cases are assigned to the Agency on regular basis. Treating the above reply as an Assurance does not seem to be appropriate. Earlier reply of this Ministry to a similar Question i.e. Lok Sabha Unstarred Question No. 3946 regarding cases handed over to NIA Answered on 18.12.2012 was also treated as an Assurance initially, however, pursuant to requests of this Ministry based on above justifications, the Assurances was deleted/dropped. The Lok Sabha Secretariat vide their OM dated 31.05.2013 conveyed exclusion/dropping of the said Assurance from the list of pending Assurances."

4. The above request for dropping the Assurance was not acceded to by the Committee at their sitting held on 18 April, 2016. The Committee accordingly presented their Fortieth Report (16th Lok Sabha) on 11 August, 2016. The Committee *inter-alia* recommended the Ministry to take proactive steps to expedite investigations of the aforesaid 26 cases and fulfil the Assurance at the earliest.

5. However, the Ministry of Home Affairs vide O.M. F. No. 13012/13/2014/NIA dated 15 June, 2020 have stated as under:-

"While indicating the status of the cases handed over to the NIA, it had, inter-alia, been stated that 26 cases were under investigation, which had been treated as an Assurance. As per status of cases available on the website of NIA, out of 26 cases 11 cases are still under investigation. Since the NIA is an Investigation Agency and cases are entrusted to the Agency for investigation on regular and continuous basis, certain number of cases will remain under investigation at any particular time. It is not possible to complete investigation of all cases at any given point of time as new cases are assigned to the Agency on regular basis. Given the very nature of work of NIA, treating the above reply as an Assurance does not seem to be appropriate. It is also submitted that a similar question i.e. Lok Sabha Unstarred Question No.3946 regarding cases handed over to NIA answered on 18.12.2012 was also treated as an Assurance initially, however, pursuant to requests of this Ministry based on above justifications, the Assurance was deleted/ dropped."

6. In view of the above, the Ministry, with the approval of the Minister of Home Affairs, have again requested the Committee to drop the Assurance.

The Committee may re-consider.

Dated:- 16/07/2020

New Delhi

GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO. 4844

TO BE ANSWERED ON THE 23<sup>RD</sup> DECEMBER, 2014/PAUSHA 2, 1936 (SAKA)

CASES HANDED OVER TO NIA

4844. SHRI C.S. PUTTA RAJU:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of the cases handed over to the National Investigation Agency (NIA) for investigation since its inception, till date;
- (b) the status of such cases under investigation by the NIA;
- (c) whether it is a fact that inadequate manpower in the NIA hampers the investigation process and final and logical conclusion of cases, which are of utmost national importance; and
- (d) if so, the details thereof and the corrective steps taken in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) & (b): A total number of 88 cases have been assigned to the National Investigation Agency (NIA) for investigation and prosecution since its inception. Out of these 88 cases, investigation has been completed in 62 cases and charge sheets have been filed in 60 cases and closures reports have been filed in 2 cases. In 12 cases, trials have concluded and judgment has been delivered by the Special Courts constituted under the NIA Act, 2008, out of which, in 10 cases, 29 accused persons have been convicted, and 2 cases have resulted in acquittal. The remaining 26 cases are under investigation.

(c): No Madam.

(d): Does not arise.

## COMMITTEE ON GOVERNMENT ASSURANCES

MEMORANDUM No. 113

Subject: Request for dropping of Assurances given in replies to:-

- (i) USQ No. 745 dated 27.02.2015 regarding "Veterans Commission"; and
- (ii) USQ No. 2474 dated 11.03.2016 regarding "National Commission for Ex-Servicemen".

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The above mentioned Questions were asked by Shri P. Karunakaran and Shri Mahesh Giri, M.Ps., to the Minister of Defence. The contents of the Questions along with the replies of the Ministers are given in Annexures I and II.

2. The replies to the Questions were treated as Assurances by the Committee and required to be implemented by the Ministry of Defence within three months from the date of the replies but the Assurances are yet to be implemented.

3. In this regard, the Ministry of Defence (Department of Ex-Servicemen Welfare) vide Q.M. Nos. F.No.14(4)/2015/I&C/D(Res) and F.No. 14(6)/2016/I&C/D(Res) both dated 4<sup>th</sup> November, 2019 have stated as under:-

*"Hon'ble Raksha Mantri, after taking into consideration Draft National Commission for Ex-Servicemen Bill, 2014, comments of Department of Legislative Affairs on its feasibility from legal and constitutional points of view and comments of DARG thereupon, has found setting up a separate National Commission for Ex-Servicemen not tenable/feasible and hence approved for closure of the Assurance."*

4. In view of the above, the Ministry, with the approval of Raksha Mantri, have requested the Committee to drop the Assurances.

The Committee may consider.

NEW DELHI:

DATED: 16/07/2020



GOVERNMENT OF INDIA

MINISTRY OF DEFENCE

LOK SABHA

UNSTARRED QUESTION NO: 745

ANSWERED ON: 27.02.2015

VETERANS COMMISSION

P. KARUNAKARAN

Annexure - I

- (a) whether the Government proposes to constitute a Veterans Commission;
- (b) if so, the details thereof along with the proposed mandate and the powers of the Commission;
- (c) whether the Commission shall be a statutory authority; and
- (d) the funds allocated for the setting up of the Veterans Commission during the year 2014-2015?

Will the Minister of DEFENCE be pleased to state:-

ANSWER

MINISTER OF STATE (RAO INDERJIT SINGH) IN THE MINISTRY OF DEFENCE

(a) to (c): In pursuance of Hon'ble President's statement made in the joint session of parliament on 9th June, 2014, regarding Government's decision to appoint a Veterans Commission, the National Commission for Ex-Servicemen Bill, 2015 has been drafted in order to set up the National Commission for Ex-Servicemen. The comments of Department of Legislative Affairs have been obtained on the Bill and the follow-up action is being taken in accordance with the guidelines / procedure laid down for legislative proposals to set up such Bodies.

(d) No funds have been allocated so far for setting up the Veterans Commission for 2014-15.

GOVERNMENT OF INDIA

MINISTRY OF DEFENCE

Annexure-II

LOK SABHA

UNSTARRED QUESTION NO: 2474

ANSWERED ON: 11.03.2016

National Commission for Ex-servicemen

MAHEISH GIRRI

- (a) whether the Government is planning to set up a National Commission for Ex-servicemen;
- (b) if so, whether the Government had drafted National Commission for Ex-servicemen Bill, 2015;
- (c) if so, the status of the Bill; and
- (d) the expected timeline for setting up of the commission?

Will the Minister of DEFENCE be pleased to state:-

ANSWER

MINISTER OF STATE (RAO INDERJIT SINGH)  
IN THE MINISTRY OF DEFENCE

(a) & (b): In pursuance of Hon'ble President's Statement made in the Address to the Joint Session of Parliament on 9th June 2014, regarding Government's decision to appoint a Veterans Commission, the National Commission for Ex-Servicemen Bill, 2015 has been drafted.

(c) & (d): The comments of Department of Legislative Affairs and Department of Administrative Reforms and Public Grievances have been obtained. The matter is under consideration of the Government.

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LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES  
MEMORANDUM No. 174

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1784 dated 05.03.2015 regarding "Pending Power Projects/Proposals."

On 05 March, 2015, P. Nagarajan, M.P. and various M.Ps., addressed an Unstarred Question No. 1784 to the Minister of Power. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Power within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Power vide O.M. No. 4/7/2015-P&P dated 8 April, 2019 have stated as under:-

"The latest status of DPRs of Hydro Electric Project under the current Assurance is as under:-

"Out of 41 DPRs, concurrence in respect of 20 DPRs has been issued, 13 DPRs have been returned, 4 DPRs have been appraised, 1 DPR has been under examination and 1 DPR has been withdrawn by the developer. 2 DPRs have been appraised and awaiting concurrence. The DPRs could not be concurred for want of report on e-flow of Empowered Committee of MoWR, RD & GR in view of DO letter of Hon'ble Minister (MoWR, RD & GR) dated 08.11.2015. Further these projects are included in the list of 24 HE Projects under review by Hon'ble Supreme Court. Concurrence of CEA will be subject to outcome of the judgement of Hon'ble Court. It may be observed from the above that barring 01 DPR, all other DPRs have been appraised by CEA, Two DPRs are awaiting judgement of Hon'ble Court."

4. In view of the above, the Ministry, with the approval of the then Minister of State (I/C) for Power, Coal and New and Renewable Energy have requested the Committee to drop the above Assurance.

The Committee may consider.

NEW DELHI:

DATED : 16/07/2020



GOVERNMENT OF INDIA  
MINISTRY OF POWER

LOK SABHA  
UNSTARRED QUESTION NO.784  
TO BE ANSWERED ON 05.03.018 → 1784

PENDING POWER PROJECTS/PROPOSALS

1784. SHRI P. NAGARAJAN:  
SHRI VISHNU DAYAL RAM:  
SHRI PONGULETI SRINIVASA REDDY:  
SHRI ABHIJIT MUKHERJEE:  
SHRI RAJU SHETTI:  
SHRI M. RAJA MOHAN REDDY:

Will the Minister of POWER  
be pleased to state:

- (a) whether the Government has received any requests/proposals from various States/UTs with regard to establishment and development of power projects in the country during the last three years and the current year;
- (b) if so, the details thereof indicating the name of projects/proposals sanctioned and pending for clearance with reasons during the said period along with the sector viz. hydro, thermal and gas to which they belong, State/UT-wise including decisions taken with regard to the pending proposals;
- (c) the name of the agencies/firms involved in each of the projects with estimated cost of such projects;
- (d) the details of new hydro, thermal and gas based power projects being established/to be established in each State/ UT of the country along with their power generation capacity including expected time of power generation therefrom; and
- (e) the time by which the pending projects/proposals are likely to be cleared and sanctioned projects start power generation along with steps taken to improve power infrastructure in the country?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER,  
COAL AND NEW & RENEWABLE ENERGY

( SHRI PIYUSH GOYAL )

(a) to (c): With the enactment of the Electricity Act, 2003, concurrence of Central Electricity Authority (CEA) is not required for setting up of new Thermal and Gas Power Projects. Hence, no proposal has been received in CEA for concurrence during last three years and current year. However, in respect of Hydro power projects, Detailed Project Reports (DPRs) are required to be concurred by CEA. DPRs of 41 Hydro Power Projects, aggregating to installed capacity of 22,228 MW, have been received in CEA during the last three years and current year. The details are at Annex-I.

(d): Details of hydro power projects being established/constructed to give benefits during the 12th Plan and beyond are at Annex-II. The details of thermal power projects being established/constructed are at Annex-III.

.....2.

(c) The examination of DPR involves appraisal of various aspects such as Hydrology, Foundation Engineering & Seismicity, Design and safety of dams, Design of civil structures such as water conductor system, power house, surge tank etc., Power potential studies, Electro-mechanical design, Geology, Power evacuation, Construction material and Cost etc. In order to appraise these aspects, CEA consults Central Water Commission (CWC) / Ministry of Water Resources / Central Soil & Material Research Station (CSMRS) and Geological Survey of India (GSI). The examination of DPRs is an interactive process between the appraising group(s), the developer and concerned State Government. The comments of the appraising group(s) on the relevant chapters of DPR are sent to the concerned developer for clarification/compliance. In case sufficient investigations have not been done, the developer is advised to carry out additional investigation, which may involve drilling/drifting at the project site, Model tests etc.

Once all the aspects are approved by the appraising groups/agencies, CEA endeavours to accord concurrence as far as practicable within a period of 100 working days. Construction of the projects can be taken up after receipt of environment, forest and other clearances.

The following steps are being taken to improve power infrastructure/ensure timely completion of generating projects:

- (i) Central Electricity Authority (CEA) monitors the progress of construction of power projects through frequent site visits and interaction with the developers and equipment suppliers. In addition, CEA holds review meetings periodically with the developers and other stakeholders to identify issues critical to commissioning of projects and helps in resolving them.
- (ii) A Power Project Monitoring Panel (PPMP) has been set up by the Ministry of Power for independent monitoring of thermal and hydro generation projects targeted for commissioning during the 12th Plan and beyond along with the associated transmission systems.
- (iii) Regular reviews are undertaken at various levels including joint review by Secretary (Power), Secretary (Heavy Industry) and Niti Aayog to identify the problem areas and facilitate expeditious resolution of outstanding issues.

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ANNEX REFERRED TO IN REPLY TO PARTS (a) TO (c) OF UNSTARRED QUESTION NO. 1784 TO BE ANSWERED IN THE LOK SABHA ON 05.03.2015.

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List of hydro power project proposals received during last three years and current year (i.e. 01/04/2011 onwards)

Sl. No.	Scheme	Sector	State	Developer	Installed Capacity (MW)	Est. Cost (Rs Cr)	Status
1	Ratna	Pvt.	J&K	GVKR HEPPL	980	5517.02	DPR concurred
2	Gongri	Pvt.	Ar.Pr	DEPL	144	1435.27	DPR concurred
3	Devsari	Central	Utt. Ki	SJVNL	282	1185.76	DPR concurred
4	Miyar	Pvt.	H.P.	MHPCL	120	1125.16	DPR concurred
5	Hirong	Pvt.	Ar.Pr.	JAPL	500	5532.63	DPR concurred
6	Etalin	Pvt.	Ar.Pr.	EHEPCL	3007	25208.95	DPR concurred
7	Naying	Pvt.	Ar. Pr.	NDSCPL	1000	9301.11	DPR concurred
8	Chango Yangthang	Pvt.	HP	MPCL	180	2077.294	DPR concurred
9	Dikhu	Pvt.	Nagaland	NMPPL	185	1994.74	DPR concurred
10	New Ganderwal	State	J&K	JKSPDC	93	965.89	DPR concurred
11	Chhatru	Pvt.	HP	DSC	120	1386.08	DPR concurred
12	Kalai-II	Pvt.	Ar. Pr.	Kalai PPL	1200	7181.86	DPR concurred
13	Kynshi-I	Pvt.	Meghalaya	AUPPL	270	3154.75	DPR concurred
14	Sail	Pvt.	H.P	SHPCL	400	2891.97	DPR partly cleared
15	Dagumara	State	Bihar	BSPHCL	130	1172.33	DPR partly cleared
16	Demwa Upper	Pvt.	Ar. Pr.	LUPL	1080	7760.06	DPR partly cleared
17	Kiru	JV	J&K	CVPP	024	4096.13	DPR partly cleared
18	Jolan Tamak	Central	Utt.	THOCL	108	1290.24	DPR partly cleared
19	Bowala Mand Paryag	State	Utt	UJVNL	300	3007.24	DPR partly cleared
20	Sach Khas	Pvt.	H.P.	L&T HHPL	267	1740.19	DPR partly cleared
21	Nyukcharong Chu	Pvt.	Ar. Fr.	SNCPCL	96	995.90	DPR partly cleared
22	Lehri	Central	H.P.	SJVNL	601	5867.31	DPR partly cleared
23	Kirthal-I	State	J&K	JKPDC	390	1257.78	DPR partly cleared
24	Lower Kopli	State	Assam	APGCL	120	1480.64	DPR partly cleared
25	Umngot	State	Meghalaya	MoPGCL	240	1554.62	DPR partly cleared
26	Tato-I	Pvt.	Ar. Pr.	SHPPL	186	1850.74	DPR partly cleared
27	Heo	Pvt.	Ar. Pr.	MHPPL	240	2001.42	DPR partly cleared
28	Subansiri Middle (Kamla)	Pvt.	Ar. Pr.	M/s KHEPCL	1900	10358.00	DPR partly cleared
29	Sewalkote	State	J&K	JKSPDC	1656	10475.06	DPR partly cleared
30	Kwar	JV	J&K	CVPP	540	4375.50	DPR partly cleared
31	Tagurshit	Pvt.	Ar.Pr	L&T	74	556.82	DPR partly cleared
32	Attunil HEP	Pvt.	Ar.Pr	ANPCL	980		Meeting for acceptance of DPR for examination in CEA/CWC held on 05.12.14
33	Kirthal-II	State	J&K	JKPDC	990	5707.22	DPR returned to developer
34	Bara Banghal	Pvt	HP	MPCL	200	1926.7	DPR returned to developer
35	Sivasamudram	State	Kar.	KPCL	345	1325.90	DPR returned to developer
36	Hutong -II	Pvt	Ar.Pr.	MBIPL	1300	11490.89	DPR returned to developer
37	Kalai-I	Pvt	Ar.Pr.	MPIPL	1362	15306.77	DPR returned to developer
38	Pamasholphu	Pvt	Ar.Pr.	MHPPL	90	577.35	DPR returned to developer
39	Gimlang	Pvt	Ar.Pr.	SKIL	60	786.56	DPR returned to developer
40	Raigam	Pvt	Ar.Pr.	SKIL	141	1153.71	DPR returned to developer
41	Kangtang Shri	Pvt	Ar. Pr.	KHPPL	80	608.48	DPR returned to developer

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N 84

ANNEX REFERRED TO IN REPLY TO PART (d) OF UNSTARRED QUESTION NO. 1784 TO BE ANSWERED IN THE LOK SABHA ON 05.03.2015.

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Details of Hydro Power Projects (above 25 MW) being established / Constructed

Sl. No.	Name of Scheme (Executing Agency)	Sector	Installed Capacity (No. x MW)	Capacity Under Execution (MW)	Latest Commissioning Schedule
<b>Andhra Pradesh</b>					
1	Nageswara Sagar TR (APGENCO)	State	2x25	50	2014-15
<b>Arunachal Pradesh</b>					
2	Kameng (NHEPCO)	Central	4x150	606	2016-17
3	Pare (NHEPCO)	Central	2x55	110	2016-17
4	Sukamari Lower (NHPC)	Central	8x250	2000	2018-19
5	Gongri (Dirang Energy)	Private	2x72	144	2017-18
<b>Himachal Pradesh</b>					
6	Kol Dam (NTPC)	Central	4x200	800	2016-16
7	Parbati St. II (NHPC)	Central	4x200	800	2016-16
8	Uti-II (BYPCL)	State	3x33.33	100	2016-17
9	Sivara Kudru (HPPCL)	State	3x37	111	2016-17
10	Saini (HPPCL)	State	2x50	100	2016-17
11	Shongdong Karcham (HPPCL)	State	3x100	300	2017-18
12	Kashang - I (HPPCL)	State	1x55	55	2015-16
13	Kashang - II & III (HPPCL)	State	2x68	136	2016-17
14	Bajoli Koli (DMR)	Private	3x60	180	2017-18
15	Serang (HSPCL)	Private	2x80	160	2016-16
16	Tangru Bomal (TRPS)	Private	2x22	44	2016-17
17	Tidong-I (NSL Tidong)	Private	100	100	2016-17
18	Chenai-I (IA Energy)	Private	3x12	36	2017-18
<b>Jammu &amp; Kashmir</b>					
19	Baghlihar-II (JKPDCL)	State	3x180	450	2016-17
20	Kishanganga (NHPC)	Central	3x110	330	2016-17
21	Rata (RHEPCL)	Private	4x205 + 1x30	850	2017-18
<b>Kerala</b>					
22	Pallivasal (KSEB)	State	2x30	60	2016-17
23	Thottiyar (KSEB)	State	1x30+1x10	40	2016-17
<b>Madhya Pradesh</b>					
24	Maheshwar (SMNPCL)	Private	10x40	400	2015-17
<b>Maharashtra</b>					
25	Koyna Left Bank (WRD, N&M)	State	2x40	80	2017-18
<b>Maghalaya</b>					
26	Now Umtra (NHPGCL)	State	2x20	40	2016-17
<b>Mizoram</b>					
27	Tairai (NHEPCO)	Central	2x30	60	2016-17
<b>Punjab</b>					
28	Shahpurkandi (PSPCL)	State	3x33+3x33+1x8	206	2017-18
<b>Sikkim</b>					
29	Bharnoy (O&I Infrastructure)	Private	3x17	51	2017-18
30	Darchu (Saha Kriatic)	Private	3x33	99	2017-18
31	Jorethang Loop (Dara Energy)	Private	2x45	90	2015-15
32	Rangit-IV (JAL Power)	Private	3x40	120	2016-17
33	Rangit-II (Sikkim Hydro)	Private	2x33	66	2017-18



34	Rongnicha (Madhya Bharat)	Private	2x48	98	2017-18
35	Tashiding (Shiga Energy)	Private	2x48.5	97	2017-18
36	Teesta St. III (Teesta Urja)	Private	6x200	1200	2014-17
37	Teesta St. VI (LANCO)	Private	4x125	500	2017-18
38	Panan (HimagrI)	Private	4x75	300	2018-19
	Telangana				
39	Lower Jurata (TSGENCO)	State	6x40	240	2014-17
40	Fulchintala (TSGENCO)	State	4x30	120	2018-17
	Uttarakhand				
41	Lata Tapovan (NTPC)	Central	3x57	171	2018-19
42	Tapovan Vishnugad (NTPC)	Central	4x130	520	2017-18
43	Tehri PSS (THDC)	Central	4x250	1000	2018-19
44	Vishnugad Pipalkoti (THDC)	Central	4x111	444	2018-19
45	Phata Byung (LANCO)	Private	2x38	76	2017-18
46	Shrinagar (ANPCL)	Private	4x82.5	330	2018-18
47	Singoli Bhatwari (L&T)	Private	3x33	99	2017-18
	West Bengal				
48	Teesta Low Dam-IV (NHPC)	Central	4x40	160	2018-17

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## ANNEX-III

ANNEX REFERRED TO IN REPLY TO PART (d) OF UNSTARRED QUESTION NO. 1784 TO BE ANSWERED IN THE LOK SABHA ON 05.03.2015.

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## Details of Thermal Power Projects being Established / Constructed

State	Project Name	Unit No	Cap. (MW)	Latest Commissioning Schedule	Source
<b>CENTRAL SECTOR</b>					
Assam	Bongaiyaon TPP	U-1	250	Jan-15	Coal
		U-2	250	18-17	
		U-3	250	18-17	
Bihar	Barh STPP-I	U-1	630	18-17*	Coal
		U-2	660	17-18*	
		U-3	660	17-18*	
Bihar	Barh STPP-II	U-5	630	Mar-15	Coal
Bihar	Muzaffarpur TPS Exp	U-3	190	Mar-15	Coal
Bihar	Habi Nagar TPP	U-1	250	Dec-15	Coal
		U-2	250	Dec-16	
		U-3	250	Jan-18	
		U-4	250	Jun-17	
Bihar	New Habi Nagar TPP	U-1	600	Jun-17	Coal
		U-2	600	Sep-17	
		U-3	600	Jan-18	
Chhattisgarh	Lara TPP	U-1	800	Nov-16	Coal
Jharkhand	Dolera TPS "A" Exp.	U-1	800	Dec-15	Coal
		U-2	800	May-17	Coal
Jharkhand	North Karaspura TPP	U-1	660	Feb-15	Coal
		U-2	660	Aug-15	
		U-3	660	Feb-18	
Karnataka	Kudgi STPP Ph-I	U-1	800	May-15	Coal
		U-2	800	Sep-16	
		U-3	800	May-17	
Maharashtra	Mouda STPS Ph-II	U-3	650	Dec-15	Coal
Maharashtra	Solapur STPP	U-1	600	Jun-17	Coal
		U-2	680	Nov-17	
MP	Vindhyachal TPS Ph-V	U-13	800	Oct-15	Coal
MP	Gadarwara TPP	U-1	800	Jun-17	Coal
		U-2	800	Dec-17	
Odisha	Darlipalli STPP	U-1	800	Feb-15	Coal
		U-2	800	Jun-15	
TN	Tuticorin TPP (JV)	U-1	800	Mar-15	Coal
		U-2	800	Jun-15	
Tripura	Morachak CCPP	GT	31.3	May-15	Gas
		ST	39.7	Jul-15	
Tripura	Agartala CCPP	ST-1	25.6	Jul-15	Gas
		ST-2	25.5	Mar-15	
UP	Unohar TPS - IV	U-5	800	Nov-17	Coal
UP	Bija STPP	U-1	800	May-17	Coal
		U-2	800	Nov-17	
UP	Tanda TPS ST- II	U-1	660	May-18	Coal
		U-2	660	Nov-18	
WB	Rajshahiipur TPP, Ph-I	U-2	800	Aug-15	Coal

WB	Raghunathpur TPP, Ph-II	U-1	660	Oct-16	Coal
		U-2	660	Mar-19	
<b>STATE SECTOR</b>					
AP	Damodaram Sanjeevalah TPP	U-2	800	Mar-15	Coal
AP	Royalaseema TPP St-IV	U-6	600	Dec-16	Coal
Assam	Namrup CCGT	GT	70	Mar-16	Gas
		ST	30	Jun-16	
Bihar	Berauni TPS Extn.	U-1	250	Nov-15	Coal
		U-2	250	Feb-16	
Chhattisgarh	Marwa TPP	U-2	500	Mar-15	Coal
Gujarat	Sikka TPP Extn.	U-3	230	Mar-15	Coal
		U-4	250	Jul-15	
Gujarat	Bhavnagar CFBC TPP	U-1	250	Jun-15	Lignite
		U-2	250	Sep-15	
Gujarat	Wanakbori TPS Extn.	U-8	600	Oct-16	Coal
Karnataka	Bellary TPS	U-3	700	Dec-15	Coal
Karnataka	Yermarus TPP	U-1	800	Nov-15	Coal
		U-2	800	Mar-16	
Maharashtra	Chandrapur TPS Expn.	U-8	500	Mar-15	Coal
		U-9	500	Aug-15	
Maharashtra	Koradi TPS Expn.	U-8	660	Mar-15	Coal
		U-9	660	Jul-15	
		U-10	660	Feb-16	
Maharashtra	Parli TPS Expn.	U-8	250	Aug-15	Coal
MP	Shri Singhaaji TPS	U-3	660	Jul-16	Coal
		U-4	660	Nov-16	
Rajasthan	Chhabra TPS Extn.	U-5	660	Apr-17	Coal
		U-6	660	Aug-17	
Rajasthan	Kalisindh TPS	U-2	600	Mar-15	Coal
Rajasthan	Suratgarh TPS Expn.	U-7	660	Apr-17	Coal
		U-8	660	Jul-17	
Telangana	Kekatiya TPS Extn	U-1	600	Feb-16	Coal
Telangana	Singareni TPP	U-1	600	Nov-15	Coal
		U-2	600	Mar-16	
UP	Anpara-D TPS	U-6	500	Mar-15	Coal
		U-7	500	Aug-15	
WB	Segardighi TPS-II	U-3	500	Jun-15	Coal
		U-4	500	Sep-15	
<b>PRIVATE SECTOR</b>					
AP	Bhavanapadu TPP Ph-I	U-1	660	Mar-17	Coal
		U-2	660	Oct-17	
AP	NCC TPP	U-1	660	Apr-16	Coal
		U-2	660	Aug-16	
AP	Painampuram TPP	U-2	660	Jun-15	Coal
AP	Simhapuri TPS Ph-II	U-4	150	Mar-15	Coal
AP	Thammilapatnam TPS stage -II	U-3	350	Aug-16	Coal
		U-4	350	Nov-16	
AP	Vizag TPP	U-1	520	Sep-15	Coal
		U-2	520	Dec-15	
Bihar	Jas Infra. TPP	U-1	660	13th Plan*	Coal
		U-2	660	13th Plan*	
		U-3	660	13th Plan*	
		U-4	660	13th Plan*	

<i>Chhattisgarh</i>	Akaltara TPP (Mahara)	U-3	600	Dec-15	Coal
		U-4	600	Nov-16	
		U-5	600	Mar-17	
		U-6	600	Sep-17	
<i>Chhattisgarh</i>	Boradaria TPP	U-2	600	Mar-15	Coal
<i>Chhattisgarh</i>	Belo TPP	U-1	300	Apr-15	Coal
		U-2	300	Jun-15	
<i>Chhattisgarh</i>	Bandekar TPP	U-1	300	Mar-15	Coal
<i>Chhattisgarh</i>	Binjhota TPP	U-1	300	Dec-15	Coal
		U-2	300	Mar-16	
		U-3	300	17-18*	
		U-4	300	17-18*	
<i>Chhattisgarh</i>	Lanco Amertarak TPP-II	U-3	660	17-18*	Coal
		U-4	660	17-18*	
<i>Chhattisgarh</i>	Ralkheda TPP	U-2	665	Jul-16	Coal
<i>Chhattisgarh</i>	Singhbari TPP	U-1	600	Mar-16	Coal
		U-2	600	Aug-16	
<i>Chhattisgarh</i>	Swasthi TPP	U-1	26	Mar-16	Coal
<i>Chhattisgarh</i>	Tanmar TPP (Raigarh)	U-6	600	Jun-15	Coal
<i>Chhattisgarh</i>	TRN Energy TPP	U-1	300	Jan-16	Coal
		U-2	300	Apr-16	
<i>Chhattisgarh</i>	Uchpinda TPP	U-1	360	Apr-15	Coal
		U-2	360	Jun-15	
		U-3	360	Oct-15	
		U-4	360	Mar-16	
<i>Chhattisgarh</i>	Salera TPP	U-2	135	Apr-15	Coal
<i>Chhattisgarh</i>	Vina TPP	U-1	600	17-18	Coal
<i>Jharkhand</i>	Matihari Usha TPP Ph-I	U-1	270	17-18*	Coal
		U-2	270	17-18*	
<i>Jharkhand</i>	Matihari Usha TPP Ph-II	U-3	270	13th Plan*	Coal
		U-4	270	13th Plan*	
<i>Jharkhand</i>	Tori TPP	U-1	600	4/2017*	Coal
		U-2	600	10/2017*	
<i>Maharashtra</i>	Amravati TPP Ph-I	U-4	270	Mar-16	Coal
		U-5	270	3cp-18	
<i>Maharashtra</i>	Amravati TPP Ph-II	U-1	270	13th Plan*	Coal
		U-2	270	13th Plan*	
		U-3	270	13th Plan*	
		U-4	270	13th Plan*	
		U-5	270	13th Plan*	
<i>Maharashtra</i>	Lanco Vidarbha TPP	U-1	660	13th Plan*	Coal
		U-2	660	13th Plan*	
<i>Maharashtra</i>	Nasik TPP Ph-I	U-2	270	Mar-15	Coal
		U-3	270	Jun-17	
		U-4	270	Nov-17	
		U-5	270	Mar-18	
<i>Maharashtra</i>	Nasik TPP Ph-II	U-1	270	13th Plan*	Coal
		U-2	270	13th Plan*	
		U-3	270	13th Plan*	
		U-4	270	13th Plan*	
		U-5	270	13th Plan*	
<i>MP</i>	Anuppur TPP Ph-I	U-1	600	Mar-16	Coal
		U-2	600	Jul-16	
<i>MP</i>	Rohan TPP	U-2	600	Jun-16	Coal
<i>MP</i>	Sonasa USPP	U-6	660	17th-18	Coal

<b>MP</b>	<b>Gorgi TPP</b>	<b>U-1</b>	<b>660</b>	<b>13th Plan*</b>	<b>Coal</b>
<b>MP</b>	<b>Sooni TPP Ph-I</b>	<b>U-1</b>	<b>600</b>	<b>Aug-15</b>	<b>Coal</b>
<b>MP</b>	<b>Niwari TPP</b>	<b>U-2</b>	<b>45</b>	<b>15-16</b>	<b>Coal</b>
<b>Odisha</b>	<b>Ind Bharat TPP (Odisha)</b>	<b>U-1</b>	<b>350</b>	<b>Jun-15</b>	<b>Coal</b>
		<b>U-2</b>	<b>350</b>	<b>Sep-15</b>	
<b>Odisha</b>	<b>KVK Nilanchal TPP</b>	<b>U-1</b>	<b>350</b>	<b>2/2017*</b>	<b>Coal</b>
		<b>U-2</b>	<b>350</b>	<b>17-18*</b>	
		<b>U-3</b>	<b>350</b>	<b>17-18*</b>	
<b>Odisha</b>	<b>Lanco Babandh TPP</b>	<b>U-1</b>	<b>660</b>	<b>17-18*</b>	<b>Coal</b>
		<b>U-2</b>	<b>660</b>	<b>17-18*</b>	
<b>Odisha</b>	<b>Malibrahmani TPP</b>	<b>U-1</b>	<b>525</b>	<b>Dec-15</b>	<b>Coal</b>
		<b>U-2</b>	<b>525</b>	<b>Mar-16</b>	
<b>Punjab</b>	<b>Goindwal Sahib TPP</b>	<b>U-1</b>	<b>270</b>	<b>Oct-15</b>	<b>Coal</b>
		<b>U-2</b>	<b>270</b>	<b>Feb-16</b>	
<b>Punjab</b>	<b>Talwandi Sabo TPP</b>	<b>U-2</b>	<b>660</b>	<b>Mar-15</b>	<b>Coal</b>
		<b>U-3</b>	<b>660</b>	<b>Jul-15</b>	
		<b>U-2</b>	<b>600</b>	<b>Jul-15</b>	
<b>TN</b>	<b>Mutlura TPP</b>	<b>U-2</b>	<b>600</b>	<b>Jul-15</b>	
<b>TN</b>	<b>Tuticorin TPP (Ind-Barath)</b>	<b>U-1</b>	<b>660</b>	<b>Sep-17</b>	<b>Coal</b>
<b>UP</b>	<b>Prayagraj (Bara) TPP</b>	<b>U-1</b>	<b>660</b>	<b>Oct-15</b>	<b>Coal</b>
		<b>U-2</b>	<b>660</b>	<b>Jan-16</b>	
		<b>U-3</b>	<b>660</b>	<b>Apr-16</b>	
<b>UP</b>	<b>Lalitpur TPP</b>	<b>U-1</b>	<b>660</b>	<b>Mar-15</b>	<b>Coal</b>
		<b>U-2</b>	<b>660</b>	<b>Jul-15</b>	
		<b>U-3</b>	<b>660</b>	<b>Jun-16</b>	
<b>Note : *Presently no work is going on at site</b>					

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LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES

Appendix - VIII

MEMORANDUM No. 175

Subject: Request for dropping of Assurances given in replies to (i) Unstarred Question No. 5250 dated 24.04.2015 regarding "National E-Health Authority" and (ii) Unstarred Question No. 1639 dated 25.11.2016 regarding "Safeguarding Patients Privacy".

The above Questions were asked by various MPs to the Minister of Health and Family Welfare. The texts of the Questions along with the replies of the Ministers are as given in the Annexures I and II.

2. The replies to the Question were treated as an Assurances by the Committee and required to be implemented by the Ministry of Health and Family Welfare (Department of Health & Family Welfare) within three months from the date of the reply but the Assurances are yet to be implemented.

3. The Ministry of Health and Family Welfare (Department of Health & Family Welfare) *vide* OM File No. H-11016/1/2015-eGov and OM File No. H-11016/09/2018-eH dated 22 April, 2019 have stated as under:

"Ministry of Electronics and Information Technology is coming with Data Protection Framework on Digital Information privacy, security and confidentiality in which the sectoral role of various sectors will be specified, the need for having separate Data protection act for Ministry of Health and Family Welfare is no longer required."

4. In view of the above, the Ministry, with the approval of the Minister of State for Health and Family Welfare, have requested the Committee to drop the Assurances.

The Committee may consider.

Dated:- 16/07/2020

New Delhi





GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA  
UNSTARRED QUESTION NO.5250  
TO BE ANSWERED ON 24<sup>TH</sup> APRIL, 2015

NATIONAL E-HEALTH AUTHORITY

5250. SHRI SUVENDU ADHIKARI:  
SHRI A. ARUNMOZHITHEVAN:  
SHRI R. DHRUVA NARAYANA:  
DR. MANOJ RAJORIA:


Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government proposes to centralise medical history of patients for easy access of hospitals and laboratories under National e-Health Authority, if so, the details thereof;
- (b) whether this initiative is likely to allow healthcare professionals access to complete and accurate health history for better diagnosis and treatment without compromising on patient confidentiality;
- (c) if so, details thereof including the role likely to be played by the States in its implementation and the expenditure likely to be incurred thereon; and
- (d) whether the Government proposes to launch any National Health programme under PPP model and develop the spectrum of telemedicine to strengthen the healthcare system of the country and if so, the details thereof?

ANSWER  
THE MINISTER OF HEALTH AND FAMILY WELFARE  
(SHRI JAGAT PRAKASH NADDA)

(a): No.

(b) to (c): Establishment of National e-Health Authority (NeHA) is at a concept stage, as of now and views/suggestions from various stakeholders including the States have been invited on the Concept Note of NeHA.



It is proposed that NeHA will promote standardization of Electronic Health Records (EHRs) & establishment of Health Information Exchanges (HIEs). It is envisioned that states will establish Health Information Exchanges, which will facilitate exchange of EHRs across facilities in a secured manner. States may also establish EHR stores/repositories. A detailed project report (DPR) has been prepared by this Ministry for establishment of pan-India Integrated Health Information System including EHR System in public health care facilities and establishment of Health Information Exchanges (HIE) at National & State levels under National e-Governance Plan (e-Kranti). The projected outlay of this project is Rs. 8,400 Crores (approximately) over a duration of seven years including States' share.

(d): No.

GOVERNMENT OF INDIA  
 MINISTRY OF HEALTH AND FAMILY WELFARE  
 DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA  
 UNSTARRED QUESTION NO.1639  
 TO BE ANSWERED ON 25<sup>TH</sup> NOVEMBER, 2016

SAFEGUARDING PATIENTS PRIVACY

1639. SHRI R. GOPALAKRISHNAN:  
 SHRI SURESH C. ANGADI:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government proposes to bring out a legislation to safeguard patient's privacy by protecting health data and medical information of patients;

(b) if so, the details thereof;

(c) whether the said legislation has provisions for action against any breach of data of the patients; and

(d) if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND  
 FAMILY WELFARE  
 (ANUPRIYA PATEL)

(a) & (b): Yes. Ministry has decided to bring out a legislation regarding Electronic Health Data, Privacy and Security. The proposed legislation will broadly cover the following aspects :

1. Comprehensive legal framework to protect 'e-health data' of an 'individual'.
2. Ownership of 'e-health data'.
3. Legal framework for health data standardization in collection, storage, exchange etc.
4. Comprehensive remedies (civil and criminal) for data breach.
5. Enforcing nodal body.

(c) & (d): Yes. However, the proposed legislation is still being drafted and action against any breach of electronic data of the patients are yet to be finalized. ✓

**LOK SABHA SECRETARIAT**  
**COMMITTEE ON GOVERNMENT ASSURANCES**  
**MEMORANDUM NO. 176**

**Subject:** Request for dropping of Assurance given in reply to Unstarred Question No. 30 dated 30.11.2015 regarding "Financial Mismanagement at Bharat Natyam Centre".

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On 30 November, 2015, Shri B. Senguttuvan, M.P., addressed an Unstarred Question No. 30 to the Minister of Culture. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Culture within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Culture vide O.M. File No. Akd-17/4/2018-Akad/806 dated 30.09.2019 have stated as under:-

*"This Ministry has taken all steps to inquire into the case relating to the financial management at Bharat Natyam of Kalakshetra Foundation and the matter has been referred to CBI for conducting investigation. Recently, CBI through CVO, Ministry of Culture has requested to convey the approval of the competent authority for registering a regular case (FIR) against Ms. Leela Samson, Ex-Director, Kalakshetra Foundation, Chennai. The approval of the Competent Authority has been obtained on file and the same has been conveyed to the Vigilance Section of the Ministry for further conveyance to CBI vide letter dated 02.09.2019."*

4. In view of the above and citing that the matter being investigated by CBI which is not in control of the Ministry, the Ministry, with the approval of the Minister of State (I/C) for Culture, have requested the Committee to drop the Assurance.

The Committee may consider.

NEW DELHI:

DATED: 16/07/2020

GOVERNMENT OF INDIA  
MINISTRY OF CULTURE

*Annexure*

LOK SABHA

UNSTARRED QUESTION NO. 30  
TO BE ANSWERED ON 30.11.2015

**Financial Mismanagement at Bharat Natyam Centre**

**30. SHRI B. SENGUTTUVAN:**

Will the Minister of Culture be pleased to state:

- (a) whether any complaint with regard to financial mismanagement and impropriety at Kalakshetra, the reputed Bharat Natyam Centre in Chennai, has been received and if so, the details thereof;
- (b) whether the audit conducted at the Kalakshetra has pointed out any financial improprieties and if so, the details thereof;
- (c) whether the Ministry has directed to hold an enquiry with reference to the complaint regarding mis-appropriation of funds; and
- (d) if so, the details thereof along with the action taken by the Government in this regard?

**MINISTER OF STATE (IC) FOR CULTURE & TOURISM AND  
MINISTER OF STATE FOR CIVIL AVIATION  
(Dr. MAHESH SHARMA)**

- (a) There have been complaints received with regard to financial mismanagement in respect of irregularities in award and execution of Koothambalam project, discrepancies in award of work of documentation of Ramayana dance dramas & irregular appointments during 2008-2010.
- (b) Office of the Director General of Audit (Central) while conducting Audit of Kalakshetra Foundation for the financial year 2011-2012, in its inspection report has inter-alia made observations in respect of unfruitful expenditure of Rs. 6.28 crore on renovation of Koothambalam auditorium.
- (c)&(d) The Addl. Secretary & Financial Advisor, Ministry of Culture has raised a serious concern on the lapses in execution of Koothambalam project at Kalakshetra Foundation and directed to seek official explanations from former Director and officials handling the project. It has also been directed to fix the responsibility and other appropriate action against the erring officials concerned in respect of alleged irregularities.

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LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES  
MEMORANDUM No. 178

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 2429 dated 14.12.2015 regarding "Investments Abroad by Companies."

On 14 December, 2015, Dr. Sanjay Jaiswal and Shri B. Sriramulu, M.Ps., addressed a Unstarred Question No. 2429 to the Minister of Petroleum and Natural Gas. The text of the Question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Petroleum and Natural Gas within three months from the date of the reply but the Assurance is yet to be implemented.
3. The Ministry of Petroleum and Natural Gas vide O.M. No. I-20011/7/2015-IC-I dated 18 July, 2018 and 04 June, 2019 have stated as under:-

"In view of the sanctions imposed by the United States of America on Iran, diplomatic pressure is there on India to reduce hydrocarbon sector with Iran. India is engaged in diplomatic efforts to protect its energy security and the matter is under continued discussions between India and Iran. The matter is being discussed at the highest levels of the two countries and a high degree of confidentiality is necessary in such matters... The issue is sensitive and may affect India's strategic interest. It is also stated that in another Assurance on a similar subject (Lok Sabha Unstarred Question No. 4263 dated 22.03.2013 regarding investment in oil fields of Iran, the Committee had dropped the aforesaid Assurance) as the same was considered as 'Sensitive matter'."

4. In view of the above, the Ministry, with the approval of Minister for Petroleum and Natural Gas, have requested the Committee to drop the above Assurance.

The Committee may consider.

DATED:- 16/07/2020

NEW DELHI:

LOK SABHA  
UNSTARRED QUESTION NO.2429  
TO BE ANSWERED ON 14<sup>TH</sup> DECEMBER, 2015  
INVESTMENTS ABROAD BY COMPANIES

2429. DR. SANJAY JAISWAL:  
SHRI B. SRIRAMULU:

पेट्रो लयम और प्राकृतिक गैस मंत्री  
Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Oil and Natural Gas Corporation Limited (ONGC/ONGC Videsh Limited(OVL)/State owned oil companies have planned bilateral energy trade between African/European/Russian oil producers/countries in the next few years;
- (b) if so, sthe details thereof along with value of assets/oil reservoirs acquired/stake bought in foreign companies by ONGC/OVL/oil companies abroad and the time by which exploration and production of crude oil and natural gas from these oil blocks are likely to be started, oil-fields/gas blocks/country/company-wise
- (c) whether the Government has any plans to expand the scope of cooperation between India and Africa in the hydrocarbon space and if so, the details thereof;
- (d) whether Iran has withdrawn the offer of production sharing contract for the development of Farzad-B gas fields from the ONGC Videsh Limited led consortium and if so, the details thereof along with any proposal to develop Iran oil and gas resources/projects; and
- (e) whether public/private sector companies have discovered crude oil and natural gas discoveries in foreign/neighbouring countries during the last three years and the current year and if so, the details thereof along with the present status of commercial production in these gas blocks, oil fields, country/company-wise including Private/Public Sector Companies?

ANSWER

पेट्रो लयम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार) (श्री धर्मन्द्र प्रधान)  
MINISTER OF STATE(INDEPENDENT CHARGE) IN THE MINISTRY OF  
PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN)

- (a) Indian Oil companies view Africa and Russia as important sources of energy supplies given the sizable hydrocarbon resources in these regions. Indian oil companies are interested in investing in the E&P activities in these countries subject to satisfactory techno-commercial viability, country risks and regulatory approvals.
- (b) Details of assets acquired by oil companies are given at Annexure-I.
- (c) India is hosting the 4<sup>th</sup> India Africa Hydrocarbon Conference on January 21-22, 2016 to expand the scope of cooperation between India and Africa.
- (d) The issue of Farzad-B Oil field in Iran is still under negotiation between ONGC Videsh Limited and National Iranian Oil Company.
- (e) Information with regard to Public Sector-companies is at Annexure-II.

ANNEXURE-I

Annexure referred to in reply to parts (a) & (b) of Lok Sabha Unstarred Question No.2429 to be answered on 14<sup>th</sup> December, 2015 regarding investments abroad by companies

The details of assets owned by companies

I. ONGC Videsh Limited

CIS/Russia/Europe

Azerbaijan – Azeri, Chirag and Deep Water Gunashli(ACG) Oil Fields – ONGC Videsh acquired 2.7213% Participating Interest (PI) on 28<sup>th</sup> March 2013 from Hess Corporation at a consideration of 813.56 million USD. The field is producing since 1997 and current rate of production from the fields is 638000 bopd.

Africa

Mozambique – Rovuma Area – 1 Offshore Mozambique – ONGC Videsh has acquired 16% PI, in two stages, at a total consideration of USD 4.125 billion – 6% from M/s Videacon on 7<sup>th</sup> January 2014 and 10% from Anadarko Mozambique Area 1 Limitada (Anadarko) on 28<sup>th</sup> February 2014. The Area 1 presently has estimated recoverable gas resource of 75 tcf. Gas is planned to be marketed as LNG. First LNG is expected in the year 2020.

II. India Oil Corporation Limited

IOCL has participating interest(PI) in five oil and gas blocks in African countries with a plan of investment of US\$43 million in the next few years in these blocks.

Block/(Entry through)	Location/ Nature of Project	Consortium Partners	Value of stake acquired by IOC (US\$ Million)	Remark
Shakti (Farm-in)	Onshore, Gabon	OIL-50% (operator) IOCL-50%	6.25 (Entry cost)	Year of production would be decided based on the discoveries during exploration phase and subsequent development plan
OML142 (Bid Round)	Onshore, Nigeria	Summit Oil Inc'l Ltd(Nigeria)-30% (operator) Sunera Nigeria 205 Ltd(Sn205)*-70%*comprises SRL 142 Holding Ltd-50%, IOC-25% and OIL-25%	Nil	
Area 95-96 (Bid Round)	Onshore, Libya	Sonatrach-50% (operator) IOC-25% OIL-25%	2.5 (Signature Bonus paid)	
Area 86 (Bid Round)	Onshore, Libya	OIL-50% (operator) IOC-50%	NIL	MWP completed
Block 102/4 (Bid Round)	Onshore, Libya	OIL-50% (operator) IOC-50%	1.5 (Signature Bonus paid)	MWP completed

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### III. Oil India Limited

Country	Name of Project	Participating companies along with P.I.	Present Production (OIL's share)	If not Producing, Expected Date of Production	Expenditure / Investment SUSD Million (Till 30 Sept 2015)	Major Issues / Highlights / Problems, If Any (March 2015)
Libya	Area-95 / 96	SONATRACH - 50% (Op)* OIL - 25% IOC -25%	NIL	Under Exploration & Appraisal	36.05	Total 5 wells drilled and discovered both oil and gas. All operations suspended since 19.05.2014 due to hostile law & order situation.
Gabon	Shakthi-II	OIL - 50 % (Op) IOC - 50%	NIL	Under Exploration & Appraisal	69.93	Two Appraisal wells have been drilled. Close grid 2D Seismic Data being acquired. Development Plan is also under preparation.
Nigeria	OML142	Summit Intl. -30% (Op) Suntera Resources Ltd. - 35% OIL - 17.5% IOC - 17.5%	NIL	Under Exploration	15.59	125 Sq Km of 3D acquisition completed. Processing and interpretation of Acquired 3D seismic data is yet to be taken up.
Yemen	Block 82	MEDCO - 38.25% (Op) Kuwait Energy - 21.25% OIL - 12.75% IOC - 12.75% YGCO - 15% (CI)	NIL	Under Exploration	6.00	MWP under suspension since February 2015 due to adverse law and order situation. Operator has sent requests for declaration of Force Majeure.
Venezuela	Project Carabobo - I	CVP - 71% Repsol - 11% OVL - 11% OIL - 3.5% IOC - 3.5%	573 BOPD	Early Production commenced	58.24	Early accelerated production commenced since end of December 2012.
USA	Niobrara Shale Asset ( date of Acquisition: 04/10/2012)	Carrizo (60% - Op) ; OIL (20%); IOCL (10%); Halimo- (10%)	563 BOEPD	Producing Asset	109.14	Production onstream. Activity slowed down due to current crude price.

Country	Name of Project	Participating companies along with P.I.	Present Production (OIL's share)	If not Producing, Expected Date of Production	Expenditure/ Investment \$USD Million (Till 30 Sept 2015)	Major Issues / Highlights / Problems, If Any (March 2015)
Mozambique	Area Rovuma 1 Offshore (date of acquisition: 07/01/2014)	BREMIL: 10% (OVL: 60% & OIL:40%) Anadarko: 26.5% (Op) BPRL: 10% PTTEP: 8.5% Mitsui: 20% OVL: 10% ENI: 15%	NIL	Under Development	1,078.39	Interest in the Asset acquired on 07/01/2014.
Bangladesh	Block SS-04	OVL: 45% (Op) OIL: 45% BAPEX: 10%	NIL	Under Exploration	0.79	Seismic acquisition to commence soon
Bangladesh	Block SS-09	OVL: 45% (Op) OIL: 45% BAPEX: 10%	NIL	Under Exploration	0.65	Seismic acquisition to commence soon
Myanmar	Block M-4	GIL:60% (Op) Oilmax: 10% Mercator: 25% Oil Star:5%	NIL	Under Exploration	0.11	PSC signed on 04.12.2014 in Nay Pyi Taw, Myanmar. Preparations are ongoing to undertake MWP
Myanmar	Block-YEB	OIL:60% (Op) Oilmax: 10% Mercator: 25% Oil Star:5%	NIL	Under Exploration	0.11	PSC signed on 04.12.2014 in Nay Pyi Taw, Myanmar. Preparations are ongoing to undertake MWP
Russia	License 61	OIL: 50% Petronell: 50% (II Operators)	1250 BOPD	Producing Asset	26.56	Production onstream. 1000 Line Km of 2D seismic survey carried out. Processing and interpretation data is under progress.

#### IV. Bharat Petroleum Corporation limited

Bharat PetroResources Ltd.(BPRL), a 100% subsidiary of Bharat Petroleum Corporation Ltd has participating interest in 10 block in overseas. Over the past few years, BPRL consortium has had oil/gas discoveries in Mozambique, Brazil, Indonesia and Australia. The details are given below:

#### Mozambique

BPRL farmed into the Offshore Area 1 block of the Rovuma Basin, Mozambique, with a participating interest (PI) of 10% in 2008. In the last three years, the drilling of the prospects in Goifinho, Atum, Orea and Tubaran-Tigre have led to discoveries of Natural Gas. These discoveries along with the earlier discoveries total to 75+ Trillion cubic feet of natural gas resources that have been discovered in the block till date. The partnership in the block is moving ahead to monetize the gas by setting up a 2 train (each train of 6 MMTPA) on shore LNG Plant in Mozambique, which targets delivery of the first LNG cargo in 2020.

## Brazil

IBV Brasil petroleo Ltda (IBV Brasil) incorporated in Brazil; a 50-50 Joint venture company between foreign subsidiaries of BPRL and Videocon Industries Limited, presently holds participating interest (PI) in 6 deep water offshore exploration blocks spread over three concessions. Details of blocks are given below. All the blocks are in various stages of exploration/appraisal and no production has commenced from any of the blocks.

Till date, seven major hydrocarbon discoveries have been made in the above blocks. Six discoveries have been made in Sergipe Alagoas basin (BM-SEAL-11) and one discovery in Campos Basin. Appraisal Plans for these discoveries have since been approved by the regulator, ANP. During the past three years, 5 discoveries of oil/gas have been made in BM-SEAL-11 concession.

IBV Brasil has already invested to the tune of USD 1400 million, with commitments in excess of USD 2000 million towards exploration and appraisal activities in Brazil.

### IBV's Block Details

S.No.	Concession	No. of Blocks	Partners with % PI	Operator
1.	Sergipe-Alagoas Basin: BM-SEAL-11 Concession	3	Petrobras-60%, IBV-40%	Petrobras
2.	Campos Basin: BM-C-30 concession	1	Anadarko-30%, IBV-25% BP-25%, Maersk-20%	Anadarko
3.	Potiguar Basin: BM-POT-16 Concession	2	Petrobras-30%, Petrogal-20% IBV-20%, BP-30%	Petrobras

PI – Participating interest

BP – British Petroleum

## Indonesia:

BPRL farmed into the Nunukan Production Sharing Contract (PSC) in the Tarakan Basin, East Kalimantan, Indonesia in September 2009, through its subsidiary BPRL Ventures Indonesia BV, and has a Participating Interest (PI) of 12.5%. Other Joint Venture (JV) partners are PT Pertamina Hulu Energi's and Videocon Indonesia. So far, JV has drilled 4 exploratory and appraisal wells in the block. While Badik 1 well drilled in June 2010 was declared a discovery, drilling of wells Badik 2, Badik 3 and West Badik During 2013-14 have confirmed the present of producible hydrocarbons.

As per the Operator, the Plan of Development (POD) reserves stand at 208.5 bcf of Gas and 1.05 million barrels of Oil, together working to 38.5 MMBOE. The JV have submitted its POD to the regulator SKKMigas for approval. The Final Investment Decision shall be taken after a detailed front End Engineering and Design (FEED) is conducted and Gas marketing agreements are in place.

## Australia

BPRL farmed into Block EP – 413, with Shale Gas potential, in 2010 acquiring a 27.803% Participating Interest. The block is operated by Norwest Energy, and the other consortium partner in this Block is ARC Energy a subsidiary of Australia Worldwide Exploration. A well Arrowsmith-2 has been drilled in 2011 and fractured hydraulically with Hydrocarbon shows in all five zones. The permit has been renewed for a further period of 5 years till 2018. 3D seismic acquisition has been completed and processing of data is in progress. This will enable the JV to decide on further well locations to appraise the block.

**ANNEXURE-II**

**Annexure referred to in reply to part (e) of Lok Sabha Unstarred Question No.2429 to be answered on 14<sup>th</sup> December, 2015 regarding investments abroad by companies**

**STATEMENT OF OVERSEAS PROJECTS/ASSETS**

S.No.	Country	Name of Project	Participating companies along with P.I.
1.	Vietnam	Block 06.1(offshore)	OVL 45%, TNK-35%(Operator); PetroVietnam 20%
		Block 128(offshore)	OVL 100%
2.	Sudan	GNPOC(Onland)	OVL 25%; CNPC 40% Petronas 30%; Sudapet 5%. Jointly operated
3.	South Sudan	GPOC(Onland)	OVL 25%; CNPC 40%; Petronas 30% Nilepet 5%(Jointly operated)
		SPOC(Block 5A), Onland	OVL 24.125%; Petronas 67.875%; Nilepet 8%. Jointly operated
4.	Russia	Sakhalin-I(Offshore)	OVL 20%; ENL 30%(Operator) Sodeco 30%; SMNG-S 11.5% RN Astra 8.5%
		Imperial Energy(Onland)	OVL 100%
5.	Colombia	MECL(Onland)	OVL 25-50%; SIPC 25-50%; Ecopetrol 50% Jointly operated
		Block RC # 8 (Offshore)	OVL 40%(Operator), Ecopetrol-40%; Petrobras-20%
		Block RC # 9 (Offshore)	Ecopetrol-50%(Operator), OVL-50%
		Block RC # 10 (Offshore)	OVL-50%(Operator), Ecopetrol-50%
		CPO-5 (Onland)	OVL-70%(Operator), Petrodomado-30%
		SSJN-7(Onland)	PSE 50%(Operator), OVI. 50%
		Gua off-2(Offshore)	OVL 100%
6.	Syria	LLA-69 (onsshore)	OVL-50%, SIPC-50%
		AFPC (Onland)	SSPD(Operator) 62.5-66.67%, HES BV 33.33 TO 37.5%
		Block 24 (Onland)	OVL 60%, IPR 25% (Operator), TOM(15%)
7.	Venezuela	Sancristobal, PIVSA (Onland)	OVL 40%, PDVSA 60% Jointly operated
		Carabobo Project-I(Onland)	PdVSA-60%; Repsol-11% Petronas-11%; OVL-11% OIL-3.5% IOC-3.5% Jointly operated
8.	Brazil	BC-10 (offshore)	OVL 27%; Shell 50% (Operator) & Petrobras 35%
		BM-SEAL-4(Offshore)	Petrobras-75%(Operator), OVL-25%
		Espirito Santo/Brasil	Petrobras-40-70%, IBV Brasil*-30%, Anadarko-0-30%
		Campos/Brasil	Anadarko-30%, IBV Brasil*-25%, BP-25%, Maersk-20%
		Sergipe/Brasil Pociguar/Brasil	Petrobras-60%, IBV Brasil*-40% Petrobras 30%, BP,30%, IBV Brasil* -20%, Petrognai-20%
9.	Azerbaijan	ACG	OVL-2.7213%; BP-36%(Op) SOCAR-12%, Chevron-11% INPEX-1%, Exxon-8%, Stat Oil-8%, TPAO 7%,

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10.	Myanmar	Block A-1(offshore)	OVL 17%, GAIL 8.5%, Daewoo 51%(Operator), Kogas 8.5%, MOGE 15%
		Block-A3(offshore)	OVL 17%, GAIL 8.5%, Daewoo 51%(Operator), Kogas 8.5%, MOGE 15%
11.	Iran	Farsi Offshore	OVL 40%(Operator), IOC-40%, OIL 20%
12.	Mozambique	Rovuma Area-1(Offshore)	OVL 6%, OIL 4%, Anadarko 36.5%, PTTEP 8.5%, BPCL 10%, ENH 15%, MITSUI 20% (additional acquisition of 10% share of Anadarko by OVL is also under finalization).
13.	Libya	Block 43 Contract Area(Offshore)	OVL 100%
		Area 86	OIL-50%(Operator); IOC-50%
		Area 102/4	OIL-50%(Operator); IOC-50%
		Area 95 -96	Sonatrach-50%(Operator) OIL-25%; IOC-25%
14.	Gabon	Block Shakthi	OIL-45%(Operator); IOC-45%; Marvis Pte Ltd-10%
15.	Iraq	Block 8(onland)	OVL 100%
16.	Cuba	Blocks 34 & 35 (offshore)	OVL 100%
17.	Nigeria	Block 285 (Block 279,297 (relinquished))	OMEL(O):64.33% Total: 25.67% EMO: 10%
		OML 142	Summit Oil -30%(Operator) Suntera Nigeria 205 Ltd-70%* *Suntera-50%; OIL-25%; IOC-25%
18.	Kazakhstan	Satpayev	OVL-25%, Kazmunaygaz-75% (Operator)
19.	East Timor	JPDA-06-103	Oilex(10%), Japan Energy(15%), Videocon(20%), GSPC (20%), BPRJPDA (20%), Pan Pacific Petroleum (15%)
20.	Timor-Leste	Block-K	REP DMCC-75%(Operator) OIL-12.5% IOC-12.5%
21.	Australia	EP 413	Norwest Energy NL(27.945%), BPRL(27.803%); ARC Energy Limited(44.252%)
		T/L1 & T/18P	HPCLs PI 11.25% & 9.75%
22.	Indonesia	Numukan	BPRL Venture Indonesia BV(12.5%), Pertamina(35%); MEDCO(40%); Videocon(12.5%)
23.	USA	Niobram Shale JV Asset	Carrizo Oil & Gas Inc., USA(60%) OIL India (USA) Inc. (20%) IOCL (USA) Inc.(10%) Haimo Oil & Gas LLC(10%)
		Eagle Ford Shale Gas Asset in Texas, USA	GAIL Global USA Inc (GGU)-20%, Carrizo Oil & Gas (Operator)-80%
24.	Yemen	Block 82	Medco Energy -45% (Operator) Kuwait Energy-25% OIL-15% IOC-15%
		Block 83	Medco Energi-45%(Operator) Kuwait Energy-25% OIL-15% IOC-15%



MEMORANDUM No. 180

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 774 dated 01.03.2016 regarding "Food Processing Units in Andhra Pradesh".

On 01 March, 2016, Shri Jayadev Galla, M.P., addressed an Unstarred Question No. 774 to the Minister of Food Processing Industries. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Food Processing Industries within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regards, the Ministry of Food Processing Industries *vide* OM F. No. E-18011/1/2016-ED dated 06 August, 2019 have stated as under:

"Out of 3 Mega Food Parks approved for Andhra Pradesh, one was completed on 21.07.2015; one has recently commissioned on 12.02.2019 and one is under implementation.

The Ministry regularly monitors the progress of implementation and has taken steps to facilitate speedy implementation of Mega Food Park projects. The following steps have been taken by the Ministry:

- (i) Issues are taken up with concerned Departments/ Agencies of the State Governments to expedite statutory clearances and to remove the bottlenecks in implementation of projects.
- (ii) State Governments and Ministry of Finance have been requested to provide fiscal incentives to the Mega Food Park projects.
- (iii) Issues were taken up with the Banks/ FIs to expedite sanction and disbursement of term loan to the projects.
- (iv) State Governments have been Involved in selection and monitoring of the projects. State Government representative is nominated in the Board of SPV.
- (v) A new Central Sector Scheme for "*Creation / Expansion of Food Processing & Preservation Capacities*" under PRADHAN MANTRI KISAN SAMPADA YOJANA has been launched to incentivize investment in food processing units in the Mega Food Park. 36 number of units have already been approved under the scheme in the Mega Food Park.

- (vi) Amendments are made in the scheme of Mega Food Parks and its guidelines, as and when required.

An impact assessment study was awarded to M/s Indian Council for Research on International Economic Relations (ICRIER) on 13.08.2014 for 'Evaluation of Impact of the scheme for Mega Food Parks' in 2014-15. ICRIER submitted its final report on 31.07.2015. The assessment made in the report of the impact of MFP scheme as whole and with particular reference to Srini MFP at Chittoor, Andhra Pradesh, on various socio-economic aspect may be summarised as under:

### **I. Benefits to Farmers**

Discussion with farmers, their associations and Gram Panchayat showed that farmers may be benefited in various ways with the establishment of a Mega Food Park. These include (a) stake held in the farm itself, (b) economic benefits that may accrue to the farmer viz. increased income and reduced wastages, (c) access to technology and modern methods of production and (d) improved social conditions.

Srini Food Park Private Limited directly engaged 250 farmers and another 250-300 farmers were indirectly engaged with the food park. The food parks also organize training workshops for the farmers and contribute to their capacity building.

#### **(i) Estimated increase in farm gate price**

MFPs have helped in increasing the farm gate price for the farmers and reducing the multiple layers of middle-men thus providing higher realizations to the farmers and better quality raw materials to the consumers. Srini Food Park Private Limited buys fruit pulps from local farmers at a fixed pulp rate, higher than the market rate. The fixed price also protects the farmers from price fluctuations in the local market.

#### **(ii) Estimated reduction in wastage**

Srini Food Park Private Limited has been successful in reducing the wastage levels from 40 percent to 10 percent for fruits such as mango, guava and papaya at the time of the survey. The MFP scheme, by providing farm related infrastructure, has addressed some concerns out of the main concerns of farmers in India of poor productivity, poor access to technology and market, lack of quality inputs such as seeds and fertilizers, lack of storage and supply chain facilities, lack of finance and lack of availability processable quality agricultural products. For example, farmers can use the PPCs for sorting and grading and the cold



storages for storing their products for increasing the shelf life and reducing wastage.

### **(iii) Technology and knowledge transfer to the production practices at field level**

Another positive impact of the MFP can be through provision of farm-related information and training to the farmers to increase productivity and diversify into other crops that are in demand. Srini Food Park Private Limited, the SPV is training the farmers to develop new farm products such as "basil". The SPV has imported seeds from Europe which have been distributed among some farmers – these are demo farms. SPV also plans to train the farmers in oregano, thyme and coriander cultivation and farmers by introducing modern technology in harvesting at the farm level. The primary SPV member is an information technology expert and he is using his skill to help the farmers.

### **II. Impact on Traders, Retailers, Consumers and Other Stakeholders**

Creation of an efficient agro-supply chain is one of the core objectives of the MFP scheme. It was found that the creation of food parks including Srini MFP has led to horizontal business expansion.

### **III. Impact on wholesalers/traders and retailers:**

The survey conducted on large corporate retailers and small retailers found that in some cases the traders and retailers have been benefitted.

### **IV. Impact on Manufacturers**

The units located in the MFPs said that they have benefited from the MFP as it offers state-of-the-art infrastructure. These are all new units and therefore the MFPs have led to creation of additional manufacturing facilities. However, large manufacturers need large areas of land – normally more than 25 -30 acres at a good location having right connectivity and support infrastructure to build factories. Also small and medium sized manufacturers argued that the MFP scheme does not offer any incentives to them to locate in the MFPs. Moreover, they cannot own land and have to lease it.

### **V. Impact on consumers:**

Though it is difficult to assess the impact of MFPs on consumers, the survey showed that consumers were aware of brands such as "Patanjali" and willing to try out new products manufactured in the MFPs. Overall, the impact is positive as consumers now have access to more brands and products.

## **VI. Direct and Indirect Employment Generation**

Since the parks are only partially operational, the present level of employment at the mega food parks is low however, the employment is expected to increase once the parks become fully operational. Further, a large part of the employment created is for the local population in the area.

In case of Srini Food Park Private Limited, In terms of direct employment, as of May 19th, 2015 about 1025 persons were directly employed by the food park including 900 unskilled persons and 125 skilled persons. A majority of skilled and unskilled individuals are employed with SPV and a small number at the units in MFP primarily because very few units had started by then. About 300 individuals were employed indirectly.

## **VII. Quality Assurance, Food Testing and Product Development Laboratory**

To have the agriculture and food products certified of international quality standards to be able to export them and for raising their exports, an independent world class food testing and inspection infrastructure, particularly in clusters with significant presence of exporters, is needed. Srini Food Park Private Limited has a partially operational Quality Assurance, Food Testing and Product Development Laboratory with an Agricultural and Processed Food Products Export Development Authority (APEDA) certification.

Srini Food Park Private Limited is exporting products such as frozen fruits, mango pulp, papaya and guava pulp to Middle East and some European countries. The Park exported goods worth Rs.6.01 crores in 2012-13 and Rs.1.06 crores in 2013-14.

A fresh impact assessment study of the Mega Food Park projects approved under the Mega Food Park Scheme was awarded by the Ministry on 12.07.2017 to M/s C.S. Datamation Research Pvt. Ltd., Delhi. The agency submitted its final report on "Evaluation study of Mega Food Park scheme" on 24.06.2019. The Ministry has examined the final report and found that the final report as submitted by the agency is not as per the TORs of the study. The Ministry has again floated tender on 25.07.2019 to invite a fresh Request for Proposal (RFP) from reputed consulting firms or expert institutions to carryout study on "Evaluation of the Impact of the scheme for Mega Food Park of Food Processing Industries" with the last date of submission of bid on 23.08.2019.

3. From the date of reply in respect of above said question till date, the Ministry had sought the extension for a total of thirteen times up to 01.12.2019. Despite the best efforts so far, one of the MFP project is yet to be completed due to various administrative and local issues. Similarly, the impact assessment studies will take some more time in view of fresh RFP being invited. In view of the above, it appears difficult to fulfill the assurance in next one year or so, particularly completion of the third project."

4. In view of the above, the Ministry, with the approval of the Minister of State for Food Processing Industries, have requested the Committee to drop the Assurance.

The Committee may consider.

Dated:- 16/07/2020

New Delhi



Annexure

GOVERNMENT OF INDIA  
MINISTRY OF FOOD PROCESSING INDUSTRIES  
LOK SABHA  
UNSTARRED QUESTION NO. 774  
ANSWERED ON 1<sup>ST</sup> MARCH, 2016

FOOD PROCESSING UNITS IN ANDHRA PRADESH

774. SHRI JAYADEV GALLA:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) whether it is a fact that Andhra Pradesh has the highest number of registered food processing units in the country, if so, the details thereof;
- (b) whether it is also true that wastage of fruits and vegetables is also highest in Andhra Pradesh, if so, the details thereof;
- (c) the efforts made by the Government to reduce wastage of fruits and vegetables in the country, particularly in Andhra Pradesh; and
- (d) the extent to which the opening up of recent Mega Food Parks in Andhra Pradesh has helped in reducing the wastage?

ANSWER

**THE MINISTER OF STATE FOR FOOD PROCESSING INDUSTRIES  
(SADHVI NIRANJAN JYOTI)**

- (a): Yes, sir. The details are at Annexure-I
- (b): No, sir. The average horticulture production per processing unit in the fruits and vegetables sub-sector of Andhra Pradesh is lower than the national average. Lower availability of horticulture produce per processing unit is associated with lower processing burden and lower wastage.
- (c): Government has been supporting the setting up of cold storage facilities in the country through provision of subsidy and tax benefits for eliminating wastage of perishables including fruits and vegetables. Ministry of Agriculture and Ministry of Food Processing Industries have been implementing schemes for setting up Cold Storage/ Cold Chain projects in the country. Out of 4197 Cold Storage/ Cold Chain projects assisted by Government, 185 Cold Storage/ Cold Chain projects are in Andhra Pradesh. To increase the level of food processing government has sanctioned 42 Mega Food Parks of which 3 are in Andhra Pradesh. A special corpus of Rs.2000 crore has also been constituted with NABARD to provide concessional credit for financing of Mega Food Parks and processing units to be set up therein and in other designated food parks. Government was also providing subsidy for setting up food processing units before the scheme was transferred to the state governments.
- (d): Out of 3 Mega Food Parks approved for Andhra Pradesh, two are yet to achieve project completion and one has recently started commercial operations. The impact of Mega Food Parks on eliminating wastage is awaited.

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**ANNEXURE REFERRED TO IN THE REPLY TO PART (a) OF LOK SABHA UNSTARRED QUESTION NO. 774 FOR 1<sup>ST</sup> MARCH 2016 REGARDING FOOD PROCESSING UNITS IN ANDHRA PRADESH**

**Registered Food Processing Industries in Andhra Pradesh**

	Factories (Number)	Fixed Capital (Rs. crore)	Employee (Persons)
Processing and preserving of meat	11	23.74	244
Processing and preserving of fish, crustaceans and molluscs and products thereof	72	442.26	9817
Processing and preserving of fruits and vegetables	143	364.71	14135
Manufacture of vegetable and animal oils and fats	421	2460.32	15818
Manufacture of dairy products	318	614.01	14832
Manufacture of grain mill products, starches and starch products	3563	1367.91	35266
Manufacture of other food products	822	1982.17	41021
Manufacture of prepared animal feeds	125	629.38	5114
Manufacture of beverages	261	962.49	8148
<b>Total</b>	<b>5736</b>	<b>8873.99</b>	<b>144395</b>

Source: Annual Survey of Industries, 2012-13

LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES

MEMORANDUM No. 181

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 701 dated 01.03.2016 regarding "Task Force on Agricultural Reforms."

On 01 March, 2016, Shri Jagdambika Pal, M.P., addressed an Unstarred Question No. 701 to the Minister of Agriculture, and Farmers Welfare (Department of Agriculture, Cooperation and Farmers Welfare). The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Agriculture and Farmers Welfare within three months from the date of the reply but the Assurance is yet to be implemented. The Assurance was subsequently transferred to the NITI Aayog as it pertained to them.

3. The NITI Aayog vide O.M. No. H-11016/04/2017-Agri (FTS:15066) dated 22 May, 2019 have stated as under:-

"The report of the Task Force on Agricultural Development was submitted to the Prime Minister's Office on 26<sup>th</sup> May, 2016 and it is pending for a final decision at their end. Therefore, it is not feasible to fulfill Assurance by the NITI Aayog."

4. In view of the above, the Ministry with the approval of Minister of State for Planning (Independent Charge), have requested the Committee to drop the above Assurance.

The Committee may consider.

NEW DELHI:

DATED: 16/07/2020

GOVERNMENT OF INDIA  
MINISTRY OF AGRICULTURE AND FARMERS WELFARE  
DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

LOK SABHA  
UNSTARRED QUESTION NO. 701  
TO BE ANSWERED ON THE 1<sup>ST</sup> MARCH, 2016

TASK FORCE ON AGRICULTURAL REFORMS

701. SHRI JAGDAMBIKA PAL:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

(a) whether the NITI Aayog has constituted any Task Force/Committee to suggest reforms in the agriculture sector and if so, the details thereof; and

(b) the steps taken by the Government to implement the reforms suggested by the Task Force/Committee?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (DR. SANJEEV KUMAR BALYAN)

(a): Yes, Madam. The report of the Task Force on Agricultural Development is yet to be finalized.

(b): Does not arise in view of above.

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COMMITTEE ON GOVERNMENT ASSURANCES  
(LOK SABHA)

Appendix-XXII

MEMORANDUM No. 182

Subject: Request for dropping of Assurance given in reply to Supplementary to Starred Question No. 83 dated 02 March, 2016 by Shri Dharmendra Yadav, MP regarding "Railway Development Fund."

On 02 March, 2016, Shri Dharmendra Yadav and Shri Shrirang Appa Barne, M.Ps., addressed a Starred Question No. 83 to the Minister of Railways. The text of the Question along with the reply of the Minister is given in the Annexure.

2. During the discussion, Shri Dharmendra Yadav, M.P., raised the following Supplementary to Starred Question No. 83 dated 02 March, 2016 to the Minister of Railways:-

"Hon'ble Speaker, through you, I would like to ask that Hon'ble Railways Minister has partially discussed the Rail Development Fund and World Development Bank. Hon'ble Member has placed the reply of written Question on the table of the House. He has not made it clear whether any time limit was fixed for the formation of Rail Development fund and what will be the contribution of World Bank and Indian Railways for this purpose."

3. In reply, the then Minister of Railways (Shri Suresh Prabhakar Prabhu) stated as follows:-

**"Once the matter reaches a conclusive stage, this House will be communicated about it."**

4. The above reply was treated as an Assurance by the Committee and required to be implemented by the Ministry of Railways within three months from the date of the reply but the Assurance is yet to be implemented.

5. The Ministry of Railways *vide* O.M. No 2016/FS Cell/7/1 dated 05 October, 2016 had requested to drop the Assurance on the following grounds:-

"That at the instance of the Government of India, the World Bank has got a detailed Scoping and Options Study done to assess the feasibility of setting up the Railways of India Development Fund (RIDF). This Ministry has requested the Ministry of Finance (MOF) for their clearance to the proposal for setting up RIDF. Beside MOF's clearance, setting up of RIDF involves extensive consultations with World bank, other Ministries/ Departments of the Government, NITI Aayog and regulatory bodies like RBI and SEBI. In view of this, no time frame for setting up of RIDF can be given."

6. The above request for dropping the Assurance was considered by the Committee at their sitting held on 30 June, 2017 and it was decided not to drop the Assurance. The Committee accordingly presented their Seventy-Second Report (16th Lok Sabha) on 04 January, 2018 and observed that the Ministry need to coordinate and pursue the matter vigorously with all the Ministries/Departments/Agencies/Organizations and regulatory bodies concerned to expedite setting up of RIDF.

7. However, the Ministry of Railways *vide* O.M. No,2016/FS Cell/7/1 dated 27th May, 2019, have stated as under:-

"At the instance of the Government of India, the World Bank got a detailed Scoping & Options Study done to assess the feasibility of setting up the Railways of India Development Fund (RIDF). Thereafter, a draft Cabinet Note on the creation of Railways of India Infrastructure Fund (RIIDF, previously named as RIDF) was submitted to Cabinet Secretariat and PMO after carrying out the due process of Inter-ministerial consultations. Finally, a reference was received

from PMO asking Ministry of Railways to examine the feasibility of the proposal in light of the fact that NIIF had been created by Ministry of Finance (Department of Economic Affairs) for the same envisaged outcome and that IRFC is an existing financing arm of Indian Railways. However, the proposal for setting-up of RIIDF could not be pursued for the following reasons:

(i) The Railway Budget was merged with Union Budget and, therefore, the need for creating a separate financing facility for Indian Railways, appears to have been obviated.

(ii) A new structure was created by IRFC for sourcing funds from the non-sovereign/private sector arms of multilateral/bi-lateral/international agencies willing to lend on project-specific basis. In this case, it is pertinent to point out that IRFC has tied up with the private sector operations vertical of ADB for a borrowing of INR equivalent USD 750 million with the tenor of 20 years and at a borrowing cost of 125 bps above the ADB cost of funds. A two year reset for the cost of funds has also been agreed to. This funding is tied up for a basket of electrification projects and provides for an escrow mechanism for the safety of lenders. With such a mechanism in place and ADB as an investor, IRFC should be able to achieve the outcomes intended through RIIDF.

It may be seen that the entire context against which RIIDF was proposed to be created, does not exist any longer. Therefore, this Ministry has decided to shelve the proposal for creation of RIIDF."

6. In view of the above, the Ministry, with the approval of the Minister of State in the Ministry of Railways, have again requested the Committee to drop the Assurance.

The Committee may re-consider.

NEW DELHI

DATED: 16/07/2020



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**GOVERNMENT OF INDIA  
MINISTRY OF RAILWAYS**

**LOK SABHA  
STARRED QUESTION NO.83  
TO BE ANSWERED ON 02.03.2016**

**RAILWAY DEVELOPMENT FUND**

**†\*83. SHRI DHARMENDRA YADAV:  
SHRI SHRIRANG APPA BARNE:**

**Will the Minister of RAILWAYS be pleased to state:**

- (a) whether the World Bank and Railways have decided to work together for setting up the railway development fund;**
- (b) if so, the details thereof and the terms and conditions fixed in this regard;**
- (c) the present status of the Railway Development Fund;**
- (d) whether the Railways has allowed 100 per cent Foreign Direct Investment (FDI) in major railway operations and if so, the details of the sectors in which 100 per cent FDI has been allowed; and**
- (e) the steps taken by the Railways to increase the income from non-railway operations?**

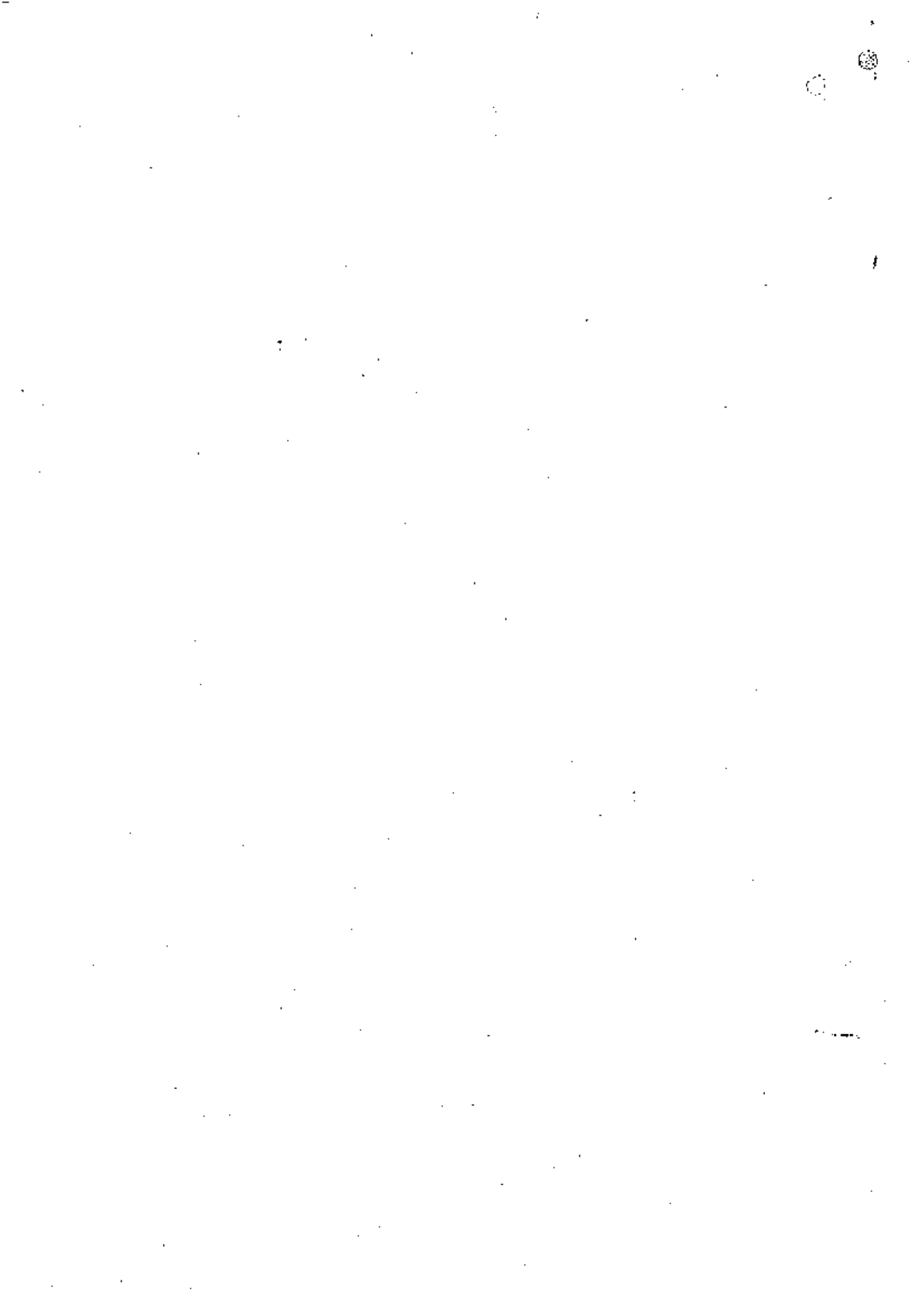
**ANSWER**

**MINISTER OF RAILWAYS**

**(SHRI SURESH PRABHAKAR PRABHU)**

**(a) to (e): A Statement is laid on the Table of the House.**

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STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF  
STARRED QUESTION NO. 83 BY SHRI DHARMENDRA YADAV AND  
SHRI SHRIRANG APPA BARNE TO BE ANSWERED IN LOK SABHA  
ON 02.03.2016 REGARDING RAILWAY DEVELOPMENT FUND.

(a) to (c) The World Bank has been approached to explore the possibility of setting up of a Railway infrastructure development fund. The World Bank has taken up a detailed scoping and options study for creating such a fund.

(d) Yes, Madam. Government has permitted 100 per cent Foreign Direct Investment (FDI) in rail sector in construction, operation and maintenance of the following: (i) Suburban corridor projects (ii) High speed train projects (iii) Dedicated freight lines (iv) Rolling stock including train sets, and locomotives or coaches manufacturing and maintenance facilities (v) Railway Electrification (vi) Signaling systems (vii) Freight terminals (viii) Passenger terminals (ix) Infrastructure in industrial park pertaining to railway line/siding and (x) Mass Rapid Transport System.

(e) The Minister of Railways in his speech introducing the Railway Budget for 2016-17 has announced the following steps to increase the Railways' income from non-railway operations:

.....2/-

- 4
- i. Station redevelopment through commercial exploitation of vacant land and space rights over station buildings.**
  - ii. Monetizing land along tracks by leasing out this space for horticulture and tree plantation and for generating solar energy.**
  - iii. Monetizing soft assets like data, software and some of the free services provided by Indian Railways and promoting e-commerce activities on websites.**
  - iv. Advertising at stations, trains and land adjacent to tracks outside big stations and using customer-interfacing assets for earning advertising revenues and partnering with agencies for co-branding.**
  - v. Overhaul of Parcel business by liberalizing current parcel policies including opening the sector to container train operators, online booking of parcels and expanding Railway service offerings to growing sectors such as e-commerce.**

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(Q.83)

श्री धर्मेन्द्र यादव: अध्यक्ष जी, माननीय रेल मंत्री जी ने रेल विधनस निधि विश्व विकास बैंक के साथ एक आंशिक चर्चा की है। मंत्री जी ने लिखित सवाल का जवाब सभा पटल पर रखा है। उन्होंने उसमें इस बात को स्पष्ट नहीं किया कि विश्व बैंक के साथ रेल विकास निधि के गठन की क्या कोई समयसीमा निश्चित होगी? उस समय सीमा के अंतर्गत विश्व बैंक की भागीदारी कितनी होगी? ... (व्यवधान)

माननीय अध्यक्ष : आप प्रश्न पूछिए।

... (व्यवधान)

श्री धर्मेन्द्र यादव: इस तरह की तमाम जो चीजें हैं, उनका कोई जवाब आपने इस सवाल के जवाब में नहीं दिया है... (व्यवधान)

अध्यक्ष जी, मैं आपके माध्यम से माननीय रेल मंत्री जी से मैं कहना चाहता हूँ कि आप नित नई बोधगाएं कर रहे हैं... (व्यवधान)

माननीय अध्यक्ष : धर्मेन्द्र जी, आप प्रश्न पूछिए।

... (व्यवधान)

श्री धर्मेन्द्र यादव: आप बुलेट ट्रेन चलाने की बात भी कर रहे हैं... (व्यवधान) लेकिन हमारे हिन्दुस्तान की आबादी का 70 फीसदी से ज्यादा हिस्सा अज्ञ भी... (व्यवधान)

माननीय अध्यक्ष : धर्मेन्द्र जी, आप प्रश्न पूछिए।

... (व्यवधान)

श्री धर्मेन्द्र यादव: जो गांव, गरीब, किसान से जुड़ा हुआ है... (व्यवधान) गरीब परिवारों से जुड़ा हुआ है... (व्यवधान) उनकी सुविधाओं में कोई तरक्की नहीं हो रही है... (व्यवधान) उनकी सुविधाओं में कोई विकास नहीं हो रहा है... (व्यवधान)

HON. SPEAKER: Nothing will go on record. You ask only question.

... (Interruptions)...

श्री धर्मेन्द्र यादव: उनको कब तक पूरा करेंगे? ... (व्यवधान)

माननीय अध्यक्ष : आपको केवल प्रश्न पूछना है, भाषण नहीं देना है।

... (व्यवधान)

\* Not recorded.

श्री सुरेश प्रभु : अध्यक्ष जी, यह जो सवाल पूछा गया है कि हमने विश्व बैंक से रेल की अलग-अलग सुविधाओं में सुधार लाने के लिए... (व्यवधान) हमारे सम्मानित सदस्य ने जिसकी चिंता जतायी है, वह चिंता हमें है... (व्यवधान) हमारे देश में रहने वाले गरीब, देश में रहने वाले किसान और बेहात में रहने वाले लोगों के हित के लिए रेल का जयन्ता से ज्यादा ज़ातयात का साधन बढ़ाने के लिए जिन संसाधनों की आवश्यकता है, वह हमारे पास पूरी मात्रा में न होने के कारण हमने वर्ल्ड बैंक के साथ काम करने की शुरुआत की है... (व्यवधान) उनके साथ इनामी बातचीत चल रही है। यह बातचीत जब पूरी होगी, तो उसके बारे में सदन को अवगत कराएंगे... (व्यवधान) आज मैं यह कह सकता हूँ कि बहुत लम्बे समय से हम बातचीत कर रहे हैं, कल भी हुई थी और आगे भी चलती रहेगी... (व्यवधान)

माननीय अध्यक्ष : सैक्रेटरी सप्लीमेंटरी पूछिए। केवल प्रश्न, इधर-उधर की बात मत कीजिए।

... (व्यवधान)

श्री धर्मेन्द्र यादव : अध्यक्ष जी, इन लोगों की बातों से तो अच्छी बात है... (व्यवधान)

माननीय रेल मंत्री जी ने दोबारा जवाब में भी इस बात को स्पष्ट नहीं किया है कि उसकी समझ-रहिया क्या है? रेल मंत्री जी जिस तरह की प्रतिबद्धता जता रहे हैं... (व्यवधान) मैं आपके माध्यम से रेल मंत्री जी से जानना चाहता हूँ कि उत्तर प्रदेश से 73 अर्सेल इस सरकार के समर्थन में जीत कर आए हैं... (व्यवधान) लेकिन उत्तर प्रदेश के माननीय मुख्यमंत्री जी ने उत्तर प्रदेश की समस्याओं को लेकर जो मांगें रखी हैं... (व्यवधान) यद्यपि आप इस समय इटावा, मैनपुरी की रेल लाइन नहीं देंगे... (व्यवधान) अध्यक्ष जी, मेरा स्वीकृतिक व्यैश्चन है... (व्यवधान) इटावा-मैनपुरी की रेल लाइन की वर्ष 1998 में घोषणा हुई थी... (व्यवधान) जो आज तक पूरी नहीं हुई है... (व्यवधान) मैं स्वीकृतिक जानना चाहता हूँ कि इटावा-मैनपुरी रेल लाइन को कब तक पूरा करेंगे... (व्यवधान) दूसरा, गजपौर, सम्भल, बदायूँ और एट होते हुए मैनपुरी की रेल लाइन... (व्यवधान)

माननीय अध्यक्ष : आपका प्रश्न इस प्रश्न के संदर्भ में नहीं है।

... (व्यवधान)

श्री धर्मेन्द्र यादव : अध्यक्ष जी, यह निधि विकास के लिए जा रही है और यह निधि का ही शवाल है... (व्यवधान) मैं इन योजनाओं के बारे में जानना चाहता हूँ कि इनको आप कब तक पूरा करेंगे?... (व्यवधान)

श्री सुरेश प्रभु : माननीय अध्यक्ष जी, माननीय सदस्य ने पहले जो प्रश्न पूछा था, उसका मैंने जवाब दिया था... (व्यवधान) अब जो सप्लीमेंटरी पूछ रहे हैं, उसका इस प्रश्न से कोई संबंध नहीं है... (व्यवधान) उत्तर

प्रदेश के लिए इस बजट में हमने सबसे ज्यादा धन का प्रावधान किया है... (व्यवधान) उत्तर प्रदेश के लिए इतना धन का प्रावधान किया है कि शायद इससे पहले कभी भी नहीं किया गया था... (व्यवधान) मैं यह जरूर कहना चाहता हूँ कि उत्तर प्रदेश की परियोजनाओं को हम पूरा करेंगे... (व्यवधान)

श्री श्रीरंग आप्पा वारणे : अध्यक्ष जी, मुम्बई-अहमदाबाद बुलेट ट्रेन के लिए जापान आर्थिक मदद कर रहा है और यह घोषणा गिज़ो रेल बजट में नाननीय रेल मंत्री जी ने की है... (व्यवधान) इस रेल बजट में नाननीय रेल मंत्री जी ने मुम्बई-पनवेल एलीवेटिड ट्रेन चलाने की घोषणा की है... (व्यवधान) जबकि मुम्बई में 75 लाख लोग रोज यात्रा करते हैं... (व्यवधान)

महोदया, मैं आपके माध्यम से नाननीय मंत्री जी से पूछना चाहता हूँ कि जितने प्रकृत मुम्बई-अहमदाबाद बुलेट ट्रेन के लिए जापान आर्थिक मदद कर रहा है, उसी प्रकार मुम्बई पनवेल एलीवेटिड ट्रेन के लिए क्या कोई अन्य देश आर्थिक मदद करने वाला है?... (व्यवधान) मुम्बई-पनवेल एलीवेटिड ट्रेन का काम कब तक पूरा हो जाएगा?... (व्यवधान)

श्री सुरेश प्रभु : मैडम, यह जो सार्वमन्त्री प्रश्न है, मूल प्रश्न से उसका कोई तास्लुक नहीं है, लेकिन मैं यह बताना चाहता हूँ कि हमने यह कहा है कि पीपीपी के तहत हम पूरे विश्व से जो भी लोग इसमें इंटरेस्ट लेना चाहेंगे, हम जल्द से जल्द एक ग्लोबल एक्सपैरिशन ऑफ इंटरेस्ट इनवोल्व करेंगे और उसके बाद जो कोई भी देश इसमें सहयोग करना चाहेगा, उसे हम जरूर सहायता करेंगे।

SHRI DUSIYANT SINGH: Madam Speaker, when the hon. Minister talks about modernization of Indian Railways, the use of eco-friendly, clean energy resources should be an integral part of this development.

My question has two parts. What percentage of Railway Development Fund has been dedicated for developing and implementing such modernization techniques that will make Railways energy efficient as well as environment friendly and how? My second part of the question, which is to be taken up by the Government, is about sharing of enhanced knowledge and technology tie-up with developed countries to improve the overall services of the Indian Railways.

SHRI SURESH PRABHU: Madam, it is a very important component of our strategy, how to improve the energy efficiency, how to change the energy profile of Railways, how to bring in more renewable energy into the system, and how to optimize the use of energy generally – whether it is diesel, traction power, or

electricity. To do all this, we are taking a number of measures, but it is not necessary to be dependent only on the World Bank fund that we are trying to create. If the World Bank fund can be devoted for this, we will do it, but it is not necessarily confined only to that. This is part of an overall strategy.

As far as integration of high-end technology into the Railways is concerned, it is a continuous endeavour on the part of the Railways. We will continue to do that. This fund also will help us to access different kinds of resources at low cost for the development of railway network.

MINUTES

COMMITTEE ON GOVERNMENT ASSURANCES  
(2019-2020)  
(SEVENTEENTH LOK SABHA)  
NINTH SITTING  
(22.07.2020)

The Committee sat from 1100 hours to 1215 hours in Committee Room "C", Parliament House Annex, New Delhi.

## PRESENT

Shri Rajendra Agrawal - Chairperson

## MEMBERS

2. Shri Nihal Chand Chauhan
3. Shri Ramesh Chander Kaushik
4. Shri Ashok Mahadeorao Nete
5. Shri Santosh Pandey
6. Shri Pashupati Kumar Paras

## SECRETARIAT

- |    |                            |                    |
|----|----------------------------|--------------------|
| 1. | Shri Pawan Kumar           | - Joint Secretary  |
| 2. | Shri Lovekesh Kumar Sharma | - Director         |
| 3. | Shri S.L. Singh            | - Deputy Secretary |

\*\*\*\*\*      \*\*\*\*\*      \*\*\*\*\*      \*\*\*\*\*      \*\*\*\*\*      \*\*\*\*\*  
\*\*\*\*\*      \*\*\*\*\*      \*\*\*\*\*      \*\*\*\*\*      \*\*\*\*\*      \*\*\*\*\*

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them that the sitting has been convened to (i) review the Standard List of Forms constituting Assurances; (ii) review the pending

Assurances of the 13th Lok Sabha; (iii) consider 25 Memoranda containing requests received from various Ministries/Departments for dropping or otherwise of 40 pending Assurances; and (iv) for taking oral evidence of the representatives of the Ministry of Environment, Forest and Climate Change regarding pending Assurances.

\*\*\*\*        \*\*\*\*        \*\*\*\*        \*\*\*\*        \*\*\*\*        \*\*\*\*  
 \*\*\*\*        \*\*\*\*        \*\*\*\*        \*\*\*\*        \*\*\*\*        \*\*\*\*

4. The Committee then took up the 25 Memoranda (Memorandum No. 159 to 183) containing 40 Assurances for consideration for dropping or otherwise of the relevant Assurances. After considering a few Memoranda, the Committee authorized the Hon'ble Chairperson to decide the Memoranda. The Chairperson subsequently decided to drop 33 Assurances as per details given in **Annexure-III** and to pursue the remaining 07 Assurances as per details given in **Annexure-IV\*** for implementation by the Ministries/Departments concerned.

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 \*\*\*\*        \*\*\*\*        \*\*\*\*        \*\*\*\*        \*\*\*\*        \*\*\*\*

The Committee then adjourned.

\* Not enclosed

Statement showing Assurances dropped by the Committee on Government Assurances at their sitting held on 22.07.2020.

Sl. No.	Memo No.	Question No. / Discussion & Date	Ministry/ Department	Brief Subject
1	159	USQ No. 1456 dated 03.12.2012	Environment, Forest and Climate Change	Status of 'World Heritage'
2	160	USQ No. 2755 dated 10.12.2012	Defence (Department of Defence)	Defence University
3	161	USQ No. 2188 dated 22.08.2013	Corporate Affairs	Cartelisation by Oil Companies
4	162	USQ No. 2621 dated 26.08.2013	Defence (Department of Defence)	Defence Deals
5	163	USQ No. 2299 dated 18.12.2013	Education (Department of Higher Education)	Education Commission
6*	164	USQ No. 3207 dated 11.02.2014	Home Affairs	Proposal for Coastal Security
7	165	USQ No. 4003 dated 06.08.2014	Department of Space	Satellite Launch Pads
8	166	USQ No. 3573 dated 15.12.2014	Culture	Central Library Services

\* Implementation on Report said on 20/09/2020.

Sl. No.	Memo No.	Question No. / Discussion & Date	Ministry/ Department	Brief Subject
9	168	General Discussion dated 16.12.2014 regarding The National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Bill	Housing and Urban Affairs	The National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Bill
10	169	(i) USQ No. 526 dated 26.02.2015 (ii) USQ No. 1265 dated 03.03.2016 (iii) USQ No. 1976 dated 05.05.2016 (iv) USQ No. 4360 dated 11.08.2016 (v) USQ No. 223 dated 16.11.2016 (vi) USQ No. 1159 dated 23.11.2016 (vii) USQ No. 4372 dated 29.03.2017 (viii) USQ No. 4329 dated 21.03.2018 (ix) SQ No. 219 dated 01.08.2018	Law and Justice (Legislative Department)	(i) Electoral Reforms (ii) Electoral Reforms (iii) Electoral Reforms (iv) Electoral Reforms (v) Amendment in Representation of People's Act (vi) Alternative Electoral Modes (vii) Disclosure of Contribution to Political Parties (viii) Derecognition of Political Parties (ix) Electoral Reforms



Sl. No.	Memo No.	Question No. / Discussion & Date	Ministry/ Department	Brief Subject
11	170	USQ No. 4282 dated 18.12.2014	Shipping	Sagarmala Project
12	171	(i) USQ No. 4631 dated 22.12.2014 (ii) USQ No. 2166 dated 01.01.2018 (iii) USQ No. 5700 dated 02.04.2018	Culture	(i) Classical Status to Marathi Language (ii) Status of Classical Language to Marathi (iii) Classical Status of Marathi Language
13	172	USQ No. 4844 dated 23.12.2014	Home Affairs	Cases Handed Over to NIA
14	173	(i) USQ No. 745 dated 27.02.2015 (ii) USQ No. 2474 dated 11.03.2016	Defence (Department of Ex-Servicemen Welfare)	(i) Veterans Commission (ii) National Commission for Ex-Servicemen
15	174	USQ No. 1784 dated 05.03.2015	Power	Pending Power Projects/Proposals
16	175	(i) USQ No. 5250 dated 24.04.2015 (ii) USQ No. 1639 dated 25.11.2016	Health and Family Welfare (Department of Health and Family Welfare)	(i) National E-Health Authority (ii) Safeguarding Patients Privacy
17	176	USQ No. 30 dated 30.11.2015	Culture	Financial Mismanagement at Bharat Natyam Centre
18	178	USQ No. 2429 dated 14.12.2015	Petroleum and Natural Gas	Investments Abroad by Companies
19	180	USQ No. 774 dated 01.03.2016	Food Processing Industries	Food Processing Units in Andhra Pradesh
20	181	USQ No. 701 dated 01.03.2016	NITI Aayog	Task Force on Agricultural Reforms

Sl. No.	Memo No.	Question No. / Discussion & Date	Ministry/ Department	Brief Subject
21	182	SQ No. 83 dated 02.03.2016 (Supplementary by Shri Dharmendra Yadav, M.P.)	Railways	Railway Development Fund

**MINUTES**

**COMMITTEE ON GOVERNMENT ASSURANCES**  
**(2020-2021)**  
**(SEVENTEENTH LOK SABHA)**  
**FIRST SITTING**  
**(03.12.2020)**

The Committee sat from 1100 hours to 1215 hours in Committee Room 'B', Parliament House Annexe, New Delhi.

**PRESENT**

Shri Rajendra Agrawal - **Chairperson**

**MEMBERS**

2. Shri Ramesh Chander Kaushik
3. Shri Kaushalendra Kumar
4. Shri Santosh Pandey
5. Shri Pashupati Kumar Paras

**SECRETARIAT**

- |    |                            |                    |
|----|----------------------------|--------------------|
| 1. | Shri Pawan Kumar           | - Joint Secretary  |
| 2. | Shri Lovekesh Kumar Sharma | - Director         |
| 3. | Shri S.L. Singh            | - Deputy Secretary |

**WITNESSES**

XXXXX      XXXXX      XXXXX      XXXXX      XXXXX      XXXXX

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them that the sitting has been convened to (i) chalk out future programme of the Committee; (ii) consider and adopt 14 draft Reports; (iii) consider 25 Memoranda containing requests received from various Ministries/Departments for dropping or otherwise of 61 pending Assurances; and (iv) take oral evidence of the representatives of the Ministry of Civil Aviation regarding pending Assurances.

2. Thereafter, the Committee took up for consideration and adoption the following 14 Draft Reports:-

- (i) Draft Seventeenth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)';
- (ii) Draft Eighteenth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';

- (iii) Draft Nineteenth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Power';
- (iv) Draft Twentieth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Youth Affairs and Sports (Department of Sports);
- (v) Draft Twenty-First Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)';
- (vi) Draft Twenty-Second Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';
- (vii) Draft Twenty-Third Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Chemicals and Fertilizers (Department of Fertilizers);
- (viii) Draft Twenty-Fourth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Defence (Department of Defence);
- (ix) Draft Twenty-Fifth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)';
- (x) Draft Twenty-Sixth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';
- (xi) Draft Twenty-Seventh Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)';
- (xii) Draft Twenty-Eighth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';
- (xiii) Draft Twenty-Ninth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)'; and
- (xiv) Draft Thirtieth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';

3. The Committee adopted all the above mentioned 14 Draft Reports without any amendment and authorized the Chairperson to present the Reports at a later date.

XXXXX      XXXXX      XXXXX      XXXXX      XXXXX      XXXXX  
 XXXXX      XXXXX      XXXXX      XXXXX      XXXXX      XXXXX

*The Committee then adjourned.*

**COMPOSITION OF THE COMMITTEE  
ON GOVERNMENT ASSURANCES\*  
(2019 - 2020)**

**SHRI RAJENDRA AGRAWAL**

Chairperson

**MEMBERS**

2. Shri Sudip Bandyopadhyay
3. Shri Nihal Chand Chauhan
4. Shri Gaurav Gogoi
5. Shri Nalin Kumar Kateel
6. Shri Ramesh Chander Kaushik
7. Shri Kaushalendra Kumar
8. Shri Ashok Mahadeorao Nete
9. Shri Santosh Pandey
10. Shri Pashupati Kumar Paras
11. Shri Parbatbhai Savabhai Patel
12. Shri M.K. Raghavan
13. Shri Chandra Sekhar Sahu
14. Dr. Bharatiben Dhirubhai Shyal
15. Smt. Supriya Sule

**SECRETARIAT**

- |    |                            |   |                  |
|----|----------------------------|---|------------------|
| 1. | Shri Pawan Kumar           | - | Joint Secretary  |
| 2. | Shri Lovekesh Kumar Sharma | - | Director         |
| 3. | Shri S. L. Singh           | - | Deputy Secretary |

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\* The Committee was constituted w.e.f. 09 October, 2019 *vide* Para No. 609 of Lok Sabha Bulletin Part-II dated 09 October, 2019

